

Vol. 255  
No. 10



Friday,  
10<sup>th</sup> December, 2021  
19 Agrahayana, 1943 (Saka)

PARLIAMENTARY DEBATES

# RAJYA SABHA

## OFFICIAL REPORT (FLOOR VERSION)

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## RAJYA SABHA

*Friday, the 10<sup>th</sup> December, 2021/19 Agrahayana, 1943 (Saka)*

*The House met at eleven of the clock,  
MR. DEPUTY CHAIRMAN in the Chair.*

### REFERENCE BY THE CHAIR

MR. DEPUTY CHAIRMAN: Hon. Members, today, the 10<sup>th</sup> of December, 2021, marks the Seventy-third Anniversary of the adoption of the Universal Declaration of Human Rights. This landmark day is celebrated the world over as 'Human Rights Day'. The historic document, adopted on this day in 1948, sets out, for the first time, the inalienable rights that everyone is entitled to as a human being -- regardless of race, colour, religion, sex, language, political or other opinion, national or social origin, property, birth or other status.

This year, the day focuses on the theme "Equality -- Reducing inequalities, advancing human rights", which aims to highlight principles of equality and non-discrimination as the core of human rights. The theme emphasizes on addressing and finding solutions for deep-rooted forms of discrimination that have affected the most vulnerable peoples in societies, including women, indigenous people, migrants and people with disabilities, among others. It also intends to usher in a human rights-based approach to development to reduce inequalities and discrimination giving way to equality, inclusion and sustainability.

Our nation, despite enormous diversity harbouring multiplicity of belief, faith and thought, has stood the test of time in upholding the basic human rights. Respect for human dignity, equality and non-discrimination are deeply enshrined in our Constitution and institutionalized mechanisms. Legislative measures and judicial pronouncements have always reinforced our commitment towards protection and promotion of human rights. Nonetheless, it is incumbent upon us to keep on our endeavour to end any form of prevailing inequality, discrimination and prejudice from our society, as only then, we will be able to unlock the true potential of our people and this great nation.

On this day, let us reiterate our unwavering commitment to uphold these sacrosanct ideals and principles.

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**MESSAGES FROM LOK SABHA****(I) The Central Vigilance Commission (Amendment) Bill, 2021****(II) The Delhi Special Police Establishment (Amendment) Bill, 2021**

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha: -

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Central Vigilance Commission (Amendment) Bill, 2021 as passed by Lok Sabha at its sitting held on the 9<sup>th</sup> December, 2021."

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Delhi Special Police Establishment (Amendment) Bill, 2021 as passed by Lok Sabha at its sitting held on the 9<sup>th</sup> December, 2021."

Sir, I lay a copy each of the Bills on the Table.

**PAPERS LAID ON THE TABLE****Notifications of the Ministry of Consumer Affairs, Food and Public Distribution**

**उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे):** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs) under Section 40 of the Bureau of Indian Standards Act, 2016:-

(1) No. BS/11/11/2021, dated the 27<sup>th</sup> October, 2021, publishing the Bureau of Indian Standards (Conformity Assessment) (Fifth Amendment) Regulations, 2021.

(2) No. BS/11/05/2018, dated the 27<sup>th</sup> October, 2021, publishing the Bureau of Indian Standards (Hallmarking) Amendment Regulations, 2021.

[Placed in Library. For (1) and (2) See No.L.T. 5327/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs Food and Public Distribution, (Department of Consumer Affairs) under Section 105 of the Consumer Protection Act, 2019:-

- (1) G.S.R. 665 (E), dated the 27<sup>th</sup> September, 2021, publishing the Central Consumer Protection Authority (Annual Report) Rules, 2021.
- (2) No. J-25/6/2020- CCPA, dated the 27<sup>th</sup> October, 2021, publishing the Central Consumer Protection Authority (Procedure for Engagement of Experts and Professionals) Regulations, 2021.

[Placed in Library. For (1) and (2) See No.L.T. 5326/17/21]

- I. **Reports and Accounts(2020-21) of various company and corporations and related papers**
- II. **Report and Accounts(2019-20) of CRIS, New Delhi and related papers**
- III. **Report and Accounts (2020-21) of G.E.Diesel Locomotive Pvt. Ltd., Gurgaon and related papers.**

**रेल मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-**

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:

- (i) (a) Annual Report and Accounts of the Braithwaite & Co. Ltd. (BCL), Kolkata, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the above Company, for the year 2020-21.

[Placed in Library. See No.L.T. 5593/17/21]

- (ii) (a) Twenty-First Annual Report and Accounts of the RailTel Corporation of India Limited (RCIL), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the above Corporation, for the year 2020-21.

[Placed in Library. See No.L.T. 5594/17/21]

- (iii) (a) Thirty-fourth Annual Report and Accounts of the Indian Railway Finance Corporation Limited (IRFC), New Delhi, for the year

2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Performance Review of the above Corporation, for the year 2020-21.  
[Placed in Library. See No.L.T. 5597/17/21]
  
- (iv) (a) Forty-fifth Annual Report and Accounts of the IRCON International Limited, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the above Corporation, for the year 2020-21.  
[Placed in Library. See No.L.T. 5595/17/21]
  
- (v) (a) Twenty-second Annual Report and Accounts of the Indian Railway Catering and Tourism Corporation Limited (IRCTC), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the above Corporation, for the year 2020-21.  
[Placed in Library. See No.L.T. 5600/17/21]
  
- (vi) (a) Annual Report and Accounts of the Konkan Railway Corporation Ltd. (KRCL), Navi Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.  
[Placed in Library. See No.L.T. 5599/17/21]
  
- (vii) (a) Annual Report and Accounts of the Mumbai Railway Vikas Corporation Limited (MRVC), Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the above Corporation, for the year 2020-21.  
[Placed in Library. See No.L.T. 5598/17/21]

II. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Centre for Railway Information Systems (CRIS), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.



- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 5592/17/21]

- III. (a) Sixth Annual Report and Accounts of the G.E. Diesel Locomotive Private Limited, Gurgaon, Haryana, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Company.

[Placed in Library. See No.L.T. 5596/17/21]

### **Report and Accounts (2020-21) of CWC, New Delhi and related papers**

**उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति):** महोदय, मैं भाण्डागारण निगम अधिनियम, 1962 की धारा 31 की उप धारा (11) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूँ:-

- (a) Sixty-fourth Annual Report and Accounts of the Central Warehousing Corporation (CWC), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No.L.T. 5352/17/21]

- I. **Notifications of the Ministry of Finance**
- II. **Report and Accounts (2020-21) of the SPMCIL, New Delhi and related papers**
- III. **Reports and Accounts (2020-21) of various academic institutions and related papers**

**वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) :** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 29 of the International Financial Services Centres Authority Act, 2019:—
  - (1) No. IFSCA/2021-22/GN/REG015, dated the 19<sup>th</sup> July, 2021, publishing the International Financial Services Centres Authority (Issuance and Listing of Securities) Regulations, 2021.
  - (2) No. IFSCA/2021-22/GN/REG016, dated the 20<sup>th</sup> October, 2021,

publishing the International Financial Services Centres Authority (Registration of Insurance Business) Regulations, 2021.

(3) No. IFSCA/2021-22/GN/REG-017, dated the 20<sup>th</sup> October, 2021, publishing the International Financial Services Centres Authority (Insurance Intermediary) Regulations, 2021.

(4) No. IFSCA/2021-22/GN/REG018, dated the 20<sup>th</sup> October, 2021, publishing the International Financial Services Centres Authority (Capital Market Intermediaries) Regulations, 2021.

[Placed in Library. For (1) to (4) See No.L.T. 5200/17/21]

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 4264 (E), dated the 14<sup>th</sup> October, 2021, amending the First Schedule to the International Financial Services Centres Act, 2019 to insert certain entries in the original Notification, under sub-section (3) of Section (13) of the said Act.

[Placed in Library. See No.L.T. 5200/17/21]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. G.S.R. 723 (E), dated the 7<sup>th</sup> October, 2021, publishing the PM CARES for Children Scheme, 2021, issued under Section 3A of the Government Savings Promotion Act, 1873.

[Placed in Library. See No.L.T. 5207/17/21]

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. G.S.R. 721 (E), dated the 6<sup>th</sup> October, 2021, publishing the Contingency Fund of India (Amendment) Rules, 2021, under sub-section (2) of Section 4 of the Contingency Fund of India Act, 1950.

[Placed in Library. See No.L.T. 5628/17/21]

(v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs) under Section 31 of the Securities and Exchange Board of India Act, 1992 and Section 27 of the Depositories Act, 1996:-

(1) No. SEBI.LAD-NRO/GN/2021/32, dated the 3<sup>rd</sup> August, 2021, publishing the Securities and Exchange Board of India (Foreign Portfolio Investors) (Amendment) Regulations, 2021.

[Placed in Library. See No.L.T. 5208/17/21]

- (2) No. SEBI/LAD-NRO/GN/2021/43, dated the 13<sup>th</sup> August, 2021, publishing the Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2021.

[Placed in Library. See No.L.T. 5624/17/21]

- (3) No. SEBI/LAD-NRO/GN/2021/53, dated the 26<sup>th</sup> October, 2021, publishing the Securities and Exchange Board of India (Depositories and Participants) (Second Amendment) Regulations, 2021.

[Placed in Library. See No.L.T. 5624/17/21]

- (4) No. SEBI/LAD-NRO/GN/2021/30, dated the 3<sup>rd</sup> August, 2021, publishing the Securities and Exchange Board of India (Regulatory Sandbox) (Amendment) Regulations, 2021.

[Placed in Library. See No.L.T. 5623/17/21]

(vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (1) No. SEBI/LAD-NRO/GN/2021/54, dated the 26<sup>th</sup> October, 2021, publishing the Securities and Exchange Board of India (Foreign Portfolio Investors) (Second Amendment) Regulations, 2021.

[Placed in Library. See No.L.T. 5208/17/21]

- (2) No. SEBI/LAD-NRO/GN/2021/37, dated the 5<sup>th</sup> August, 2021, publishing the Securities and Exchange Board of India (Prohibition of Insider Trading) (Second Amendment) Regulations, 2021.

- (3) No. SEBI/LAD-NRO/GN/2021/58, dated the 9<sup>th</sup> November, 2021, publishing the Securities and Exchange Board of India (Portfolio Managers) (Fourth Amendment) Regulations, 2021.

- (4) No. SEBI/LAD-NRO/GN/2021/59, dated the 17<sup>th</sup> November, 2021, publishing the Securities and Exchange Board of India (Intermediaries) (Third Amendment) Regulations, 2021.

[Placed in Library. For (2) to (4) See No.L.T. 5622/17/21]

(vii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2021/44, dated the 13th August, 2021, publishing the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Second Amendment) Regulations, 2021, under Section 31 of Securities and Exchange Board of India Act, 1992

and under sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956.

[Placed in Library. See No.L.T. 5625/17/21]

(viii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 48 of the Foreign Exchange Management Act, 1999:-

- (1) S.O. 3206 (E), dated the 6<sup>th</sup> August, 2021, publishing the Foreign Exchange Management (Non-debt Instruments) (Amendment) Rules, 2021.
- (2) S.O. 3411 (E), dated the 19<sup>th</sup> August, 2021, publishing the Foreign Exchange Management (Non-debt Instruments) (Second Amendment) Rules, 2019.
- (3) S.O. 4091 (E), dated the 5<sup>th</sup> October, 2021, publishing the Foreign Exchange Management (Non-debt Instruments) (Third Amendment) Rules, 2021.
- (4) S.O. 4242 (E), dated the 12<sup>th</sup> October, 2021, publishing the Foreign Exchange Management (Non-debt Instruments) (Fourth Amendment) Rules, 2021.

[Placed in Library. For (1) to (4) See No.L.T. 5209/17/21]

(ix) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 25 of the Coinage Act, 2011:—

- (1) G.S.R. 783 (E), dated the 8<sup>th</sup> November, 2021, publishing the Coinage of One Rupee, Two Rupees, Five Rupees, Ten Rupees and Twenty Rupees Rules, 2021.
- (2) G.S.R. 806 (E), dated the 18<sup>th</sup> November, 2021, publishing the Coinage (Issue of Commemorative Coin to commemorate the occasion of HARCOURT BUTLER TECHNICAL UNIVERSITY KANPUR CENTENARY CELEBRATIONS) Rules, 2021.

[Placed in Library. For (1) and (2) See No.L.T. 5201/17/21]

(x) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962:-

- (1) S.O. 719 (E), dated the 17<sup>th</sup> February, 2021, publishing the Levy of

- Fees (Customs Documents) Amendment Regulations, 2021, along with Explanatory Memorandum and Delay Statement.
- (2) G.S.R. 218 (E), dated the 29<sup>th</sup> March, 2021, publishing the Bill of Entry (Electronic Integrated Declaration and Paperless Processing) Amendment Regulations, 2021, along with Explanatory Memorandum and Delay Statement.
  - (3) G.S.R. 219 (E), dated the 29<sup>th</sup> March, 2021, publishing the Bill of Entry (Forms) Amendment Regulations 2021, along with Explanatory Memorandum and Delay Statement.
  - (4) G.S.R. 238 (E), dated the 31<sup>st</sup> March, 2021, publishing the Sea Cargo Manifest and Transshipment (Amendment) Regulations, 2021, along with Explanatory Memorandum and Delay Statement.
  - (5) G.S.R. 249 (E), dated the 5<sup>th</sup> April, 2021, publishing the Customs (Verification of Identity and Compliance) Regulations, 2021, along with Explanatory Memorandum and Delay Statement.
  - (6) G.S.R. 265 (E), dated the 15<sup>th</sup> April, 2021, publishing the Sea Cargo Manifest and Transshipment (Second Amendment) Regulations, 2021, along with Explanatory Memorandum and Delay Statement.
  - (7) G.S.R. 356 (E), dated the 31<sup>st</sup> May, 2021, publishing the Sea Cargo Manifest and Transshipment (Third Amendment) Regulations, 2021, along with Explanatory Memorandum and Delay Statement.
  - (8) G.S.R. 457 (E), dated the 30<sup>th</sup> June, 2021, publishing the Sea Cargo Manifest and Transshipment (Fourth Amendment) Regulations, 2021, along with Explanatory Memorandum and Delay Statement.
  - (9) G.S.R. 466 (E), dated the 1<sup>st</sup> July, 2021, publishing Corrigenda to Notification No. G.S.R. 451 (E), dated the 14<sup>th</sup> May, 2018, along with Explanatory Memorandum and Delay Statement.
  - (10) G.S.R. 504 (E), dated the 23<sup>rd</sup> July, 2021, publishing the Sea Cargo Manifest and Transshipment (Fifth Amendment) Regulations, 2021, along with Explanatory Memorandum and Delay Statement.
  - (11) G.S.R. 505 (E), dated the 23<sup>rd</sup> July, 2021, publishing the Customs Brokers Licensing (Amendment) Regulations, 2021, along with Explanatory Memorandum and Delay Statement.
  - (12) G.S.R. 521 (E), dated the 30<sup>th</sup> July, 2021, publishing the Sea Cargo Manifest and Transshipment (Sixth Amendment) Regulations, 2021, along with Explanatory Memorandum.
  - (13) G.S.R. 606 (E), dated the 31<sup>st</sup> August, 2021, publishing the Sea Cargo

Manifest and Transshipment (Seventh Amendment) Regulations, 2021, along with Explanatory Memorandum.

- (14) G.S.R. 677 (E), dated the 30<sup>th</sup> September, 2021, publishing the Sea Cargo Manifest and Transshipment (Eighth Amendment) Regulations, 2021, along with Explanatory Memorandum.
- (15) G.S.R. 654 (E), dated the 23<sup>rd</sup> September, 2021, publishing the Electronic Duty Credit Ledger Regulations, 2021.
- (16) G.S.R. 655 (E), dated the 23<sup>rd</sup> September, 2021, notifying the manner to issue duty credit for goods exported under the Scheme for Remission of Duties and Taxes on Exported Products, subject to conditions and restrictions as specified therein.
- (17) G.S.R. 663 (E), dated the 24<sup>th</sup> September, 2021, notifying the manner of issue of duty credit for goods exported under the Scheme for Rebate of State and Central Taxes and Levies, subject to conditions and restrictions as specified therein.

[Placed in Library. For (1) to (17) See No.L.T. 5205/17/21]

- (18) G.S.R. 768 (E), dated the 27<sup>th</sup> October, 2021, publishing the Courier Imports and Exports (Electronic Declaration and Processing), Amendment, Regulations, 2021.
- (19) G.S.R. 769 (E), dated the 27<sup>th</sup> October, 2021, publishing the Courier Imports and Exports (Clearance), Amendment, Regulations, 2021.

[Placed in Library. For (18) and (19) See No.L.T. 5206/17/21]

- (20) S.O. 3068 (E), dated the 30<sup>th</sup> July, 2021, amending Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001, to substitute certain entries in the original Notification.
- (21) No. 65/2021-Customs (N.T.), dated the 5<sup>th</sup> August, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 6<sup>th</sup> August, 2021.
- (22) S.O. 3243 (E), dated the 11<sup>th</sup> August, 2021, amending Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001, to substitute certain entries in the original Notification.
- (23) S.O. 3296 (E), dated the 13<sup>th</sup> August, 2021, amending Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001, to substitute certain entries in the original Notification.

- (24) S.O. 3365 (E), dated the 17<sup>th</sup> August, 2021, notifying corrigendum to Notification No. S.O. 3296 (E), dated the 13<sup>th</sup> August, 2021.
- (25) No. 68/2021-Customs (N.T.), dated the 19<sup>th</sup> August, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 20<sup>th</sup> August, 2021.
- (26) S.O. 3559 (E), dated the 31<sup>st</sup> August, 2021, amending Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001, to substitute certain entries in the original Notification.
- (27) No. 71/2021-Customs (N.T.), dated the 2<sup>nd</sup> September, 2021, determining the rate of exchange of conversion of each of the foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 3<sup>rd</sup> September, 2021.
- (28) S.O. 3793 (E), dated the 15<sup>th</sup> September, 2021, amending Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001, to substitute certain entries in the original Notification.
- (29) No. 74/2021-Customs (N.T.), dated the 16<sup>th</sup> September, 2021, determining the rate of exchange of conversion of each of the foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 17<sup>th</sup> September, 2021.
- (30) S.O. 4045 (E), dated the 30<sup>th</sup> September, 2021, amending Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001, to substitute certain entries in the original Notification.
- (31) No. 80/2021-Customs (N.T.), dated the 7<sup>th</sup> October, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 8<sup>th</sup> October, 2021.
- (32) S.O. 4297 (E), dated the 14<sup>th</sup> October, 2021, amending Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001, to substitute certain entries in the original Notification.
- (33) No.82 /2021 – Customs (N.T.), dated the 21<sup>st</sup> October, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 22<sup>th</sup> October, 2021.
- (34) S.O. 4527 (E), dated the 29<sup>th</sup> October, 2021, amending Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001 to substitute certain entries in the original Notification.

- (35) No.88/2021 — Customs (N.T.), dated the 29<sup>th</sup> October, 2021, amending Notification No. 82/2021-CUSTOMS (N.T.), dated the 21<sup>st</sup> October, 2021, to substitute certain entries in the original Notification, *w.e.f.* 30<sup>th</sup> October, 2021.
- (36) No.90/2021 — Customs (N.T.), dated the 3<sup>rd</sup> November, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 4<sup>th</sup> November, 2021.
- (37) S.O. 4753 (E), dated the 15<sup>th</sup> November, 2021, amending Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001 to substitute certain entries in the original Notification.
- (38) No. 92/2021 — Customs (N.T.), dated the 18<sup>th</sup> November, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 19<sup>th</sup> November, 2021.
- (39) No. 93/2021 — Customs (N.T.), dated the 24<sup>th</sup> November, 2021, amending Notification No. 92/2021-CUSTOMS (N.T.), dated the 18<sup>th</sup> November, 2021, to substitute certain entries in the original Notification, *w.e.f.* 25<sup>th</sup> November, 2021.
- (40) No. 94/2021 — Customs (N.T.), dated the 25<sup>th</sup> November, 2021, amending Notification No. 92/2021-CUSTOMS (N.T.), dated the 18<sup>th</sup> November, 2021, to substitute certain entries in the original Notification, *w.e.f.* 26<sup>th</sup> November, 2021.

[Placed in Library. For (20) to (40) See No.L.T. 5205/17/21]

(xi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. S.O. 1432 (E), dated the 31st March, 2021, modifying the Notification No. S.O. 4805 (E), dated the 31st December, 2020, to notify the date for filing of declaration under the Taxation and Other Laws (Relaxation and Amendment of Certain Provisions) Act, 2020, under sub-section (1) of Section 3 of the said Act.

[Placed in Library. See No. L.T. 5203/17/21]

(xii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section 7 of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda:-

- (1) G.S.R. 681 (E), dated the 30<sup>th</sup> September, 2021, amending Notification



- No. G.S.R. 1045 (E), dated the 18<sup>th</sup> October, 2018 to substitute certain entries in the original Notification.
- (2) G.S.R. 682 (E), dated the 30<sup>th</sup> September, 2021, amending Notification No. G.S.R. 691 (E), dated the 25<sup>th</sup> September, 2019 to substitute certain entries in the original Notification.
  - (3) G.S.R. 683(E), dated the 30<sup>th</sup> September, 2021, amending Notification No. G.S.R. 397 (E), dated the 23<sup>rd</sup> June, 2020 to substitute certain entries in the original Notification.
  - (4) G.S.R. 684(E), dated the 30<sup>th</sup> September, 2021, amending Notification No. G.S.R. 1137 (E), dated the 7<sup>th</sup> September, 2017 to substitute certain entries in the original Notification.
  - (5) G.S.R. 789 (E), dated the 11<sup>th</sup> November, 2021, rescinding the Notification No. G.S.R. 698 (E), dated the 14<sup>th</sup> July, 2016.
  - (6) G.S.R. 790 (E), dated the 11<sup>th</sup> November, 2021, seeking to impose Anti-dumping duty on imports of "Untreated Fumed Silica" originating in, or exported, from China PR and Korea PR for a period of five years from the date of publication of the notification.
  - (7) G.S.R. 794 (E), dated the 12<sup>th</sup> November, 2021, seeking to impose Anti-Dumping Duty on specified types of "measuring tapes" originating in or exported from Singapore and Cambodia with effect from the date of publication of the Notification in the Official Gazette.

[Placed in Library. For (1) to (7) See No.L.T. 5211/17/21]

(xiii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. S.O. 4207 (E), dated the 11th October, 2021, exempting certain class of persons from the requirement of furnishing a return of income under sub-section (1) of Section 139 of the Income-tax Act, 1961 from the assessment year 2021-22 onwards, subject to conditions specified therein, under Section 296 of the said Act.

[Placed in Library. See No.L.T. 5204/17/21]

(xiv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017 along with Explanatory Memoranda:-

- (1) G.S.R. 809 (E), dated the 18<sup>th</sup> November, 2021, amending Notification No. G.S.R. 702 (E), dated the 28<sup>th</sup> June, 2017 to substitute/omit/insert certain entries in the original Notification.

- (2) G.S.R. 812 (E), dated the 18<sup>th</sup> November, 2021, amending Notification No. GSR 703 (E), dated the 28<sup>th</sup> June, 2017 to insert/omit certain entries in the original Notification.
- (3) G.S.R. 815 (E), dated the 18<sup>th</sup> November, 2021, amending Notification No. G.S.R. 708 (E), dated the 28<sup>th</sup> June, 2017 to substitute/insert certain entries in the original Notification.
- (4) G.S.R. 818 (E), dated the 18<sup>th</sup> November, 2021, amending Notification No. G.S.R. 710 (E), dated the 28<sup>th</sup> June, 2017 to insert/omit/substitute certain entries in the original Notification.

[Placed in Library. For (1) to (4) See No.L.T. 5213/17/21]

(xv) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 782 (E), dated the 3rd November, 2021, amending Notification No. G.S.R. 487 (E), dated the 6th July, 2019, to substitute certain entries in the original Notification, w.e.f. 4th November, 2021, under sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memorandum.

[Placed in Library. See No.L.T. 5215/17/21]

(xvi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Circular number 04/2021, dated the 23rd March, 2021, under sub-section (2) of Section 11 of the Direct Tax Vivad se Vishwas Act, 2020, along with Explanatory Memorandum.

[Placed in Library. See No.L.T. 5202/17/21]

(xvii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Integrated Goods and Service Tax Act, 2017, along with Explanatory Memoranda:-

- (1) G.S.R. 808 (E), dated the 18<sup>th</sup> November, 2021, amending Notification No. G.S.R. 683 (E), dated the 28<sup>th</sup> June, 2017 to substitute/omit/insert certain entries in the original Notification.
- (2) G.S.R. 811 (E), dated the 18<sup>th</sup> November, 2021, amending Notification No. G.S.R. 684 (E), dated the 28<sup>th</sup> June, 2017 to omit/insert certain entries in the original Notification.
- (3) G.S.R. 814 (E), dated the 18<sup>th</sup> November, 2021, amending Notification No. G.S.R. 689 (E), dated the 28<sup>th</sup> June, 2017 to substitute/insert certain entries in the original Notification.

- (4) G.S.R. 817 (E), dated the 18<sup>th</sup> November, 2021, amending Notification No. G.S.R. 666 (E), dated the 28<sup>th</sup> June, 2017 to omit/insert/substitute certain entries in the original Notification.

[Placed in Library. For (1) to (4) See No.L.T. 5212/17/21]

(xviii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Service Tax Act, 2017, along with Explanatory Memoranda:-

- (1) G.S.R. 807 (E), dated the 18<sup>th</sup> November, 2021, amending Notification No. G.S.R. 690 (E), dated the 28<sup>th</sup> June, 2017 to substitute/omit/insert certain entries in the original Notification.
- (2) G.S.R. 810 (E), dated the 18<sup>th</sup> November, 2021, amending Notification No. G.S.R. 691 (E), dated the 28<sup>th</sup> June, 2017 to omit/insert certain entries in the original Notification.
- (3) G.S.R. 813 (E), dated the 18<sup>th</sup> November, 2021, amending Notification No. G.S.R. 696 (E), dated the 28<sup>th</sup> June, 2017 to substitute/insert certain entries in the original Notification.
- (4) G.S.R. 816 (E), dated the 18<sup>th</sup> November, 2021, amending Notification No. G.S.R. 673 (E), dated the 28<sup>th</sup> June, 2017 to omit/insert/substitute certain entries in the original Notification.

[Placed in Library. For (1) to (4) See No.L.T. 5210/17/21]

(xix) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Income-tax Act, 1961, along with Explanatory Memoranda:-

- (1) G.S.R. 509 (E), dated the 27<sup>th</sup> July, 2021, publishing the Income-tax (20<sup>th</sup> Amendment) Rules, 2021.
- (2) G.S.R. 545 (E), dated the 9<sup>th</sup> August, 2021, publishing the Income tax Amendment (22<sup>nd</sup> Amendment), Rules, 2021.
- (3) G.S.R. 551 (E), dated the 10<sup>th</sup> August, 2021, publishing the Income tax (23<sup>rd</sup> Amendment), Rules, 2021.
- (4) G.S.R. 578 (E), dated the 18<sup>th</sup> August, 2021, publishing the Income-tax (24<sup>th</sup> Amendment) Rules, 2021.
- (5) G.S.R. 604 (E), dated the 31<sup>st</sup> August, 2021, publishing the Income-tax (25<sup>th</sup> Amendment) Rules, 2021.
- (6) S.O. 3561 (E), dated the 1<sup>st</sup> September, 2021, constituting the Boards for Advance Rulings and their headquarters, as specified in the

Schedule therein, for the purposes of giving advance rulings under Chapter XIX-B of the said Act on or after the 1<sup>st</sup> day of September, 2021.

- (7) S.O. 3562 (E), dated the 1<sup>st</sup> September, 2021, appointing the 1<sup>st</sup> day of September, 2021 as the date for the purposes of provisos and sub-sections of the said Act, as specified therein.
- (8) G.S.R. 612 (E), dated the 2<sup>nd</sup> September, 2021, publishing the Income-tax (26<sup>th</sup> Amendment) Rules, 2021.
- (9) G.S.R. 616 (E), dated the 6<sup>th</sup> September, 2021, publishing the Income-tax (26<sup>th</sup> Amendment) Rules, 2021.
- (10) G.S.R. 619 (E), dated the 7<sup>th</sup> September, 2021, publishing corrigendum to Notification No. G.S.R. 616 (E), dated the 6<sup>th</sup> September, 2021.
- (11) G.S.R. 623 (E), dated the 10<sup>th</sup> September, 2021, publishing the Income-tax (28<sup>th</sup> Amendment) Rules, 2021.
- (12) G.S.R. 627 (E), dated the 13<sup>th</sup> September, 2021, publishing the Income-tax (29<sup>th</sup> Amendment) Rules, 2021.
- (13) G.S.R. 661 (E), dated the 24<sup>th</sup> September, 2021, publishing the Income-tax (30<sup>th</sup> Amendment) Rules, 2021.
- (14) G.S.R. 713 (E), dated the 1<sup>st</sup> October, 2021, publishing the Income-tax (31<sup>st</sup> Amendment) Rules, 2021.
- (15) G.S.R. 737 (E), dated the 14<sup>th</sup> October, 2021, publishing the Relaxation of Validation (Section 119 of the Finance Act, 2012), Rules, 2021.
- (16) S.O. 4584 (E), dated the 1<sup>st</sup> November, 2021, publishing the e-Settlement Scheme, 2021.

[Placed in Library. For (1) to (16) See No.L.T. 5204/17/21]

(xx) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 along with Explanatory Memoranda:-

- (1) G.S.R. 662 (E), dated the 24<sup>th</sup> September 2021, seeking to impose countervailing duty on Aluminium Wire in coil form/Wire Rod in coil form having diameter ranging from 9 mm to 13 mm originating in or exported from Malaysia for a period of 5 years from the date of publication of the Notification in the Official Gazette.

- (2) G.S.R. 712(E), dated the 1<sup>st</sup> October 2021, amending Notification No. GSR 11(E) dated the 5<sup>th</sup> January, 2017 to insert certain entries in the original Notification.
- (3) G.S.R.715 (E), dated the 4<sup>th</sup> October 2021, seeking to impose anti-dumping duty on ‘Ceramic tableware and kitchenware, excluding knives and toilet items’ originating in or exported from Malaysia, from the date of publication of the Notification in the Official Gazette.
- (4) G.S.R.739 (E), dated the 14<sup>th</sup> October 2021, seeking to impose Anti-dumping Duty on imports of Aceto Acety Derivatives of aromatic or hetrocyclic compounds or Arylides originating in, or exported, from China PR for a period of 5 years from the date of publication of the Notification in the Official Gazette.
- (5) G.S.R.748 (E), dated the 20<sup>th</sup> October 2021, rescinding Notification No. G.S.R. 283(E), dated the 11<sup>th</sup> March, 2016.
- (6) G.S.R. 753 (E), dated the 22<sup>nd</sup> October 2021, rescinding Notification No. G.S.R. 574(E), dated the 6<sup>th</sup> June, 2016.
- (7) G.S.R. 754(E), dated the 22<sup>nd</sup> October 2021, rescinding Notification No. G.S.R. 288(E), dated the 26<sup>th</sup> April, 2021.
- (8) G.S.R. 771(E), dated the 28<sup>th</sup> October 2021, seeking to impose anti-dumping duty on ‘Seamless tubes, pipes and hollow profiles of iron, alloy or non-alloy steel (other than cast iron and stainless steel), whether hot finished or cold drawn or cold rolled of an external diameter not exceeding 355.6 mm or 14 OD originating in or exported from China PR from the date of publication of the Notification in the Official Gazette.

[Placed in Library. For (1) to (8) See No.L.T. 5211/17/21]

(xxi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 10 of the Customs Tariff Act, 1975 along with Explanatory Memoranda :-

- (1) G.S.R. 760 (E), dated the 27<sup>th</sup> October 2021, publishing the Customs Tariff (Identification, Assessment and Collection of Countervailing Duty on Subsidized Articles and for Determination of Injury) Second Amendment Rules, 2021.
- (2) G.S.R. 761(E), dated 27<sup>th</sup> October 2021, publishing the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on

Dumped Articles and for Determination of Injury) Second Amendment Rules, 2021.

[Placed in Library. For (1) and (2) See No.L.T. 5211/17/21]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Sixteenth Annual Report and Accounts of the Security Printing and Minting Corporation of India Limited (SPMCIL), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No.L.T. 5621/17/21]

III. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Twenty-eighth Annual Report and Accounts of the Centre for Development Economics (CDE), Delhi School of Economics, Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No.L.T. 5617/17/21]

- (ii) (a) Annual Report and Accounts of the Centre for Policy Research (CPR), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No.L.T. 5616/17/21]

- (iii) (a) Thirty-fourth Annual Report and Accounts of the Institute for Studies in Industrial Development (ISID), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No.L.T. 5619/17/21]

- (iv) (a) Annual Report and Accounts of the National Council of Applied Economic Research (NCAER), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No.L.T. 5620/17/21]

(v) (a) Twenty-eighth Annual Report and Accounts of the Madras School of Economics (MSE), Chennai, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No.L.T. 5615/17/21]

(vi) (a) Annual Report and Accounts of the Institute for Social and Economic Change (ISEC), for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No.L.T. 5618/17/21]

**I. Notification of the Ministry of Commerce and Industry**

**II. Reports and Accounts (2019-20) of various SEZs and related papers**

**III. Report and Accounts (2020-21) of Spices Board of India, Kochi and related papers**

**IV. Reports and Accounts (2019-20 and 2020-21) of various organisations and related papers.**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY

(SHRIMATI ANUPRIYA SINGH PATEL): Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade) Notification No. MKT-REGN/0002/2017 (E), dated the 1<sup>st</sup> November, 2021, publishing the Spices Board (Registration of Exporters) (Amendment) Regulations, 2021, under Section 40 of the Spices Board Act, 1986.

[Placed in Library. See No.L.T. 5354/17/21]

II.(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 37 and sub-section (3) of Section 39 of the Special Economic Zones Act, 2005:—

(i) (a) Annual Report and Accounts of the Noida Special Economic Zone Authority (NSEZ), Uttar Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.

[Placed in Library. See No.L.T. 5120/17/21]

(b) Annual Report and Accounts of the Falta Special Economic Zone

Authority (FSEZ), West Bengal, for the year 2019-20, together with the Auditor's Report on the Accounts.

[Placed in Library. See No.L.T. 5121/17/21]

- (c) Annual Report and Accounts of the SEEPZ, SEZ Authority, Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts

[Placed in Library. See No.L.T. 5122/17/21]

- (d) Annual Report and Accounts of the Cochin Special Economic Zone Authority (CSEZA), Cochin, for the year 2019-20, together with the Auditor's Report on the Accounts.

[Placed in Library. See No.L.T. 5124/17/21]

- (e) Annual Administrative Report and Accounts of the Visakhapatnam Special Economic Zone Authority (VSEZA), Visakhapatnam, for the year 2019-20, together with the Auditor's Report on the Accounts.

[Placed in Library. See No.L.T. 5123/17/21]

- (f) Annual Report and Accounts of the Madras Special Economic Zone Authority (MEPZ), Tamil Nadu, for the year 2019-20, together with the Auditor's Report on the Accounts.

[Placed in Library. See No.L.T. 5126/17/21]

- (g) Annual Report and Accounts of the Kandla SEZ Authority, Gujarat, for the year 2019-20, together with the Auditor's Report on the Accounts.

[Placed in Library. See No.L.T. 5125/17/21]

- (ii) Statement by Government accepting the above Reports.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

III. A copy each (in English and Hindi) of the following papers, under Section 25 of the Spices Board Act, 1986:—

- (a) Annual Report of the Spices Board India, Kochi, Kerala, for the year 2020-21.
- (b) Annual Accounts of the Spices Board India, Kochi, Kerala, for the



year 2020-21, and the Audit Report thereon.

- (c) Review by Government on the working of the above Board.

[Placed in Library. See No.L.T. 5358/17/21]

IV. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

- (a) Thirty-eight Annual Report and Accounts of the STCL Limited, Bengaluru, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above company.

[Placed in Library. See No.L.T. 5361/17/21]

(2) A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Services Export Promotion Council (SEPC), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Council.

[Placed in Library. See No.L.T. 5636/17/21]

- (ii) (a) Annual Report of the Export Inspection Council (EIC) and its Export Inspection Agencies (EIAs), New Delhi, for the year 2019-20.

- (b) Annual Accounts of the Export Inspection Council (EIC) and its Export Inspection Agencies (EIAs), New Delhi, for the year 2019-20, and the Audit Report thereon.

- (c) Review by Government on the working of the above Council.

- (d) Statement giving reasons for the delay in laying the papers, mentioned at (a) and (b) above.

[Placed in Library. See No.L.T. 5638/17/21]

- (iii) (a) Fifty-sixth Annual Report and Accounts of the Federation of Indian Export Organisations (FIEO), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Federation.

[Placed in Library. See No.L.T. 5635/17/21]

MR. DEPUTY CHAIRMAN: Shri Rajeev Chandrasekhar; not present.

**I. Notification of the Ministry of Agriculture and Farmers Welfare**

**II. Reports and Accounts (2018-19 and 2019-20) of various Agro Industries**

**Corporations and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Sushri Shobha Karandlaje, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), Notification No. G.S.R. 803 (E), dated the 17<sup>th</sup> November, 2021, publishing the Protection of Plant Varieties and Farmers' Rights (Second Amendment), Rules, 2021, under Section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001.

II.(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (i) (a) Fifty-Seventh Annual Report and Accounts of the Odisha Agro Industries Corporation Limited, Odisha, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.  
[Placed in Library. See No.L.T. 5508/17/21]
- (ii) (a) Forty-Ninth Annual Report and Accounts of the Himachal Pradesh Agro Industries Corporation Ltd., Shimla for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.  
[Placed in Library. See No.L.T. 5506/17/21]
- (iii) (a) Fiftieth Annual Report and Accounts of the Himachal Pradesh Agro Industries Corporation Ltd., Shimla for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.  
[Placed in Library. See No.L.T. 5506/17/21]

- (iv) (a) Fifty-Fourth Annual Report and Accounts of the Punjab Agro Industries Corporation Ltd., Chandigarh, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.  
[Placed in Library. See No.L.T. 5507/17/21]

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

SHRI JAIRAM RAMESH: Sir, has he taken your permission?

MR. DEPUTY CHAIRMAN: Yes, I have already told the Minister. ...(*Interruptions*)...

**श्री जयराम रमेश:** यह प्रैक्टिस के खिलाफ है।...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Yes, he has taken my permission. ...(*Interruptions*)...  
Shrimati Darshana Vikram Jardosh.

**Reports and Accounts (2019-20) of CCIC, New Delhi; NHDC, Lucknow; MANTRA, Surat, Gujarat; and IJIRA, Kolkata and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI DARSHANA VIKRAM JARDOSH): Sir, I lay on the Table—

- (A) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—
- (i) (a) Forty-fourth Annual Report and Accounts of the Central Cottage Industries Corporation of India Limited (CCIC), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.  
[Placed in Library. See No.L.T. 5635/17/21]
- (ii) (a) Thirty-seventh Annual Report and Accounts of the National Handloom Development Corporation Limited (NHDC),

Lucknow, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No.L.T. 5642/17/21]

- (iii) (a) Fortieth Annual Report and Accounts of the Man-Made Textiles Research Association (MANTRA), Surat, Gujarat, for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Association.

[Placed in Library. See No.L.T. 5873/17/21]

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

(B) A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Indian Jute Industries' Research Association (IJIRA), Kolkata, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Association.
- (c) Statement giving reasons for delay in laying the paper mentioned at (a) above.

[Placed in Library. See No.L.T. 5364/17/21]

### **I. Notification of the Ministry of Commerce and Industry**

### **II. Report (2019-20) of CGPD TM, Mumbai and related papers**

SHRIMATI ANUPRIYA SINGH PATEL : Sir, I lay on the Table:-

I. A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade) Notification No. G.S.R. 646 (E), dated the 21<sup>st</sup> September, 2021, publishing the Patents (Amendment) Rules, 2021, under Section 160 of the Patents Act, 1970.

[Placed in Library. See No.L.T. 5366/17/21]

II. (1) A copy each (in English and Hindi) of the following papers, under Section 155 of the Patents Act, 1970:—

- (a) Annual Report of the Office of the Controller General of Patents, Designs, Trademarks and Geographical Indications (CGPD TM), Mumbai, for the year 2019-20.

(b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No.L.T. 5644/17/21]

### **I. Notification of the Ministry of Agriculture and Farmers Welfare**

#### **II. Report and Accounts (2020-21) of NAAS, New Delhi and related papers**

**कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री कैलाश चौधरी) :** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture Research and Education), Notification No. 309/DRPCAU(VC), Pusa, dated the 13<sup>th</sup> September, 2021, notifying certain amendment in the Ordinance of the Dr. Rajendra Prasad Central Agricultural University, issued *vide* Gazette Notification No. 81/DRPCAU(VC), Pusa dated the 3<sup>rd</sup> November, 2018, under sub-sections (2) of Section 46 of the Dr. Rajendra Prasad Central Agricultural University Act, 2016.

[Placed in Library. See No.L.T. 5273/17/21]

II. A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the National Academy of Agricultural Sciences (NAAS), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Academy.

[Placed in Library. See No.L.T. 5272/17/21]

#### **Report and Accounts (2020-21) of C-DOT, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DEVUSINH CHAUHAN): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No.L.T. 5656/17/21]

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON HOME AFFAIRS**

SHRI SUJEET KUMAR (Odisha): Sir, I lay on the Table the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Home Affairs:-

- (i) 235<sup>th</sup> Report on Action Taken by the Government on the Recommendations/Observations contained in its Two Hundred Thirty-first Report on Demands for Grants (2021-22) of the Ministry of Home Affairs; and
- (ii) 236<sup>th</sup> Report on Action Taken by the Government on the Recommendations/Observations contained in its Two Hundred Twenty-ninth Report on 'the Management of COVID-19 Pandemic and Related Issues'.

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**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE**

श्री सुशील कुमार मोदी (बिहार): महोदय, मैं विभाग-संबंधित कार्मिक, लोक शिकायत, विधि और न्याय संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) प्रस्तुत करता हूँ:-

- (i) 108<sup>th</sup> Report on Action Taken by the Government on the observations/recommendations contained in its 106<sup>th</sup> Report on Demands for Grants (2021-22) pertaining to the Ministry of Personnel, Public Grievances and Pensions;
  - (ii) 109<sup>th</sup> Report on Action Taken by the Government on the observations/recommendations contained in its 107<sup>th</sup> Report of the Committee on Demands for Grants (2021-22) pertaining to the Ministry of Law and Justice;
  - (iii) 110<sup>th</sup> Report on 'Pensioners' Grievances - Impact of Pension Adalats and Centralised Pensioners Grievance Redress and Monitoring System (CPENGRAMS)'; and
  - (iv) 111<sup>th</sup> Report on 'Strengthening the Grievance Redressal Mechanism of Government of India'.
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## REPORT OF THE COMMITTEE ON PETITIONS

**श्री राम नाथ ठाकुर (बिहार):** महोदय, मैं उत्तर पूर्वी क्षेत्र में अव्यपगत केंद्रीय संसाधन पूल (एनएलसीपीआर) परियोजनाओं में सुधार और उनके सुदृढीकरण की प्रार्थना करने वाली याचिका के संबंध में समिति का एक सौ उनसठवां प्रतिवेदन (अंग्रेजी और हिन्दी में) प्रस्तुत करता हूँ।

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### STATEMENTS BY MINISTERS

#### Status of implementation of recommendations contained in the Sixth Report of the Department-related Parliamentary Standing Committee on Railways

**रेल मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव):** महोदय, मैं 'रेलवे स्टेशनों के आधुनिकीकरण सहित यात्री सुविधाएं' विषय पर विभाग संबंधित रेल संबंधी संसदीय स्थायी समिति (सत्रहवीं लोक सभा) के छठे प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

#### Status of implementation of recommendations/observations contained in the Twenty-Eighth Report of the Department-related Parliamentary Standing Committee on Agriculture

**मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री (डा. संजीव कुमार बालियान):** महोदय, मैं पशुपालन और डेयरी विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय की अनुदान मांगों (2021-22) पर विभाग संबंधित कृषि संबंधी संसदीय स्थायी समिति के अट्टाईसवें प्रतिवेदन में अंतर्विष्ट समुक्तियों/सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

#### Status of implementation of recommendations/observations contained in the Twenty-Second Report of the Department-related Parliamentary Standing Committee on Information Technology

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DEVUSINH CHAUHAN): Sir, I lay on the Table a Statement regarding the Status of implementation of recommendations/observations contained in the Twenty-second Report of the Department-related Parliamentary Standing Committee on Information Technology on Demands for Grants (2021-22) pertaining to the Department of Posts, Ministry of Communications.

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**MOTION FOR ELECTION TO THE AGRICULTURAL AND PROCESSED FOOD  
PRODUCTS EXPORT DEVELOPMENT AUTHORITY**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI ANUPRIYA SINGH PATEL): Sir, I move the following Motion:—

"That in pursuance of clause (d) of sub-section (4) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985 (No.2 of 1986), read with Rule 3 of the Agricultural and Processed Food Products Export Development Authority Rules, 1986, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House, to be a member of the Agricultural and Processed Food Products Export Development Authority.

*The question was put and the motion was adopted.*

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**STATEMENT REGARDING GOVERNMENT BUSINESS**

MR. DEPUTY CHAIRMAN: Statement regarding Government Business, Shri V. Muraleedharan.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): With your permission, Sir, I rise to announce that the Government Business for the week commencing Monday, the 13<sup>th</sup> of December, 2021, may consist of:-

1. Consideration and passing of the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2021, as passed by Lok Sabha.
2. Discussion on Statutory Resolution seeking disapproval of the Central Vigilance Commission (Amendment) Ordinance, 2021 (No.9 of 2021) promulgated by the President of India on 14th November, 2021 and consideration and passing of the Central Vigilance Commission (Amendment) Bill, 2021, as passed by Lok Sabha - To replace an Ordinance.
3. Discussion on Statutory Resolution seeking disapproval of the Delhi Special Police Establishment (Amendment) Ordinance, 2021 (No. 10 of 2021) promulgated by the President of India on 14th November, 2021 and consideration and passing of the Delhi Special Police Establishment (Amendment) Bill, 2021, as passed by Lok Sabha - To replace an Ordinance.



4. Discussion on Statutory Resolution seeking disapproval of the Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 2021 (No. 8 of 2021) promulgated by the President of India on 30th September, 2021 and consideration and passing of the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2021, after it is passed by Lok Sabha - To replace an Ordinance.
5. Consideration and return of the Appropriation Bill related to the Second Batch of Supplementary Demands for Grants for the year 2021-22.
6. Consideration and passing of the following Bills, after their introduction:-
  - (i) The Biological Diversity (Amendment) Bill, 2021
  - (ii) The Wildlife (Protection) Amendment Bill, 2021
  - (iii) The Mediation Bill, 2021
  - (iv) The National Anti-Doping Bill, 2021
  - (v) The Chartered Accountants, the Cost and Works Accountants and the Company Secretaries (Amendment) Bill, 2021

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**PAPERS LAID ON THE TABLE - Contd.**

MR. DEPUTY CHAIRMAN: Papers to be laid on the Table. Shri Rajeev Chandrasekhar. ...(*Interruptions*)... It is not going on record. ...(*Interruptions*)... Please. ...(*Interruptions*)... I have not allowed you, Mr. Vaiko. ...(*Interruptions*)...

SHRI VAIKO: \*

**Notifications of the Ministry of Electronics and Information Technology**

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR): Sir, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Electronics and Information Technology Notification No. 3472 (E), dated the 6<sup>th</sup> October, 2020, amending the Second Schedule Information Technology Act, 2000 to insert certain entries therein, under sub-section (5) of Section 3A of the said Act, alongwith Delay Statement .

[Placed in Library. See No.L.T. 5127/17/21]

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\* Not recorded.

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Electronics and Information Technology, under Section 55 of the Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016:-

- (1) G.S.R. 772 (E), dated the 2<sup>nd</sup> November, 2021, publishing the Unique Identification Authority of India (Adjudication of Penalties) Rules, 2021.
- (2) No. K-11022/632/2019/Auth/UIDAI (No. 1 of 2021), dated the 14<sup>th</sup> October, 2021, publishing the Aadhaar (Pricing of Aadhaar Authentication Services) Regulations, 2021 (No. 1 of 2021).
- (3) No. K-11020/240/2021/Auth/UIDAI (No. 2 of 2021), dated the 9<sup>th</sup> November, 2021, publishing the Aadhaar (Authentication and Offline Verification) Regulations, 2021.

[Placed in Library. See No.L.T. 5363/17/21]

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### MATTERS RAISED WITH PERMISSION

MR. DEPUTY CHAIRMAN: Now, Zero Hour.

SHRI MANOJ KUMAR JHA (Bihar): Sir, under Rule 267, I have given notice for discussion on...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Motion not drawn in proper terms; not allowed.

SHRI MANOJ KUMAR JHA: Notice is not on proper terms!

MR. DEPUTY CHAIRMAN: Now Zero Hour submissions. Shri Rakesh Sinha.

### Collection and digitization of ancient manuscripts

**श्री राकेश सिन्हा** (नाम निर्देशित) : उपसभापति महोदय, मैं आपके माध्यम से सदन के समक्ष manuscripts के संबंध में अपनी बात रखना चाहता हूँ। भारत की सभ्यता और संस्कृति कितनी rich रही है और उसका कितना प्रभाव रहा है, यह हमारी manuscripts में दिखता है। ...*(व्यवधान)*... आज देश के पास National Mission for Manuscripts में लगभग 44 लाख manuscripts इकट्ठी की गयी हैं। आज भी 95 परसेंट manuscripts translated नहीं हैं। एक अनुमान के अनुसार देश और विदेश में लगभग 40 मिलियन manuscripts हैं। ...*(व्यवधान)*... आप अंदाज़ा लगा सकते हैं कि यूरोप के पास 2 लाख manuscripts हैं और भारत के पास 40 मिलियन manuscripts हैं। इन manuscripts का क्या महत्व है, इसका मैं एक उदाहरण देना

चाहता हूँ। Bower Manuscript 144 साल से Cambridge university में है। चीन में Bower नाम के एक आर्मी ऑफिसर ने इस manuscript को खरीदा था और यह Bower Manuscript, जो 144 साल से Cambridge university में है, यह दिखाती है कि medicinal field और Buddhism का कितना प्रभाव चीन में था। चीन में न सिर्फ इसका सांस्कृतिक प्रभाव था, बल्कि राजनीतिक शासन भी Buddhism का था। इसके साथ-साथ Oxford University की मेन लाइब्रेरी में हमारी 35,000 manuscripts पड़ी हुई हैं। इसी तरह से Pennsylvania University में लगभग 35,000 manuscripts हैं। फ्रांस, आस्ट्रेलिया, नीदरलैंड जैसे देशों में लगभग 50,000 manuscripts पड़ी हुई हैं। इसका एक महत्वपूर्ण पक्ष यह है कि National Mission of Manuscripts, जो 2003 में शुरू हुआ था, वह एक अच्छा काम था, जिसे अटल बिहारी वाजपेयी जी की सरकार ने शुरू किया था। 1947 के बाद से लगातार 2003 तक manuscripts की जो उपेक्षा हुई, उसके कारण बहुत सी manuscripts नष्ट हो गईं और खो गईं। मैं यहां पर तीन बातें रखना चाहता हूँ। पहली बात यह है कि इन manuscripts की translation की गति बढ़ानी चाहिए। महोदय, ये manuscripts भारत की सभ्यता और संस्कृति का स्वरूप प्रस्तुत करती हैं, जैसे Bhandarkar Oriental Research Institute जो Pune में है, वहां पर महाभारत की 4,500 manuscripts विद्यमान हैं। इसी तरह से ऋग्वेद की 30 manuscripts वहां विद्यमान हैं। सम्पूर्णानंद संस्कृत यूनिवर्सिटी में 1 लाख 40 हजार manuscripts हैं। देश भर में जो manuscripts हैं, वे सिर्फ past को ही नहीं दिखाती हैं, बल्कि भारत की सभ्यता और संस्कृति का स्वरूप भी प्रस्तुत करती हैं। जो पूरे विश्व में आज सभ्यता का विमर्श चल रहा है, ये manuscripts भारत की उस primacy को स्थापित करने में मदद करेंगी।

अंत में मैं सदन के माध्यम से सरकार से कहना चाहता हूँ कि विभिन्न विश्वविद्यालयों में Study of Manuscript Centre की स्थापना की जाए, जिससे कि यह व्यापक स्तर पर हो और यह कुछ कुलीन scholars तक ही सीमित न रहे। इन manuscripts का translation, उनका अध्ययन और विदेशों में जो manuscripts विद्यमान हैं, उनको भारत लाने की कोशिश की जाए। इनमें हमारी सभ्यता और संस्कृति का वर्तमान, भूत और भविष्य, तीनों निहित हैं।

SHRI SUJEET KUMAR (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

SHRI K.C. RAMAMURTHY (Karnataka): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI NARAYANA KORAGAPPA (Karnataka): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SONAL MANSINGH (Nominated): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

**श्री जुगलसिंह लोखंडवाला** (गुजरात): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

**श्री महेश पोद्दार** (झारखंड): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

**श्री कैलाश सोनी** (मध्य प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

**Creation and establishment of new South Coast Railway Zone with headquarters at Visakhapatnam in Andhra Pradesh**

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, Thank you for giving me this opportunity to raise an important issue. The hon. Railway Minister is also here. I draw the attention of the hon. Railway Minister to this issue because there is a lot of confusion among the people of Andhra Pradesh.

The erstwhile State of Andhra Pradesh was bifurcated in the year 2014. As per the provisions of the Reorganisation Act, the Central Government shall take all necessary measures as enumerated in the Thirteenth Schedule for the progress and sustainable development of the successor States within a period of ten years from the appointed day. In the Thirteenth Schedule, under the heading 'Infrastructure' at item no. 8, it has been stated that Indian Railways shall, within six months from the appointed day, examine establishing a new railway zone in the successor State of Andhra Pradesh and take an expeditious decision thereon. The Government took a decision in this regard and the then hon. Railway Minister, Shri Piyush Goyal announced on 27.02.2019 that a new Railway Zone i.e. the South Coast Railway Zone will be set up with headquarters at Vishakhapatnam. This was in 2019. Now, we are in 2021. In reply to one of my questions in Parliament, the hon. Railway Minister has stated, 'The Detailed Project Report for setting up of new South Coast Railway Zone,

submitted by the Officer on Special Duty is currently under examination of the Board'. As on date, the status of the project is not known. This has created anxiety in the minds of the people of Andhra Pradesh. The approximate amount required for setting up and making the new declared zone operational is Rs.175 crores. But, the Central Government allocated only Rs.3 crores. This was the case during last year. But this year, to everybody's surprise and dismay, there was no announcement in the Union Budget in this regard. This has created doubts in the minds of everyone. On 8.12.2021, the hon. Railway Minister has given an answer to the Starred Question raised in the Lok Sabha about the extent of digitalisation of the Railway Zones in the country. The hon. Railway Minister has furnished the answer as 17 railway zones. To an another question, whether the Government proposed to sanction more railway zones on the basis of requirement and demands of the State Governments, the reply is 'No'. In view of the statement made by the hon. Railway Minister in the Lok Sabha, now the uproar is going on in the State of Andhra Pradesh and the people are also agitating with regard to the Railway Zone which was already announced by the then hon. Railway Minister, Shri Piyush Goyal. I request the hon. Minister to clarify the issue and clear the doubts in the minds of the public in the State of Andhra Pradesh. Apart from that, allocate adequate funds for creating Railway Zone in Visakhapatnam. I require a clarification, if it is possible.

MR. DEPUTY CHAIRMAN: Time over, Kanakamedala Ravindra Kumarji. ...(*Interruptions*).. Please.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Zero Hour mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

THE MINISTER OF RAILWAYS (SHRI ASHWINI VAISHNAW): Mr. Deputy Chairman, Sir, whatever commitments have been made, under the AP Reorganisation Act, those commitments are being fulfilled. There is a little bit of time which is taken for the entire DPR preparation as the railway is not a geographical entity. The entire thing has to be decided as per the tracks and as per the most efficient movement of goods. So, whatever commitments have been made, will be fulfilled, there is absolutely no doubt on that. The question, that the hon. Member is referring to, has a very different context, in which it was asked what is the performance of the existing Zones. So, that

is the reason. Please don't have any doubt in your mind. It is very clear.  
...(Interruptions)..

**Non-inclusion of hydrophilic crops like paddy, etc. for benefits under  
Pradhan Mantri Fasal Bima Yojana(PMFBY)**

SHRI PRASHANTA NANDA (Odisha): Sir, I would like to speak on a matter relating to Pradhan Mantri Fasal Bima Yojana. This Yojana is for the welfare of the farmers. I would like to suggest some operational guidelines which will really be benefiting the farmers. Sir, as per Section 21.5 of Revamped Operation Guidelines of PMFBY perils like hailstorm, inundation, landslide, cloudburst, natural fire due to lightening, etc., have been included under the risk scenario of localized calamity. Sir, however, as mentioned at Section 21.5.10 loss to crops like paddy, sugarcane jute and *mesta* due to inundation, are not included under this provision as they are considered hydrophilic crops. This provision is not rational because, Sir, as you know, longer duration of inundation, especially at critical growth stages, will definitely affect the yield of such crops. It is pertinent to mention here that because of such exclusion the paddy-growing farmers, who account for more than 95 per cent of the insured farmers, are deprived of the benefits of the Pradhan Mantri Fasal Bima Yojana in case of loss to their crops because of inundation. The Government of India has earlier been moved in this regard and the matter was also discussed during 6<sup>th</sup> National Level Monitoring Committee Meeting. Hence, it is requested for appropriate change in the Operational guidelines of Pradhan Mantri Fasal Bima Yojana. As per the provision of Section 5.2.5 of the Revamped Operational Guidelines, the loss of crop due to attack by wild animals can be covered under PMFBY. However, it has been mentioned that the State Government may provide premium subsidy for the risk coverage. It is requested that the Government of India should consider sharing of premium subsidy as being done for all the other cases. Similarly, with regard to administrative expenses of the Scheme, under Section 14.1, it has been mentioned that State should make provision of three per cent of the total budget of the scheme. Unlike premium subsidy, this is not being shared by the Government of India. On the other hand, State Government provides all logistic support for the implementation of the scheme and bears its cost. I urge the Government of

India, through you, Sir, that the administrative cost should also be shared between State Government and Central Government.

**श्री उपसभापति:** धन्यवाद, प्रशांत नन्दा जी। आपके बोलने का समय खत्म हो गया है।

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Zero Hour mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

**श्री विशम्भर प्रसाद निषाद** (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय से सम्बद्ध करता हूँ।

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

**Provision of latest state-of-the-art facilities at Motilal Nehru Medical College,  
Prayagraj in wake of cases of Omicron Corona Variant**

**श्री रेवती रमन सिंह** (उत्तर प्रदेश): माननीय उपसभापति जी, मैं आपके माध्यम से एक महत्वपूर्ण सवाल सदन के समक्ष उपस्थित करना चाहता हूँ। मान्यवर, इलाहाबाद में मोतीलाल नेहरू मेडिकल कॉलेज है, जो संभवतः सबसे पुराने मेडिकल कॉलेजों में से एक है। लेकिन मान्यवर, यह दुर्भाग्य की बात है कि यह सरकार लगातार medical colleges तो खोलती जा रही है, लेकिन उनमें सुविधा के नाम पर कोई सुविधा नहीं है। मैं आपके माध्यम से यह भी बताना चाहूंगा कि इलाहाबाद मेडिकल कॉलेज में heart तक का ऑपरेशन नहीं हो सकता है। वहाँ पर कैथ लैब ही नहीं है और उसके लिए डॉक्टर भी नहीं है। मान्यवर, इसके लिए लोगों को या तो पीजीआई जाना पड़ता है या केजीएमसी जाना पड़ता है या ऑल इंडिया इंस्टीट्यूट ऑफ मेडिकल साइंसेज़, नई दिल्ली आना पड़ता है - मान्यवर, इतनी गंभीर स्थिति है। हमने पिछली सरकार में, यूपीए -2 के समय में गुलाम नबी आज़ाद जी से कह कर वहाँ पर सुपर स्पेशिएलिटी अस्पताल खुलवाने का काम किया था। उस अस्पताल में कई चिकित्सा विधाओं की व्यवस्था थी। उसमें heart का operation, liver transplant, kidney transplant, cancer, endocrinology, neuro-brain surgery आदि की सुविधाएं थीं। मान्यवर, मुझे अफसोस के साथ कहना पड़ रहा है कि साठ साल हो गए हैं, कोरोना-1, कोरोना-2, कोरोना-3 भी आ गया, लेकिन इस सरकार ने उस अस्पताल को अभी तक ये सुविधाएं प्रदान नहीं की हैं। यदि ये सुविधाएं मिलतीं, तो इससे न केवल इलाहाबाद, बल्कि आस-पास के जिलों को भी फायदा होता।

मान्यवर, पीएमजीएसवाई कार्यक्रम के तहत 100 करोड़ रुपये दिए गए थे और 25 करोड़ रुपये तत्कालीन मुख्य मंत्री माननीय अखिलेश यादव जी ने भी दिए थे, उसके बावजूद भी यह कार्य आज तक शुरू नहीं हो पाया है, जिससे कि जौनपुर, प्रतापगढ़, बलिया, वाराणसी, चंदौली, गोरखपुर, महाराजगंज, गाज़ीपुर, सुल्तानपुर, फ़ैजाबाद, बस्ती, गोंडा, बहराइच, सिद्धार्थनगर और आजमपुर के लोगों को ये सुविधाएं प्राप्त नहीं हो पा रही हैं। मान्यवर, मैं आपके माध्यम से आग्रह करता हूँ कि सरकार इस पर तत्काल संज्ञान ले और कार्यवाही करे।

उपसभापति जी, आपने मुझे अपनी बात रखने का अवसर दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

**श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) :** महोदय, मैं स्वयं को इस विषय के साथ संबद्ध करता हूँ।

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

**चौधरी सुखराम सिंह यादव (उत्तर प्रदेश) :** महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

### **Need to acknowledge waste collectors as labourers under Solid Waste Management (SWM) Rules, 2016**

DR. NARENDRA JADHAV (Nominated): Thank you, Mr. Deputy Chairman, Sir, for giving me this opportunity. In 2014, the Government declared the Swachh Bharat Mission making sanitation as one of its top priorities. Solid Waste Management Rules in 2016, for the first time, recognised the contribution of waste collectors in Solid Waste Management processes. Yet, disappointingly, the Rules don't acknowledge waste collectors as labourers.

During the first phase of Swachh Bharat Mission, from 2014 to 2019, inclusion of waste collectors at the ground-level was missing. In the second phase, which has now been launched in 2021, the resources are being spent and, nevertheless, the waste collectors are still missing from the picture. Out of four million waste collectors in India, a majority belongs to SC/ST communities. They migrate to big cities in search of livelihood and get exorted and exploited. The workers have not been



provided with the mandatory identity cards according to the Swachh Bharat Mission Rules, 2016, which can protect them from such harassment.

The Swachh Bharat Mission Rules, 2016 take a strictly administrative approach to Solid Waste Management without taking cognizance of workers and their right to life with dignity. The waste collectors contribute to the environment, to the economy and to the society by risking their own lives. But, they have to struggle to live a life of dignity and respect.

Sir, the Government must recognise them as labourers doing away with this exclusion and marginalisation and the resultant exhortation and exploitation.

DR. L. HANUMANTHAI AH (Karnataka): Sir, I associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

DR. VIKAS MAHATME (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI M. C. MARY KOM (Nominated): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SONAL MANSINGH (Nominated): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SANJAY SINGH (National Capital Territory of Delhi): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI JHARNA DAS BAIDYA (Tripura): Sir, I also associate myself with the issue raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI RAJANI ASHOKRAO PATIL (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

**Revision of subsidy amount for BPL families of SC community under  
Central Scheme of Special Assistance**

**श्री नीरज डांगी** (राजस्थान) : उपसभापति महोदय, राजस्थान अनुसूचित जाति एवं अनुसूचित जनजाति वित्त एवं विकास निगम कार्यक्रम पैकेज ग्रामीण और शहरी गरीबों के लिए विशेष केन्द्रीय सहायता बैंकिंग योजना के तहत अनुसूचित जाति के गरीब परिवारों, सफाई कर्मचारियों और विशेष रूप से विकलांग वर्ग के सामाजिक और वित्तीय विकास के लिए अनुसूचित जनजाति स्वरोज्जगार योजना का प्रबंधन करता है। इन योजनाओं के तहत अनुसूचित जाति के चयनित एवं समकक्ष बीपीएल श्रेणी के परिवार को परियोजना लागत का 50 प्रतिशत या 10,000 रुपए, जो भी कम हो, उपलब्ध कराए जाते हैं। यह राशि वर्तमान परिस्थितियों में एवं राजस्थान की भौगोलिक परिस्थितियों के अनुसार बहुत ही कम है। इस सम्बन्ध में राज्य सरकार के मुख्य मंत्री द्वारा लगातार वर्ष 2019 से भारत सरकार से अनुरोध किया जाता रहा है। भारत सरकार द्वारा लगभग 20 वर्ष पूर्व सन् 2000-01 में यह सब्सिडी की राशि निर्धारित की गई थी, जो कि आज के परिप्रेक्ष्य में बहुत कम है।

उपसभापति महोदय, मैं आपके माध्यम से निवेदन करना चाहता हूँ कि विशेष केन्द्रीय सहायता के तहत ऐसे परिवारों को लाभ प्रदान करने के लिए योजना में अनुदान की राशि को बढ़ाकर परियोजना लागत का 50 प्रतिशत या 1 लाख रुपया किया जाए, धन्यवाद।

SHRI G. C. CHANDRASHEKHAR (Karnataka): Sir, I associate myself with the issue raised by the hon. Member.

**श्री विशम्भर प्रसाद निषाद** (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय से सम्बद्ध करता हूँ।

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

### **Allocation of funds for classical Kannada language**

SHRI G. C. CHANDRASEKHAR (Karnataka): Thank you, Sir, for giving me this opportunity. I would like to speak in Kannada.

\*"Sir, Our Prestigious State song 'Karnataka, the Daughter of Mother India' reflects the love and respect for the Nation. In the federal system of ours, it is unfortunate to witness that a classical language like Kannada is receiving step-motherly treatment.

The center has awarded the classical language status to 6 Indian languages. One of the major criteria for the classical language status is that, it should have a recorded history over a period of 1500 years.

Kannada language has been mentioned in the 2<sup>nd</sup> century Greek play, the Thalagunda inscriptions of the 3<sup>rd</sup> century AD and Halamidi inscriptions of the 4<sup>th</sup> century AD. There are 7.5 crore Kannada speakers and amongst those, 5 crore only speak Kannada. It's an honor for those 7.5 crore people that the richness of Kannada has been nurtured.

In the last 3 years the Sanskrit language which has only 28000 speakers is allocated Rs. 643.84 crore. To which I don't have any objections. However my concern is that the other 5 classical i.e Tamil, Telugu, Kannada, Malayalam and Odiya with 32 crore speakers are given an aggregate of only Rs.29 crore. Is it right to do so, is all I am asking.

During the period from 2014-2021, Central Govt. has allocated only 8 crore for Kannada, 8 crore for Telugu and 50 crore for Tamil. But a huge amount of 1208 crore for Sanskrit. Is it not step-motherly Treatment?

Sir, as you know, Unity in diversity is the beauty of this country.

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\* English translation of original speech delivered in Kannada.

Sir, we respect all the mother languages. At the same time, for everyone, their mother tongue is ultimate. When a language dies, we not only lose culture, the entire civilisation but we also lose people, ideas, opinions and, most importantly, we lose unique way of being human. I request the Central Government, through you, to at least, release the payment based on the population and see to it that all the languages are treated equally. Thank you, Sir."

SHRI K. C. RAMAMURTHY (Karnataka): Sir, I associate myself with the issue raised by the hon. Member.

SHRI K. SOMAPRASAD (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the issue raised by the hon. Member.

DR. L. HANUMANTHAIHAH (Karnataka): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI NEERAJ DANGI (Rajasthan): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

### **Increase in the prices of yarn and cotton affecting the Textile industries in Tamil Nadu**

SHRI P. WILSON (Tamil Nadu): Mr. Deputy Chairman, Sir, I rise to bring to the kind attention of this august House the crisis faced by the textile industry due to the price rise of cotton and yarn and hoarding of the same leading to closure of various textile industries in Tamil Nadu, especially in Erode, Coimbatore and Tiruppur. This price rise is also affecting the textile industries situated across the country.

Sir, as we know, textile industry is the second largest provider of employment after agriculture in our country and India produces roughly around 350 lakh bales of cotton

and consume about 280 lakh bales. The country produces about 4,762 million kilograms of yarn. The textile and apparel industry contributes about 2.3 per cent of India's GDP. The industry also accounts for 13 per cent of industrial production. More than 50 per cent of the cotton and yarn is produced in Tamil Nadu and Tamil Nadu alone contributes 49 per cent of cotton knitwear exports from India. Apart from this, Tamil Nadu also caters to the domestic consumption to a large extent.

However, today, the manufacturers are faced with a challenge of abnormal price hike of cotton and yarn due to various reasons. No steps have been taken to prevent a large scale hoarding of yarn and cotton by certain persons. The price rise and hoardings have badly affected the sector leading to the entrepreneurs quitting the industry and has put the livelihood of more than 50 lakh employees at risk. More than 3 lakh migrant workers who have come from Northern States and are employed in the factories of Tamil Nadu will be losing their employment.

Our hon. Chief Minister has already addressed a letter to the hon. Minister of Textiles suggesting the following measures:

1. To remove the overall import duty of 11 per cent on cotton.
2. Give priority to manufacturers over traders in procurement of cotton.
3. Cut the minimum lot size in e-auctions conducted by CCI to 500 bales.

Sir, immediate steps should be taken to restrict and regulate the exports of yarn and cotton till normalcy is restored, as export of finished material will not only make the industry survive and also save textile industry, besides earn more foreign exchange for our country.

The above suggestions have to be implemented and, apart from the same, the Union Government should take steps to check hoarding and also restrict and regulate the export of yarn and cotton till price settles.

Therefore, I request the hon. Minister of Textiles, through this august House, to intervene and take immediate steps to save textile industry from collapse.

Thank you.

**श्री विशम्भर प्रसाद निषाद** (उत्तर प्रदेश) : महोदय, मैं स्वयं को माननीय सदस्य द्वारा उठाए गए विषय से सम्बद्ध करता हूँ।

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

**Decision for holding elections to OBC seats in Nagar Panchayat elections in Maharashtra**

**श्रीमती रजनी अशोकराव पाटिल (महाराष्ट्र):** \* महोदय, महाराष्ट्र में केंद्र सरकार द्वारा दिये गये आदेश के अनुसार चारों ने साथ मिलकर एक अध्यादेश जारी किया। उसमें कांग्रेस, राष्ट्रवादी कांग्रेस, भारतीय जनता पार्टी और शिवसेना, इन सभी ने साथ आकर नियमों के अंतर्गत एक निर्णय लिया, जिसमें संविधान के प्रावधानों के अनुसार 50 प्रतिशत सीमा के अंदर, अन्य पिछड़े वर्गों के लिये 27 प्रतिशत आरक्षण देने का फैसला उन्होंने अपने अधिकार में लिया। बाद में सिर्फ एक सवाल बचा था। स्थानीय निकाय चुनावों में उनके पास जो अनुभव आधारित आँकड़े, जो केंद्र द्वारा दिए जाने हैं, केंद्र सरकार ने वे आंकड़े दिये नहीं, इसलिये वह समस्या बाकी थी। वे आँकड़े नहीं मिलने के कारण राज्य सरकार ने एक अध्यादेश जारी किया और उस अध्यादेश के अंतर्गत उन्होंने चुनावों की घोषणा की। चुनाव प्रक्रिया भी शुरू हुई और हमारे महाराष्ट्र में नगर पंचायत के चुनाव शुरू होने के बाद, इस आरक्षण को उच्चतम न्यायालय ने स्थगित कर दिया है। इसके कारण बहुत असमंजस की स्थिति पैदा हो गयी है। हर निर्वाचन क्षेत्र में ओबीसी वर्ग के लिये जो चार-पाँच सीटें आरक्षित रखी थीं, उन्हीं चुनावों को स्थगित करना पड़ा है और इस वजह से ओबीसी समाज अपने अधिकारों से वंचित रहा है।

महोदय, महाराष्ट्र राज्य प्रगतिशील विचारों वाले राज्य के रूप में जाना जाता है। छत्रपति शिवाजी महाराज का, शाहू, फुले, अम्बेडकर के विचारों का राज्य यही महाराष्ट्र की पहचान है और इस महाराष्ट्र में इतने बड़े ओबीसी समाज को उसके अधिकारों से वंचित रहना पड़ता है। अतः केंद्र सरकार को इसके बारे में सोचना चाहिये। आज वहाँ माँ खाना नहीं देती और बाप भीख मांगने नहीं देता, ऐसी स्थिति उत्पन्न हुई है। केंद्र सरकार हमें अनुभव आधारित आँकड़े नहीं देती और उच्चतम न्यायालय हमें चुनाव लड़ने नहीं देता, ऐसी परिस्थिति पैदा होती है, इसलिए केंद्र को इस पर विचार करना चाहिये, ऐसी मेरी आप से विनती है।

महोदय, महाराष्ट्र के निर्माता स्वर्गीय यशवंतरावजी चव्हाण हमेशा कहते थे कि इस समाज की रचना इस प्रकार की है कि जैसे छोटे-बड़े घड़े एक के उपर एक रखे हों और सबसे बड़ा घड़ा यानी सबसे बड़ा समाज जो है, वह सबसे नीचे है। बहुजन समाज, दलित समाज, उपेक्षित समाज ये सबसे नीचे और पीड़ित हैं। उनको न्याय दिलाने का काम इस महाराष्ट्र ने हमेशा से किया है, और उसी न्याय के लिए हमारे महाराष्ट्र के सभी नेता आज आगे बढ़ रहे हैं। इस समाज को अगर वह न्याय देना है, तो केंद्र सरकार द्वारा राज्य सरकार को ये अनुभव आधारित आँकड़े दिए जाने चाहिये। वह दिए बिना हमारे स्थानीय निकाय चुनावों में हम उन्हें न्याय नहीं दे सकते। ओबीसी समाज को अगर न्याय दिया जाना है तो ये अनुभव आधारित आँकड़े राज्य सरकार

\* Hindi translation of original speech delivered in Marathi.

को उपलब्ध करवाना अत्यंत आवश्यक है। जिस उद्देश्य से छत्रपति शिवाजी महाराज ने महाराष्ट्र का निर्माण किया था, उसकी पूर्ति के लिए ओबीसी समाज को आरक्षण दिया जाना अति आवश्यक है।

MR. DEPUTY CHAIRMAN: Thank you. Your time is over. ...(*Interruptions*)... It is not going on record now. ...(*Interruptions*)... Your time is already over. ...(*Interruptions*)...  
Next, hon. Member, Shri K.C. Ramamurthy.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with what the hon. Member has said.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with what the hon. Member has said.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with what the hon. Member has said.

**श्री विशम्भर प्रसाद निषाद** (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

SHRI SAMBHAJI CHHATRAPATI (Nominated): Sir, I also associate myself with what the hon. Member has said.

SHRIMATI JHARNA DAS BAIDYA (Tripura): Sir, I also associate myself with what the hon. Member has said.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with what the hon. Member has said.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with what the hon. Member has said.

### **Need to pay more attention on psychiatric disorders**

SHRI K.C. RAMAMURTHY (Karnataka): Thank you, Sir. My Zero Hour is with regard to need to pay more attention towards the psychiatric disorders. The ancient science of yoga emphasizes on "चित्तवृत्ति निरोधः" It means, to calm oscillation of mind

towards stability. The National Mental Health Survey talked about mental, neurological and sub-sense problems. As per one estimate, nearly 160 million people in the country need mental therapy; whereas, only about 30-35 million are seeking advice and taking care. Secondly, the National Mental Health Survey also revealed that India has 0.75 per cent psychiatrists for one lakh problems; whereas, the desirable number is 3 psychiatrists, per one lakh of population. As per an estimate of the Government of India itself, we need about 13,000 psychiatrists; but, we have just 3,500. Similarly, we need 20,000 chemical psychologists, but have only a little more than 1,500 available. We need 35,000 psychiatrist social workers, but we have only 2,000. We need 30,000 psychiatrist nurses, but we have only 2,500.

Sir, this shortage is primarily due to psychiatrists and psychiatrist workers moving abroad for greener pastures. It would not be out of place to mention here that US and UK have more number of Indian psychiatrists than our own country. Secondly, undergraduate medical courses in the country hardly focus on psychiatry and psychology subjects. And, the exams of these subjects are not too rigorous too. Thirdly, there are not enough seats at medical PG level and secondary level also.

In view of the above, I request the Government of India's intervention to bring in awareness among the people on the need to consult, in need, psychiatrists. And, efforts should also be made to remove the stigma attached to mental illness.

Sir, increase the number of seats in psychiatry at various levels and encourage the students to take psychology as a subject. Services of psychiatrists should be provided in all districts and important hospitals. Further, also increase access to mental health services and improve workplace environment. This is the need of the hour. It is a very important aspect. I request the Government of India to give a serious thought on this particular issue. Thank you very much.

SHRI SUJEET KUMAR (Odisha): Sir, I associate myself with what the hon. Member has said.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with what the hon. Member has said.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with what the hon. Member has said.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with what the hon. Member has said.



SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with what the hon. Member has said.

### **Unabated deaths caused due to manual scavenging**

SHRI K.T.S. TULSI (Chhattisgarh): Mr. Chairman, Sir, with your permission, I would like to draw the attention of this august House to the question of manual scavenging in the country, which refuses to abate.

A total of 472 deaths were recorded across the country from 2016 to 2020. Amongst them, there is the case of one, Mr. Rakesh, aged 40 years, from Mandawali, East Delhi. He, along with two more people, entered into a fifteen feet deep septic tank to clean it. But, they were unable to breath. Shortly thereafter, they died. However, the Union Social Justice and Empowerment Minister last week told the Lok Sabha, in a written reply to a question, that no such deaths are reported due to manual scavenging. The bigger problem is to get the Government acknowledge the problem. Till the problem is acknowledged, there can be no hope of being able to resolve it. The Government says that 321 people died in the country while cleaning sewers and septic tanks but refuses to accept that this is manual scavenging. The definition of 'manual scavenging' is contained in Section 2(1) (g) of the Prohibition of Employment as Manual Scavengers and Rehabilitation Act. In order to evade the responsibility of having to take action under the statute, the Government seems to have found an easy solution by not even acknowledging entering of pits and septic tanks and dying as a result of that. According to the Government, it is not covered by Section 2(1)(g). The provision defines 'scavenging' as a person engaged or employed for manual cleaning, carrying, disposing of, OR otherwise handling in any manner human excreta. Now, septic tanks obviously does fall within the definition because a part of it contains excreta. But insanitary latrines, open drains, or pits, does.

MR. DEPUTY CHAIRMAN: *Tulsiji*, your time is over. It is for three minutes and time is over. So, now I call Shri Suresh Gopi. जो मेम्बर्स माननीय सदस्य के वक्तव्य के साथ अपने आपको सम्बद्ध करना चाहते हैं, वे अपने नाम भेज दें।

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I associate myself with the Zero Hour mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. NARENDRA JADHAV (Nominated): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI NARAIN DASS GUPTA (National Capital Territory of Delhi): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

**श्री विशम्भर प्रसाद निषाद** (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

**श्री रेवती रमन सिंह** (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

**श्री संजय सिंह** (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

**Type-I diabetes in children and their inclusion in the priority category for vaccination against COVID-19 and also it's inclusion in the list of conditions under National Policy for Rare Diseases**

SHRI SURESH GOPI (Nominated): Mr. Deputy Chairman, Sir, I rise, with utmost gratitude to you for having granted me permission to raise a certain issue of public importance and also of an alarming gravity. Type-I diabetes is a condition where pancreas does not produce enough insulin to keep appropriate sugar levels in the human body. High sugar condition — hyperglycemia and low sugar condition — hypoglycemia, both are very dangerous and high risk for children. Many countries consider Type-I diabetes a disability and provide special assistance to the children with Type-I diabetes. Apparently, there are more than 3,000 such children in the State of Kerala and over a lakh and fifty thousand children through the country, which is an alarming count and this is only an approximate account of the quantum. These children require the assistance of life saving equipment and medications such as insulin, glucometer, glucometer strips and lab tests, which are very expensive, that even a moderate family cannot afford to have it. These kids have to be given utmost care and cannot afford to have even small ailments like a simple fever. I raise this issue on the grounds of a representation that I have received from a mother whose child has Type-I diabetes. The child has been suffering for the past four years and his sugar level needs to be checked at least six to seven times, and insulin given at least three to four times daily to maintain his insulin level. This is just one example. There are approximately a lakh and fifty thousand children who are affected by Type-I diabetes in the whole country. Therefore, my humble suggestion, through you, Sir, to the concerned Ministries or the Government is: (i) The children with Type-I diabetes may be brought under the 'disabled category', so that they would be considered for any relaxation in getting into educational institutions or Government jobs with proper atmospheric conditions; (ii) Bring Type-I diabetes in the list of Conditions under National Policy for Rare Diseases; and (iii) Ensure universal availability of insulin and sugar monitors to children with Type-I diabetes.

MR. DEPUTY CHAIRMAN: Your time is over, Suresh Gopiji. Now, Shri Ramji.

**श्री हरनाथ सिंह यादव** (उत्तर प्रदेश) : महोदय, मैं माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

#### **Atrocities against people belonging to specific community**

**श्री रामजी** (उत्तर प्रदेश) : उपसभापति महोदय, आपका धन्यवाद। साथ ही मैं अपनी पार्टी की मुखिया बहन कुमारी मायावती जी का भी धन्यवाद करना चाहता हूँ।

महोदय, सदियों से दबे-कुचले, शोषित, दलित और आदिवासी समाज के साथ अत्याचार और शोषण किया गया। इस शोषण तथा अत्याचार को रोकने के लिए संवैधानिक कानून एससी/एसटी एक्ट, 1989 बनाया गया। इस कानून को बचाने के लिए दलित व आदिवासी समाज एवं सर्वसमाज के प्रबुद्ध लोगों ने 2 अप्रैल, 2018 को लोकतांत्रिक तरीके से संवैधानिक अधिकार के तहत एक आन्दोलन का आह्वान किया था, जिसमें देश के समस्त दलित और आदिवासी समाज के लोगों ने बढ़-चढ़ कर हिस्सा लिया और शान्तिपूर्ण तरीके से अपना विरोध दर्ज कराया था। इसके पश्चात् दलितों और आदिवासियों की पीड़ा को समझते हुए, तत्कालीन सरकार ने अध्यादेश के जरिए एससी/एसटी एक्ट को पुनः बहाल किया तथा उसको और भी प्रभावशाली बनाया। लेकिन इस शान्तिपूर्ण बंद को बदनाम करने के लिए कुछ असामाजिक तत्वों ने उस आन्दोलन के दौरान हिंसा फैलायी, जिसके बाद पुलिस ने आनन-फानन में बिना उचित जाँच के, बंद में शामिल दलित आदिवासियों के ऊपर तमाम तरह के मुकदमे लगाये - एक-एक व्यक्ति पर 5-5, 10-10 मुकदमे दर्ज हुए, 25 से 30 धाराएँ लगायी गयीं। इसमें उत्तर प्रदेश के अन्दर कम से कम 15,000 और पूरे देश के अन्दर लगभग लाखों लोगों पर मुकदमे दायर किये गये।

श्रीमान् जी, मेरा आपसे निवेदन है कि इन आन्दोलनों में सरकार ने उनकी बात को सुन भी लिया और मान भी लिया। इससे पहले देश के अन्दर और भी आन्दोलन हुए, किसान आन्दोलन भी हुआ, इससे पहले राजस्थान में आन्दोलन हुआ और हरियाणा में भी आन्दोलन हुए। उन

आन्दोलनों में सरकार ने उनकी बात को सुना भी और उनकी बात को माना भी तथा उस वक्त उन पर लगे तमाम तरह के केसेज़ को हटाया भी गया।

श्रीमान् जी, मैं आपके माध्यम से सरकार से यह गुज़ारिश करता हूँ कि एससी/एसटी एक्ट को बहाल करने के लिए हुए इन आन्दोलनों में एससी, एसटी के जो लोग शामिल हुए थे, उन पर लगे मुकदमों को वापस किया जाए और इन कमजोर वर्गों के साथ भी न्याय किया जाए, क्योंकि इसकी वजह से तमाम एससी, एसटी के जो लोग हैं, वे नौकरियों से रिजेक्ट किये जा रहे हैं। इस पर भी सरकार ध्यान दे, यही मेरी आपके माध्यम से सरकार से डिमांड है, धन्यवाद।

**श्री विशम्भर प्रसाद निषाद** (उत्तर प्रदेश) : महोदय, मैं माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

SHRI P. WILSON (Tamil Nadu): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

### **Non-implementation of sanctioned railway projects in Andhra Pradesh**

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Thank you, Mr. Deputy Chairman, Sir, for the opportunity.

At the outset, I would like to compliment and thank hon. Prime Minister, hon. Minister for Railways for giving special attention to the development of railway projects in Andhra Pradesh.

Thirty-three new projects have been taken up, and, of these, in twenty-one projects, the Central Government is incurring a hundred per cent cost. But there are six projects where the State Government was expected to share the cost of the construction, cost of new lines but the State Government has expressed its inability. So, I would like to request the hon. Minister to engage with the State Government and find innovative ways of funding them because the State Government has no funds and it has expressed its inability.

Of these six projects, one project connects Nadikudi with Srikalahasti. This route connects all the underdeveloped backward regions of Andhra Pradesh; and if this project can be taken up, it will certainly help economic development of this region. Also, on Guntur-Guntakal route, the Ministry of Railways has taken up this project at a cost of Rs.3,600 crores, the doubling cost, and the Railways is incurring the entire cost on this. But I would like to request the hon. Minister to bring in Narasaraopet, a very important town in Guntur district, which is unconnected to Hyderabad, Secunderabad, the erstwhile capital of the State; and this has been a dream of people of Narasaraopet for several decades to have train connectivity with Hyderabad. I have enquired with the Ministry, with the Railways. This connection can come at a very modest cost of Rs. 237 crores only, and this is also a revenue-neutral project. So, I request the hon. Minister to connect Narasaraopet with Hyderabad and Secunderabad railway line. Another major town which is unconnected to the Railway network at all is Chilakaluripet, which is on the Vijayawada-Chennai route, and it is a major trading centre. If a project can be taken up to connect Chilakaluripet with Chennai on the one side and Hyderabad on the other side, certainly, it will lead to economic development. I request the hon. Minister to explore the possibility of connecting both the routes. Similarly, a large number of railway over-bridge and under-bridge projects have been pending implementation though they have been sanctioned.

Sir, I request the hon. Minister to have a review with the State Government and ask them to fund these projects, because these projects can really eliminate a large number of accidents that happen because of these bridges not being in place. Therefore, the State Government must be directed to contribute to the construction of these railway bridges. This is what I would request the hon. Minister.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

#### **Incident of exploitation of girls at a Private School in Muzaffarnagar of Uttar Pradesh**

**श्री संजय सिंह** (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : माननीय उपसभापति महोदय, आपने मुझे इस गंभीर मामले को सदन में उठाने का मौका दिया, इसके लिए आपका धन्यवाद। मान्यवर, पूरे देश में बेटियों की सुरक्षा एक गंभीर सवाल बनी हुई है और ऐसा ही एक मामला मुजफ्फरनगर में आया

है। वहां 17 लड़कियों को practical की परीक्षा के नाम पर 18 नवंबर को उनके गाँव से ले जाया जाता है, उनसे यह कहा जाता है कि दो दिन तुम्हें practical परीक्षा के लिए रहना पड़ेगा। उनके परिवार को बहला-फुसला कर उन बच्चियों को ले जाया जाता है। उन्हें एक निजी विद्यालय में रोका जाता है, जहां उन्हें खिचड़ी के साथ नशीले पदार्थ दिये जाते हैं और उन बच्चियों के साथ यौन शोषण होता है। यौन शोषण करने के बाद उन्हें धमकाया जाता है, डराया जाता है और कहा जाता है कि अगर तुमने ज़ुबान खोली तो तुम्हारी practical परीक्षा में तुम्हें फेल कर दिया जायेगा। मान्यवर, वे बच्चियाँ घर आती हैं, अपने परिवार के पास आती हैं और बहुत संकोच से, बहुत तकलीफ से कई दिनों के बाद उनमें से एक बच्ची इस पूरी घटना का खुलासा करती है। उसके बाद उसका परिवार थाने जाता है, लेकिन उसकी FIR नहीं लिखी जाती, कोतवाली में जाता है, लेकिन FIR नहीं लिखी जाती और जब एसएसपी के पास पूरा परिवार जाता है, तब जाकर बड़ी मुश्किल से इस मामले में FIR लिखी जाती है। मैं आपके माध्यम से इस सरकार से हाथ जोड़कर प्रार्थना करूंगा कि कृपा करके ऐसे दुर्दान्त अपराधियों को सख्त से सख्त सज़ा मिलनी चाहिए, जिसका उदाहरण पूरे देश में दिया जा सके। 17-17 बच्चियों के साथ यौन शोषण! 17-17 बच्चियों के साथ! मान्यवर, मैं आपके माध्यम से सरकार से विनम्रतापूर्वक अपील करूंगा कि इस पूरे मामले में fast track court बनाकर सुनवाई की जाए। यह तारीख-पर-तारीख, तारीख-पर-तारीख और तीस-तीस साल बाद मामलों में जो न्याय मिलता है, उससे न्याय के प्रति लोगों की आस्था खत्म होती है। ...**(व्यवधान)**... कृपा करके इसमें तो मत बोलिए, मैं हाथ जोड़ रहा हूँ, इस पर मत बोलिए। ...**(व्यवधान)**...

**श्री उपसभापति** : प्लीज़-प्लीज़, यह गंभीर मामला है। ...**(व्यवधान)**... आप चेयर की ओर देखकर बोलिए।

**श्री संजय सिंह** : मान्यवर, मैं आपके माध्यम से सरकार से अपील करना चाहता हूँ कि fast track court बनाकर छः महीने के अंदर जो भी इस घटना के दोषी हैं, उन्हें सख्त से सख्त सज़ा दी जाए, जिसका उदाहरण पूरे देश में बने और हमारे देश में ऐसी घटनाएं दोबारा करने की हिम्मत कोई न दिखा सके। बहुत-बहुत धन्यवाद।

**श्री उपसभापति** : जो भी माननीय सदस्य, जीरो ऑवर में किसी माननीय सदस्य के प्रश्न के मुद्दे से अपने आपको associate करना चाहते हैं, वे कृपया अपना नाम और माननीय सदस्य द्वारा उठाया गया विषय, इन दोनों को स्लिप पर लिखकर डेस्क पर भेज दें।

**श्री रेवती रमन सिंह** (उत्तर प्रदेश) : महोदय, मैं स्वयं को इस विषय के साथ संबद्ध करता हूँ।

**श्री विशम्भर प्रसाद निषाद** (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

**श्री सुशील कुमार गुप्ता** (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

SHRI JAIRAM RAMESH (Karnataka): Sir, I too associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the matter raised by the hon. Member.

DR. SONAL MANSINGH (Nominated): Sir, I too associate myself with the matter raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

**श्री उपसभापति** : धन्यवाद। माननीय श्री बृजलाल जी, not present.; प्रो. मनोज कुमार झा, अनुपस्थित; श्री महेश पोद्दार, अनुपस्थित; श्री के. सोमप्रसाद, अनुपस्थित; श्रीमती रूपा गांगुली, अनुपस्थित; Shri Kumar Ketkar -- 'Concern over contribution of manufacturing sector to GDP'.

### **Contribution of manufacturing sector to GDP**

SHRI KUMAR KETKAR (Maharashtra): Mr. Deputy Chairman, Sir, it was announced by the BJP in its manifesto, and also by the Prime Minister later, that the manufacturing sector will contribute 25 per cent to the GDP by 2025. It was estimated that by 2021, most of that would be achieved. Then, the estimate was revised and it was said that the manufacturing sector would contribute up to 16 per cent to the GDP. Now, it has actually been noticed that it is 13 per cent. Not only that, more than



2,000 companies, that had come into India from abroad, have left India and stopped manufacturing altogether.

MR. DEPUTY CHAIRMAN: It is 12 o'clock already. It is Question Hour now.

SHRI KUMAR KETKAR: All right, Sir. Thank you.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

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12.00 Noon

### ORAL ANSWERS TO QUESTIONS

#### Domestic production of electronic hardware

\*136. DR. AMAR PATNAIK: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:-

(a) the total domestic production of electronic hardware including semiconductors in the last five years;

(b) the total import and export of semiconductors in India in the last three years;

(c) whether Government has taken any steps to boost the manufacturing of semiconductors in India amidst a global shortage;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether Government has any proposals to boost the manufacturing of small and medium electronic components and semiconductors under a Production Linked Incentive (PLI) scheme; and

(f) if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW): (a) to (f) A Statement is laid on the Table of the House.

### Statement

(a) Electronics permeate all sectors of the economy and the electronics industry has cross-cutting economic and strategic importance. Government attaches high priority to electronics hardware manufacturing as it is one of the important pillars of “Make in India” and “Digital India” Programme of Government of India.

As part of the AtmaNirbhar Bharat Economic policies, the Government is focused on broadening and deepening the Electronics System Design and Manufacturing (ESDM) sector with Semiconductor as one of the focus areas.

Electronics manufacturing has grown rapidly in the country with a CAGR of around 17% during the last 5 years. Many policies of the Government including the flagship Production Linked Incentive (PLI) scheme, Scheme for Promotion of manufacturing of Electronic Components and Semiconductors, Modified Electronics Manufacturing Cluster (EMC 2.0) are major steps towards making India – AtmaNirbhar in electronics manufacturing. As a result, domestic electronic production has increased from INR 1,90,366 Crores in 2014-15 to INR 5,33,670 Crores in 2020-21.

Production of Electronics Goods (INR crore)						
2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21
1,90,366	2,43,263	3,17,331	3,88,306	4,58,006	5,33,550	5,33,670

(b) The total import and export of semiconductors in India for last three (3) years is given below:

#### Import Values

INR Crore		
FY18-19	FY19-20	FY20-21
61,473	71,581	67,496

#### Export Values

INR Crore		
FY18-19	FY19-20	FY20-21
1,776	1,752	2,064

(c) and (d) Government is fully cognizant of the importance of semiconductor design and manufacturing for India to become an electronics manufacturing hub of the world in the post-covid scenario. Semiconductor FABs are highly capital intensive and resource intensive and are at the cutting edge of manufacturing with rapidly changing technology cycles. Further, the semiconductor fabrication capability for leading / cutting edge technology nodes is available with only few companies globally.

Government has been making serious efforts to promote semiconductor design and also set up Semiconductor wafer fabrication facilities in the country. Currently, semiconductor wafer fabrication facilities for strategic requirements are available at Semi-Conductor Laboratory (SCL), Gallium Arsenide Enabling Technology Centre (GAETEC), Hyderabad and Society for Integrated Circuit Technology and Applied Research (SITAR), Bengaluru.

Government has approved the following projects for development of semiconductors:

I. The project for “Establishment of Gallium Nitride (GaN) Ecosystem Enabling Centre and Incubator for High Power and High Frequency Electronics” is being implemented by Indian Institute of Science (IISc), Bengaluru at Centre for Nano Science and Engineering (CeNSE) with the project cost of Rs. 298.66 crore.

II. An application for setting up of Assembly, Testing, Marking and Packaging (ATMP) of NAND Flash memory has been approved under the Production Linked Incentive (PLI) Scheme for large scale electronics manufacturing.

III. An application for discrete semiconductor devices, including transistors, diodes, thyristors, etc. and System in Package (SIP) has been approved under the Production Linked Incentive (PLI) Scheme for large scale electronics manufacturing.

IV. Following incentives are available to companies for setting up of Semiconductor Fabrication (FAB) facilities in India:

- (i) A financial incentive of 25% on capital expenditure for setting up of semiconductor fabrication units under the Scheme for Promotion of manufacturing of Electronic Components and Semiconductors (SPECS).

- (ii) Capital goods for setting up of Semiconductor FAB are exempted from Basic Customs Duty (BCD).
- (iii) Investment linked deduction under Section 35AD of the Income-tax Act.
- (iv) Deduction of expenditure on research and development as admissible under Section 35(2AB) of the Income-tax Act.
- (v) New domestic companies making fresh investment in manufacturing and starting operations before March 31, 2023 have an option to pay corporate income tax at reduced rate of 15%.

(e) and (f) Following incentive based schemes of Government of India which are aimed at “Atmanirbhar Bharat” have been notified under the aegis of National Policy on Electronics 2019 (NPE 2019) to encourage and driving capabilities in the country for developing core components, including chipsets, and creating an enabling environment for the industry to compete globally:

(i) The Scheme for Promotion of Manufacturing of Electronic Components and Semiconductors (SPECS) provides financial incentive of 25% on capital expenditure for the electronic components, semiconductor / display fabrication units, Assembly, Testing, Marking and Packaging (ATMP) units, specialized sub-assemblies and capital goods for manufacture of aforesaid goods.

(ii) Production Linked Incentive Scheme (PLI) for Large Scale Electronics Manufacturing offered a production linked incentive to boost domestic manufacturing and attract large investments in mobile phone manufacturing and specified electronic components, including Assembly, Testing, Marking and Packaging (ATMP) units.

Second Round of the PLI Scheme specifically targeted towards manufacturing of Electronic Components was open for applications till 31.03.2021. The thresholds of incremental investment and incremental production were reduced significantly in comparison to the first round to encourage the MSME sector in electronic component manufacturing. Twenty-Two (22) electronic component manufacturers have been approved under the PLI Scheme.

DR. AMAR PATNAIK: Sir, the hon. Minister has given a very extensive reply with clear outlines as to how domestic electronic production has increased and what would be done. I compliment him for it. We know that the supply chains of electronic

components were disrupted by the China-US trade war and, of course, the Covid-19 pandemic. So, India needs to create a semiconductor ecosystem that will take care of these issues. But it is a tall order. South Korea took 15 years to develop the semiconductor manufacturing industry and Taiwan took 21 years to attain global leadership in chip foundry manufacturing. Through you, I would like to know from the hon. Minister: As the Government is already aware of this issue, has any study been done and is there some kind of a plan to take care of this in the future so that some outlines could be mentioned?

SHRI ASHWINI VAISHNAW: Sir, the hon. Member has raised a very valid point. In the global supply chain, today semiconductors have a very important role. From our side, we have done extensive consultations with all the stakeholders in the semiconductor supply chain, namely, with the design firms, with the people who are working on packaging, with the people who are working on display FABs, people who are working on silicon FABs and people who are working on compound semiconductors. Based on all these consultations, a lot of good things have emerged. Already, we have lots of schemes for supporting semiconductor manufacturing. I think within these parameters, there will be better results in the coming days.

DR. AMAR PATNAIK: Sir, the hon. Minister has always said that Odisha is his *Karmbhoomi*. In parts (c) and (d) of the reply, he has mentioned that there are three or four facilities for Semiconductor Wafer Fabrication. There is also the recognition that we need to work very fast and increase our manufacturing and production capacity manifold. Is there any plan for Odisha in this regard? Incidentally, Odisha is the second largest exporter of software in the country currently?

SHRI ASHWINI VAISHNAW: Sir, for Odisha, the hon. Prime Minister sanctioned Electronics Manufacturing Cluster (EMC) in 2016. I request, through you, to expedite the construction work there. Development of EMC is still pending since 2016.

SHRI SUJEET KUMAR: Sir, semiconductor fabrication or chip design is a very complex and research-intensive process. No one knows this better than the hon. Minister who is so learned and so tech-savvy. Yesterday also, I raised this issue of low spending on research in India. Only 0.70 per cent of our GDP is spent on research. In an answer to that question, hon. Minister mentioned that Rs.100-odd crore is spent for research on semiconductor, which is abysmally low. Is there any

plan to increase the budget for research on semiconductors so that brain drain can be reversed?

SHRI ASHWINI VAISHNAW: Sir, the hon. Member has studied at Harvard School. He is very learned. I thank him for the compliments he has given. What is important is the entire design eco-system. Semiconductor design eco-system has been developed very nicely in the country. Today, there are more than 15,000 very good quality engineers and very highly qualified people who are working on semiconductor design eco-system. That is the basic strength that we have to leverage upon. Going forward, based on those design eco-systems, we will be doing the backward integration in future.

**श्रीमती गीता उर्फ चंद्रप्रभा :** महोदय, मैं आपकी अनुमति से माननीय मंत्री जी से जानना चाहती हूँ कि क्या महिला किसानों द्वारा संचालित स्वयं सहायता समूहों की सहायता के लिए उत्तर प्रदेश में कोई विशेष योजना चलाई जा रही है?

**श्री उपसभापति :** माननीय सदस्या, यह सवाल दूसरा है, अलग है। यह सवाल इलेक्ट्रॉनिक्स और इन्फॉर्मेशन टेक्नोलॉजी पर है। अगर आप इस पर सवाल पूछना चाहती हैं, तो माननीय मंत्री जी से पूछ सकती हैं।

MR. DEPUTY CHAIRMAN: Now, Question No.137.

### CONCOR disinvestment

\*137. SHRI K.C. VENUGOPAL: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that Container Corporation of India Ltd (CONCOR) has the largest network of inland containers depots/container freight stations in India and can be expanded to cover management of ports, air cargo complexes and establishing cold chain;
- (b) if so, the details thereof;
- (c) whether it is also a fact that Government has started the process of disinvesting this important PSU and hence losing its management control; and
- (d) if so, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI ASHWINI VAISHNAW): (a) to (d) A statement is laid on the Table of the House.

### Statement

(a) and (b) Container Corporation of India Ltd. (CONCOR) has a network of 61 terminals (Inland Container Depot/ Container Freight Station) on all India basis, which are well connected to the major gateway ports of India. CONCOR has stakes in Vallarpadam Container Berth at Cochin and Gateway Terminals India Pvt. Ltd. (GTIL) at Mumbai.

CONCOR has Subsidiaries, namely CONCOR Air Limited and Fresh and Healthy Enterprises Limited. These entities are operating in the field of Air cargo and Cold chain.

(c) and (d) Disinvestment process of CONCOR started in year 1994-95. The details of yearwise disinvestment are as follow

S. No.	Year	% of Equity Share Capital
1	1994-95	20.00
2	1995-96	3.05
3	1995-96	0.01
4	1998-99	13.85
5	2013-14	1.29
6	2015-16	0.01
7	2015-16	4.00
8	2015-16	1.00
9	2016-17	0.04
10	2016-17	1.40
11	2016-17	0.55
Total		45.20

At this point of time, Government of India holds 54.80% Equity in CONCOR. There are 19 Private Sector Container Train Operators (CTOs) in the field with 24 Terminals all over India other than CONCOR. Looking at the structure of the Container Transport Industry, it has been identified as one of the entities where the process started in 1994 can be taken ahead.

SHRI K.C. VENUGOPAL: Sir, the Government has now decided to sell 30.8 per cent, out of 54 per cent, of CONCOR under disinvestment. Now, the Government of

India's policy is very clear. They are selling all the valuable assets of the country. There was a policy of disinvestment during the UPA period also. But, what was the policy at that time? Disinvestment used to take place for the loss-making public sector enterprises. Those units used to be sold. Now, even the profit-making companies are being sold. At that point, this question of disinvestment...

MR. DEPUTY CHAIRMAN: Please put the question.

SHRI K.C. VENUGOPAL: I am coming to the question only. Has the Government decided to sell profit-making companies? On what account, has the Government taken this decision?

MR. DEPUTY CHAIRMAN: Thank you.

SHRI K.C. VENUGOPAL: One more point. On the one hand, they are now reducing the concession given to the senior citizens for travelling in the Railways...

MR. DEPUTY CHAIRMAN: Please put only one question.

SHRI K.C. VENUGOPAL: On the other hand, they are going ahead with disinvestment. Now, the private parties will control the entire thing. They are doing all this for the corporates only.

MR. DEPUTY CHAIRMAN: You have already put one question.

SHRI ASHWINI VAISHNAW: Sir, the hon. Member has put a very valid point. Let me just remind him as to when CONCOR disinvestment started. CONCOR disinvestment started in 1994-95. Who was in Government then? The Congress (I) was in Government. So, what is the point that he is raising? Disinvestment of some of the public sector units has been a continuous process. CONCOR today is in an industry where more than 15-odd container train operators are already there in the country. So, what is the point he is making? Even when the hon. LoP was the Railway Minister, at that time also, there was a little bit of disinvestment of CONCOR. So, it is a continuous process since 1994-95. What is the point? ...*(Interruptions)*... Disinvestment is what we are talking about. There is a difference between that. I am saying 'disinvestment'. ...*(Interruptions)*...



**श्री उपसभापति :** प्लीज़, प्लीज़। कृपया आपस में बातचीत न करें।

**श्री अश्वनी वैष्णव :** सर, 1994-95 में कॉनकोर का 20 प्रतिशत equity already disinvest किया जा चुका है। 1995-96 की काँग्रेस गवर्नमेंट में इसे वापस 3.05 परसेंट किया गया। अगर इस पूरे पीरियड को टोटल करें, तो काँग्रेस गवर्नमेंट के टाइम में कॉनकोर का 24.35 परसेंट disinvestment हुआ और non-Congress Governments के टाइम में 20.3 परसेंट disinvestment हुआ, तो किसके टाइम में ज्यादा हुआ! सर, वह काँग्रेस के टाइम में ज्यादा हुआ। माननीय सदस्य क्या बात करते हैं!

MR. DEPUTY CHAIRMAN: Now, second supplementary.

SHRI K.C. VENUGOPAL: My point is that we are not against disinvestment; we are against privatisation. Now, they are handing over the management and control also. As per the conditions of disinvestment, they are handing over the management and control....(*Interruptions*)... I am coming to the second question. If a proposal for disinvestment is already decided, why is the Government considering to change the land leasing fees from existing 6 per cent to 2 or 3 per cent?

MR. DEPUTY CHAIRMAN: Thank you.

SHRI K.C. VENUGOPAL: They have already decided on disinvestment. Then, why is the land lease coming down?

MR. DEPUTY CHAIRMAN: You have asked the question.

SHRI K.C. VENUGOPAL: One more thing, Sir. Will the Government consider...

MR. DEPUTY CHAIRMAN: You have already asked the question.

SHRI K.C. VENUGOPAL: Sir, it is the most important point. Now, the Government of India has already withdrawn the concession provided to the senior citizens for travelling in the Railways.

**श्री उपसभापति :** आप माननीय सदस्य के एक सवाल का जवाब दें।

SHRI ASHWINI VAISHNAW: Sir, the hon. Member has asked a question on land lease policy. That is very different from CONCOR disinvestment issue. The point is...*(Interruptions)*...

SHRI K.C. VENUGOPAL: This is related. We can see that. After some time, this will be closely related. ...*(Interruptions)*...

SHRI ASHWINI VAISHNAW: I said, Sir, it is different.

MR. DEPUTY CHAIRMAN: Now, Shri Neeraj Dangi.

SHRI NEERAJ DANGI: Sir, in the case of disinvestment of CONCOR's management part, will the private management use the same employees from CONCOR or Indian Railways? If not, then, what measures is the Government taking to secure their future?

SHRI ASHWINI VAISHNAW: Sir, some of the hon. Members have been trying to paint a very different picture. I would like to clarify the things and put all the facts into perspective before this hon. House. सर, रेलवे में पटरी किसकी है - रेलवे की है, स्टेशन किसका है - रेलवे का है, बिजली के तार किसके हैं - रेलवे के हैं, signaling system किसका है - रेलवे का है, इंजन किसका है - रेलवे का है, वैगन किसका है - रेलवे का है, कोच किसका है - रेलवे का है। आप किस चीज़ के प्राइवेटाइज़ेशन की बात कर रहे हैं? आपका जो concern है, I can address it. I can address your concern but the point is that it should be put up very clearly and specifically. If you ask a specific thing, I will be able to answer that. As far as the employees of the PSU are concerned, there is a clear policy in this regard, and, the practice has evolved over the last many decades. It is not something new that the Government is doing. There is precedent available, and, based on that precedent, the Government is working.

DR. M. THAMBIDURAI: Sir, the hon. Railway Minister has given a statement about the land at railway stations. There is a lot of encroachment on that land. Sir, through you, I would like to know from the hon. Minister as to how the Ministry is going to get it vacated. Otherwise, when rehabilitation is done, how are you going to help them? This is my question.

MR. DEPUTY CHAIRMAN: This question is different from the main question. Let us now come to Question No. 138. Shri G.V.L. Narasimha Rao.

### Industrial nodes in Andhra Pradesh and Uttar Pradesh

\*138. SHRI G.V.L. NARASIMHA RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the industrial nodes (cities) identified under various Industrial Corridors in Andhra Pradesh and Uttar Pradesh;
- (b) the status of development of each industrial node like detailed master planning, preliminary engineering, etc.;
- (c) the present status of nodes with regard to identification of land, formation of Special Purpose Vehicle (SPV), transfer of land to SPV, infrastructure development etc.;
- (d) the cost estimates for various infrastructure components along with contribution from Central Government for different nodes;
- (e) the sanction status of funds released for each node; and
- (f) the employment potential of each node?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): (a) to (f) A Statement is laid on the Table of the House.

#### Statement

(a) to (f) The status of Industrial Corridor Projects in the States of **Andhra Pradesh and Uttar Pradesh** is as under:

<b>State : Andhra Pradesh</b>	
<b>Corridor : (1) Chennai Bengaluru Industrial Corridor (CBIC)</b>	
<b>Industrial Nodes/ Industrial Manufacturing Cluster (IMC) Identified</b>	<b>Present Status</b>
<b>Krishnapatnam</b>	Detailed master planning and preliminary engineering

	<p>activities for Activation Area (2,500 acre) has been completed. Project approved by Government of India (GoI) and SPV of the project has been incorporated. 2,091.80 acre of land has been transferred to SPV. Equity of Government of India amounting to Rs. 522.10 crore has been released to the SPV of the project.</p> <p>Engineering, procurement, and construction contract (EPC) tender notice with an estimated cost of Rs.1190 crore for trunk infrastructure like Roads, Utilities, potable water supply, fire fighting, recycle water network, storm water drainage, sewerage network, Sewage Treatment Plant, effluent collection network, Water Treatment Plant, Common Effluent Treatment Plant (CETP), Power, etc. has been issued on 23<sup>rd</sup> September 2021.</p> <p>Total employment projection in the initial development is about 98,000. Out of which, about 58,000 persons are likely to be employed at the site.</p>
<b>Corridor : (2) Hyderabad Bengaluru Industrial Corridor (HBIC)</b>	
<b>Industrial Nodes/ Industrial Manufacturing Cluster (IMC) Identified</b>	<b>Present Status</b>
<b>Orvakal</b>	<p>Government of Andhra Pradesh has identified 9,800 acre of land for development. Consultant has been appointed for project development activities including preparation of detailed master planning &amp; preliminary engineering.</p> <p>Market demand assessment, Site survey, preparation of base map, technical assessment &amp; land suitability and preparation of preliminary master plan have been completed.</p> <p>Fund requirement, employment generation and cost estimates is ascertained on the basis of project development activity including master planning, preliminary engineering.</p>

<b>Corridor : (3) Vizag Chennai Industrial Corridor (VCIC)</b>	
<b>Industrial Nodes/ Industrial Manufacturing Cluster (IMC) Identified</b>	<b>Present Status</b>
(1) Kadapa/Kopparthy (2) Chittoor (3) Vishakhapatnam	<p>(1) <b>Kadapa/ Kopparthy node</b> Project development activities including Market demand assessment, Site survey, preparation of base map, technical assessment &amp; land suitability and preparation of preliminary master plan has been completed by the consultant.</p> <p>(2) <b>Chittoor node</b> Consultant appointed for preparation of detailed master plan, market demand assessment and preliminary engineering activities.</p> <p>(3) <b>Vishakhapatnam node</b> - Visakhapatnam node is being developed by <b>the State Government of Andhra Pradesh on its own.</b></p> <p>Necessary funds have been allocated and utilized for initial project development activities including master planning and preliminary engineering in respect of Chittoor (Srikalahasti) &amp; Kadapa/Kopparthy nodes.</p> <p>Further, Fund requirement, employment generation and cost estimates is ascertained on the basis of project development activity including master planning, preliminary engineering.</p>

<b>State : Uttar Pradesh</b>	
<b>Corridor : (1) Delhi Mumbai Industrial Corridor (DMIC)</b>	
<b>Industrial Nodes/ Industrial Manufacturing Cluster (IMC) Identified</b>	<b>Present Status</b>
<b>Integrated Industrial Township, Greater Noida (IIT-GN)</b>	<p>SPV has been incorporated. Land admeasuring 747.5 acre has been transferred to the SPV. Equity of Government of India amounting to Rs. 617.20 crore has been released to the SPV of the project.</p> <p>Major trunk infrastructure works including roads,</p>

	services & utilities, automated waste collection, storm water drainage, power transmission, etc. have been completed. 05 plots (admeasuring 156) acres have been allotted. Total employment projection is about 58,000.
<b>Corridor : Amritsar Kolkata Industrial Corridor (AKIC)</b>	
<b>Industrial Nodes/ Industrial Manufacturing Cluster (IMC) Identified</b>	<b>Present Status</b>
<b>Agra</b>	State Government of Uttar Pradesh has confirmed the availability of 1059 acres of land for the project in January, 2021. Consultant for carrying out detailed master planning and preliminary engineering activities has been appointed in July, 2021. Consultant has initiated the works related to site surveys & preparation of Base Map. Fund requirement, employment generation and cost estimates is ascertained on the basis of project development activity including master planning, preliminary engineering.

SHRI G.V.L. NARASIMHA RAO: Sir, the question pertains to the industrial nodes coming up under various corridors in Andhra Pradesh and Uttar Pradesh. Sir, post-bifurcation, Andhra Pradesh has turned out to be an agrarian economy requiring a lot of rapid industrial progress. Sir, along with the corridors, two national investment manufacturing zones have been sanctioned in the past but they have been taken up by the State Government.

MR. DEPUTY CHAIRMAN: Please put your question.

SHRI G.V.L. NARASIMHA RAO: I am coming to the question. Sir, unlike any other State, Andhra Pradesh has received five industrial cities under three different corridors. Sir, the progress of the State Government in terms of the identification of land and the constitution of SPV seems to be very low. My question to the hon. Minister is: What is the action that the Ministry can take or contemplate to prompt and propel the State Government of Andhra Pradesh into action and ensure that these industrial cities come up quickly?

SHRI PIYUSH GOYAL: Sir, the Government is very committed to the development of Andhra Pradesh and has consistently come up with several projects which will support industrial growth in the State. As the hon. Member of Parliament rightly mentioned, we have been approving a number of projects there. In the answer, details have been given; the status of each of the projects has also been given. But at the end of the day, we can implement a project when the State Government takes effective steps in procuring the land and in ensuring availability of contiguous land so that the development work can go on. For example, the Krishnapatnam node under Chennai-Bengaluru Industrial Corridor, it has about 2,500 acres of land to be procured. So far, 2,091 acres are procured which is a good development. Either they tell us that this is it, we will not be able to get more; otherwise we will have to wait for the whole thing, and that too has been transferred recently; some of it in the month of March, 2021 and some of it in the month of August, 2021. Similarly, they have to now appoint a contractor for doing the work. Now, the Centre is not interfering in getting all these things done. The Government has to appoint a contractor. They also have to look at a better tendering process. I believe many contractors have objected to the current tendering process that they have planned. Similarly, on the Orvakal node under the Hyderabad Bengaluru Industrial Corridor, 9,800 acres of plants are there. Our idea was to have a big project based on the State Government's request. So far, only 4,742 acres are being proposed to be offered. They have informed us that only this much will be earmarked for development. Now, when we have small projects, it becomes that much more challenging to invite large industry to come there. So, I think, it is important that State Governments also become more proactive so that these projects can be taken up quickly.

**श्री जी.वी.एल. नरसिंहा राव :** उपसभापति महोदय, मेरा दूसरा सप्लीमेंटरी प्रश्न उत्तर प्रदेश से संबंधित है। उत्तर प्रदेश में दो इंडस्ट्रियल नोड्स को सेंक्शन किया गया है। एक integrated industrial township ग्रेटर नोएडा में ऑलरेडी कार्यरत है। इसके बारे में मंत्री महोदय ने जवाब में कहा कि 156 एकड़ में प्लॉट्स एलॉट किए गए हैं, वहां कुछ काम हो रहा है। मैं माननीय मंत्री जी से यह पूछना चाहता हूँ कि जो साढ़े सात सौ एकड़ की टाउनशिप है, उसमें किस प्रकार के इंडस्ट्रियल इन्वेस्टमेंट की अपेक्षा हो रही है और उससे प्रान्त को किस तरह का बढ़ावा मिलेगा?

**श्री पीयूष गoyal :** माननीय उपसभापति महोदय, माननीय सदस्य ने जिस प्रोजेक्ट का जिक्र किया है, यह integrated industrial township दिल्ली के नज़दीक ग्रेटर नोएडा में लगने जा रही है। इसके लिए भारत सरकार ने स्टेट गवर्नमेंट को उसकी प्रोग्रेस और उसके काम को देखते हुए 617 करोड़ रुपये रिलीज़ कर दिए हैं। मैं आपके माध्यम से सदन को अवगत कराना चाहूंगा कि उसमें मेजर infrastructure works भी पूरे हो गए हैं, जैसे सड़क, utilities, बिजली का काम,

automated waste collection, storm water drainage, अन्य सर्विसेज़ आदि के काम होने के बाद अब तक करीब डेढ़ सौ एकड़ के पांच प्लॉट्स एलॉट भी हो गए हैं। जब हम इन प्रोजेक्ट्स को गति देते हैं, तो उसके लिए समय पर राज्य सरकार सहयोग करे, ताकि समय पर प्रोजेक्ट के infrastructure का डेवलपमेंट हो जाए। जब plug and play हो जाता है तो लोगों को सारी सुविधाएं एक ही जगह पर मिलती हैं। तो आप देख सकते हैं कि किस तेज गति से काम हुआ, निर्धारित पैसा भी दिया गया और पांच यूनिट्स ने ऑलरेडी डेढ़ सौ एकड़ ले भी लिया है। मैं समझता हूँ कि इससे लगभग 58,000 लोगों के लिए सीधे नौकरी का साधन बनेगा। इससे 58,000 लोगों को तो सीधे लाभ मिलेगा, इसके अलावा जब इंडस्ट्रियल टाउनशिप आती है, यूनिट्स आते हैं, तो उनके ancillarisation होते हैं, ancillary units आते हैं, ढाबे खुलते हैं, होटल खुलते हैं, टैक्सी और ट्रक ड्राइवर्स को काम मिलता है। इस प्रकार एक पूरा ईको सिस्टम क्रिएट होता है। मैं दरखास्त करूंगा कि हम सभी माननीय सदस्य अपने-अपने राज्यों में चलने वाले प्रोजेक्ट्स पर ध्यान दें कि उनको कैसे तेज गति से implement किया जाए। जब राज्य और केन्द्र सरकार मिलकर काम करेगी, तब तेज गति से प्रगति होगी।

उपसभापति महोदय, मैं आपके माध्यम से माननीय सदस्यों को एक जानकारी देना चाहता हूँ, क्योंकि यह विषय थोड़ा-बहुत सबके ध्यान में रहे तो अच्छा रहेगा। हमने 'प्रधान मंत्री गति शक्ति योजना' के तहत एक सिस्टम डेवलप किया है, जिसको हाल ही में माननीय प्रधान मंत्री जी ने लॉन्च किया। इससे इन सब प्रोजेक्ट्स के डेवलपमेंट में बड़ी सुविधा होगी। इसमें सब चीजों को एक साथ जोड़कर एक ही पोर्टल पर लाया गया है। अगर हमारे माननीय सांसद चाहें तो उनकी सुविधा और आदेशानुसार हम 'पीएम गति शक्ति' का एक स्पेशल प्रेजेंटेशन कर सकते हैं, जिससे सभी माननीय सदस्यों को भी आइडिया होगा कि भविष्य में देश की ऐसी visionary planning चल रही है।

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, the State of Andhra Pradesh was bifurcated in the year 2014. Now, it can be seen from the reply of the hon. Minister that as far as Hyderabad-Bengaluru Industrial Corridor is concerned, only Orvakal node is identified. I would like to know from the hon. Minister whether the project is time-bound. If it is so, what funds have been allocated? Is any cooperation required from the Government of Andhra Pradesh? Why is there no progress at all in this project?

SHRI PIYUSH GOYAL: Sir, I just mentioned it in the reply to the first supplementary question. First of all, the Hyderabad-Bengaluru Industrial Corridor was planned for 9,800 acres of land. The State Government has divided it. Now it would give us 4,742 acres of land. And right next to that they are developing 4,500 acres of land for a separate industrial park of their own with much less infrastructure. Here is a very funny situation. We have a project that was planned for about 10,000 acres of land. They have cut it down to half and said that they will give us half the land and half of it



they will develop on their own. The infrastructure is different in both. We are duplicating the work. Now there will be competition between the two industrial projects. I would urge the hon. Member through you, Sir, to talk to the local Government to see how this can be made a more integrated project as was originally envisaged.

**श्रीमती जया बच्चन :** माननीय मंत्री जी , आप लीडर ऑफ दि हाउस हैं, इसलिए यहां जो भी बोलें, बिल्कुल point पर बोलिये। मैं ग्रेटर नोएडा की बात कर रही हूं, आपने इतना सारा vision दिखाया, action कब तक होगा, यह हम जानना चाहते हैं।

**श्री पीयूष गोयल :** हमारी बहन को लगता है कि मैं point पर नहीं बोलता हूं, यह मेरे लिए आश्चर्य की बात है। मुझे तो लगा कि लोग कहते हैं कि मैं ज्यादा details देता हूं, जो कि मेरी हैसियत से ज्यादा है।...(व्यवधान)... जयराम जी, आपकी बात तो आप जरूर कह सकते हैं, लेकिन आपके समय के काम का सिलसिला आजकल नहीं होता है। आजकल सीधा बोलते हैं, इसलिए लोगों को कुछ तकलीफ भी होती है।

**श्रीमती जया बच्चन :** मैं आपसे जवाब मांग रही हूं, आप घुमा-फिराकर मत बोलिये, सीधा बोलिये।...(व्यवधान)...

**श्री पीयूष गोयल :** बीच में मैंने कुछ और जानकारी दे दी, उनको शायद पुराने दिन याद आ गये।...(व्यवधान)...

**श्रीमती जया बच्चन :** सवाल मैंने किया है, मुझे जवाब दीजिए, उनको क्यों दे रहे हैं?

**श्री पीयूष गोयल :** मैंने अभी-अभी ग्रेटर नोएडा का, उत्तर प्रदेश का जिक्र किया। आपने जैसा कहा, नोएडा की जो industrial township है, उसके लिए जमीन भी मिल गई है, 617 करोड़ रुपये इसमें होने वाले खर्च के लिए राज्य सरकार को दे दिये गये हैं और major works...(व्यवधान)...

**श्रीमती जया बच्चन :** वहां सरकार आपकी है। ...(व्यवधान)...

**श्री पीयूष गोयल :** मैं अभी बता रहा हूं। मैं वही तो बता रहा हूं। तेज गति से राज्य सरकार ने सड़कें भी बना लीं, utilities भी प्रोवाइड कर दीं, power transmission lines भी लगा दीं, storm water drainage का सिस्टम भी खत्म कर दिया, automatic waste collection भी शुरू कर दिया। अब यह सब काम खत्म हो गया, इसीलिए already पांच बड़े units, जिन्होंने 156 एकड़ जमीन खरीदने का निर्णय लिया है, वे भी आ गये हैं, उन्होंने जमीन खरीद ली है और वे उसमें अभी अपना project लगाएंगे। साधारणतया यह दर्शाता है कि राज्य सरकार संवेदनशील हो, राज्य सरकार अच्छा काम करे, तेज गति से करे, जो योगी आदित्यनाथ जी, माननीय मुख्य मंत्री जी कर रहे हैं और पूरा

देश देख रहा है। रोज़ हम देखते हैं कि कैसे projects शुरू भी हमारी सरकार करती है और उनका समापन भी समय सीमा के अंदर हो जाता है। अब वह ज़माना गया कि उद्घाटन एक सरकार करती थी, प्लानिंग दूसरी सरकार करती थी, design तीसरी सरकार करती थी, contract चौथी सरकार देती थी - वे उत्तर प्रदेश के पुराने दिन अब भूल जाइये। अब उत्तर प्रदेश 'अच्छे दिन' देख रहा है। उत्तर प्रदेश में जिस तेज गति से काम हो रहे हैं, ...(व्यवधान)... उत्तर प्रदेश में ईमानदारी और तेज गति से काम हो रहा है, मुझे लगता है कि आपको इससे प्रसन्न होना चाहिए। जिस राज्य का आप प्रतिनिधित्व कर रही हैं, वहां जो अच्छा-अच्छा काम हो, उसकी सामूहिक सराहना हो तो उसी में सब का लाभ है।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please sit down. ...(व्यवधान)... Please take your seat. ...(व्यवधान)... माननीय श्रीमती कान्ता कर्दम जी।

**श्रीमती कान्ता कर्दम :** उपसभापति जी, आपके माध्यम से मंत्री जी से मेरा एक सवाल था कि उत्तर प्रदेश के नगरों को औद्योगिक शहरों के रूप में चिन्हित करने से वहां के उद्योग और उनमें काम करने वाले कामगारों को क्या लाभ मिला है? ...(व्यवधान)...

**श्री उपसभापति :** आप लोग बैठिए। आपकी कोई बात रिकॉर्ड पर नहीं जा रही है। Please take your seat. ...(व्यवधान)...

**श्रीमती कान्ता कर्दम :** सारे उत्तर प्रदेश के नगरों को औद्योगिक शहरों के रूप में चिन्हित करने से वहां के उद्योगों...(व्यवधान)...

**श्री उपसभापति :** माननीय सदस्य सवाल के जवाब का इन्तजार कर रहे हैं। ...(व्यवधान)...में सभी पक्षों को कह रहा हूँ।

**श्री पीयूष गोयल :** मैंने अभी-अभी सभी माननीय सदस्यों को अवगत कराया है कि नोएडा में जो industrial township बन रही है, उसमें 58 हजार लोगों को सीधे रोजगार मिलेगा। इसके अलावा जब पूरा ईको-सिस्टम बनेगा। ...(व्यवधान)...

**श्री उपसभापति :** प्लीज़, कृपया सीनियर मेम्बर्स आपस में बैठकर बात न करें। ...(व्यवधान)...

**श्री पीयूष गोयल :** चारों तरफ ancillaries आती हैं, ढाबे बनते हैं, होटल बनते हैं, तो इस प्रकार से एक बड़ा इंडस्ट्रियल ईको-सिस्टम ग्रेटर नोएडा में तैयार हो रहा है और आगरा में भी तैयार हो रहा है।...(व्यवधान)... जहां राज्य सरकार ने एक हजार सात एकड़ के करीब ज़मीन जनवरी, 2021 में उपलब्ध कराने की confirmation दी। उसके लिए भी जुलाई, 2021 में ऑलरेडी consultant appoint हो चुके हैं और सर्वे का काम शुरू कर दिया गया है। इसलिए तेज गति से काम करने का

लाभ यह हो रहा है कि जो प्रोजेक्ट्स जल्दी लगते हैं, जनता तक उनका लाभ पहुंच जाता है।  
...(व्यवधान)...

**श्री उपसभापति :** मेरा सभी सदस्यों से आग्रह है कि वे अपना सवाल brief में पूछें और माननीय मंत्री जी भी अपना जवाब brief में ही दें। ...(व्यवधान)... तभी हम आगे और सवालों को ले पाएंगे। प्लीज़, सीट पर बैठकर बात न करें। प्रश्न संख्या 139.

### **Railway stations shutdown during lockdown**

\*139. SHRI KAMAKHYA PRASAD TASA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that many railway stations were shut during lockdown;
- (b) if so, the details thereof;
- (c) the future plans for such railway stations;
- (d) whether it is also a fact that there are many places in the country where railway land has been encroached by poor people for staying; and
- (e) if so, the details thereof and the action taken by the Railway for their evacuation and settlement for these poor people?

THE MINISTER OF RAILWAYS (SHRI ASHWINI VAISHNAW): (a) to (e) A Statement is laid on the Table of the House.

### **Statement**

(a) to (c) No, Sir. No station on Indian Railways was shut down during lockdown. As part of nationwide lockdown, all passenger train services on Indian Railways were suspended w.e.f 23<sup>rd</sup> March, 2020 as per the extant guidelines issued by Government of India. However, freight services were continued to ensure supply of essential commodities to different parts of the country.

(d) and (e) As on 31.03.2021, a total of 810.31 Hectare of railway land was under encroachment which includes encroachment by poor people.

The Government identifies such encroached land by carrying out regular inspections at various levels. In case, any trespass is noticed which may eventually lead to encroachment, it is removed then and there.

If the encroachments are of temporary nature (soft encroachment) in the shape of jhuggies, jhopries and squatters, the same are got removed in consultation and with the assistance of Railway Protection Force (RPF) and local civil authorities. For old encroachments, where party is not amenable to persuasion, action is taken under Public Premises (Eviction of Unauthorized Occupants) Act, 1971 (PPE Act, 1971), as amended from time to time.

Rehabilitation and settlement of encroachers on Railway land is not possible due to Railways' operational and infrastructural needs. Housing is a State subject and responsibility for providing alternative sites for rehabilitation/ resettlement as well as bearing cost for the same, vest with the State Governments or the Urban Local Bodies concerned.

During the last three years i.e. 2018, 2019, 2020 & current year i.e 2021 (upto November), a total of 5290 joint drives were conducted by Engineering Department assisted by RPF wherein a total of 10832 encroachments have been removed from Railway area.

**श्री कामाख्या प्रसाद तासा :** उपसभापति महोदय, मैंने मंत्री जी का जवाब पढ़ा है। मंत्री जी ने बहुत अच्छा जवाब दिया है। सर, पूरे देश में encroachment एक बहुत बड़ी समस्या है। जो poor people हैं, जो बी.पी.एल. लेवल के नीचे हैं, उन लोगों के द्वारा encroachment होता है। उन्होंने जवाब दिया है कि alternative rehabilitation के लिए state government और urban bodies responsible हैं। मैं मंत्री जी से जानना चाहता हूँ कि क्या उससे रेलवे की बातचीत होती है? ...(व्यवधान)...

**श्री उपसभापति :** तासा जी, अभी केवल एक ही प्रश्न पूछिए।

**श्री अश्वनी वैष्णव :** सर, ऑनरेबल मेम्बर ने जो concern raise किया है, मैं बताना चाहता हूँ कि मेरी जानकारी में ऐसे करीब दो-तीन राज्य हैं। मुम्बई में स्टेट गवर्नमेंट के साथ मिलकर बहुत अच्छा encroachment removal हुआ है। इसके साथ ही सूरत के पास उदना में स्टेट गवर्नमेंट के साथ मिलकर बहुत अच्छी तरह से encroachment removal हो रहा है। यह समस्या आज की नहीं है। Encroachment on railway land बहुत पुरानी समस्या है। इसको बहुत sensitively और संवेदना के साथ डील किया जा रहा है। कहीं पर भी ऐसा स्टेप नहीं लिया जा रहा है, जिससे कि किसी के ऊपर अचानक कोई मार पड़े।

**श्री उपसभापति :** तासा जी, आप अपना सेकंड सप्लीमेंटरी पूछिए और केवल एक ही सवाल पूछिएगा।

**श्री कामाख्या प्रसाद तासा :** मैं मंत्री जी से यह पूछना चाहता हूँ कि क्या encroachment land को vacant किया गया है? क्या इसमें dry port या car parking के लिए रेलवे मिनिस्ट्री के द्वारा कुछ सोचा गया है और क्या भविष्य में unemployment की problem को संस्थापित करने का कोई प्लान है?

**श्री अश्वनी वैष्णव :** उपसभापति महोदय, पटरी के दोनों तरफ narrow strip में encroachment होता है, ऐसा अभी तक observe किया गया है। जो land free होता है, वह mostly किसी न किसी नए प्रोजेक्ट के लिए काम आता है। मान लीजिए कि doubling करनी है, थर्ड लाइन बिछानी है या electrification के लिए थोड़ा और स्पेस चाहिए, तो वह उसके लिए यूज़ होता है। जहां पर भी संभव हो, पार्किंग या दूसरी कोई facility के लिए इसका उपयोग किया जाता है।

SHRI AJIT KUMAR BHUYAN: Sir, during lockdown, I would say that many B-class stations or unmanned stations and local trains have been shut down or stopped or whatever it is.

**श्री उपसभापति :** प्लीज़, पीछे बैठकर आपस में बात न करें।

SHRI AJIT KUMAR BHUYAN: I am talking about Assam particularly.

MR. DEPUTY CHAIRMAN: Please put your question.

SHRI AJIT KUMAR BHUYAN: In Assam, I have seen that the local passengers who are travelling for jobs, medical treatment and education are facing a lot of problems. In another part of the country, B-class railway stations have been opened and local trains are running.

MR. DEPUTY CHAIRMAN: Please put your question. You have to put your question.

SHRI AJIT KUMAR BHUYAN: What is the intention of the Government about Assam? I may cite some examples like Dangori-Tinsukia, Jorhat-Tinsukia, Tinsukia-Naharlagun, Simaluguri-Dibrugarh Town, Rangia-Guwahati, etc. They are all shut down and stopped. So, encroachers are also taking advantage of the situation.

MR. DEPUTY CHAIRMAN: Thank you.

**श्री अश्वनी वैष्णव :** उपसभापति महोदय, नॉर्थ-ईस्ट के लिए भारतीय रेलवे ने प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में अभूतपूर्व कदम उठाया है। पहली बार प्रत्येक नॉर्थ-ईस्ट के कैपिटल

तक रेल ले जाने की परिकल्पना पर जोरों से काम चल रहा है। बहुत तेजी से काम चल रहा है। मेरे साथी यह भी जानते हैं कि किस तरह से पहली बार इलेक्ट्रिफिकेशन, बिजलीकरण असम तक पहुंचा है। ...**(व्यवधान)**...

SHRI AJIT KUMAR BHUYAN: Sir, this is a separate issue.

MR. DEPUTY CHAIRMAN: Please.

**श्री अश्वनी वैष्णव** : पिछले साल, चाहे डब्लिंग हो, इलेक्ट्रिफिकेशन हो, स्टेशन्स का डेवलपमेंट हो या चाहे कोई भी aspect हो, नॉर्थ-ईस्ट में और especially असम के लिए बहुत सारे प्रोजेक्ट्स हैं। आपने पूछा कि असम के लिए intent क्या है, that is why I am clarifying this. असम बहुत important State है और उसका रेलवे के प्रोजेक्ट्स में बहुत महत्वपूर्ण स्थान है।

**श्री उपसभापति** : माननीय शक्तिसिंह गोहिल जी। ...**(व्यवधान)**...

SHRI AJIT KUMAR BHUYAN: Sir, I want a specific answer.

MR. DEPUTY CHAIRMAN: Please. ...**(Interruptions)**...

PROF. MANOJ KUMAR JHA: Sir, he has left one supplementary.

**श्री उपसभापति** : प्लीज़...**(व्यवधान)**...माननीय मनोज जी, उन्होंने जो सवाल पूछा है, उसके लिए उनको मौका दे दिया गया था। ...**(व्यवधान)**... सवाल उनका नहीं था और आप लोग जब भी हस्तक्षेप करते हैं, तो कृपया ध्यान रखें कि दूसरे लोगों को अवसर नहीं मिल पाता है।

SHRI AJIT KUMAR BHUYAN: This is not an answer, Sir.

**श्री शक्तिसिंह गोहिल** : माननीय उपसभापति महोदय, कोरोना के वक्त में platform tickets ले लेकर अन्य चीजों के दाम जो अभूतपूर्व रूप से बढ़ाए गए हैं और जो गुजरात की ट्रेनें कोरोना के वक्त में बंद हुई हैं, इसके संबंध में मैं आपके जरिए माननीय मंत्री जी से यही जानना चाहता हूँ कि जब सारी फ्लाइट्स private operators ने भी नॉर्मल कर दी हैं और सब नॉर्मल हो गया है, तो गुजरात में जो ट्रेनें बंद हुई हैं, वे कब शुरू होंगी और कोरोना के वक्त में आपने जो अभूतपूर्व दाम बढ़ाए हैं, platform tickets से लेकर और चीजों के, उनको आप कब कम करेंगे?

**श्री अश्वनी वैष्णव** : सर, माननीय सदस्य हाउस को सही सूचना नहीं दे रहे हैं। ...**(व्यवधान)**... यह पहली बार नहीं है, इससे पिछले प्रश्नों में भी इस तरह से किया गया। ...**(व्यवधान)**... यह अच्छी बात नहीं है। ...**(व्यवधान)**...

SHRI K.C. VENUGOPAL: Sir, what is this? ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please. ...(*Interruptions*)...

**श्री अश्वनी वैष्णव** : सर, कोरोना के टाइम में देश भर में भारतीय रेलवे ने जिस तरह से - चाहे ऑक्सीजन का ट्रांसपोर्टेशन हो, चाहे श्रमिक स्पेशल्स चलाकर देश के सारे के सारे माइग्रेन्ट लेबर्स को पहुंचाने का काम हो।...(**व्यवधान**)...

SHRI SHAKTISINH GOHIL: Sir, I have a specific question. ...(*Interruptions*)... My question was specific. ...(*Interruptions*)...

**श्री अश्वनी वैष्णव** : चाहे लॉकडाउन के टाइम में सामान को देश के एक कोने से दूसरे कोने तक पहुंचाना हो। क्या इस काम को आप नकार सकते हैं? सर, इसे कोई नहीं नकार सकता है। यह बहुत ही अच्छा काम था।...(**व्यवधान**)...

**श्री शक्तिसिंह गोहिल** : सर, मेरा क्वेश्चन क्या है और मंत्री जी क्या बोल रहे हैं?

**श्री अश्वनी वैष्णव** : सर, जहां तक प्लेटफॉर्म टिकट की बात है, आज की तारीख में प्लेटफॉर्म टिकट देश भर में सब जगह सामान्य लेवल पर है। ...(**व्यवधान**)...प्लीज़, आप सुन तो लीजिए।...(**व्यवधान**)...

**श्री उपसभापति** : प्लीज़, बीच में डिस्टर्ब न करें। ...(**व्यवधान**)... Address to the Chair. ...(*Interruptions*)...

**श्री अश्वनी वैष्णव** : सर, लंबे टाइम से इस तरह की facility, इस तरह का empowerment DRMs को दिया गया था, जो आज से नहीं, बल्कि 30-40 वर्षों से है कि जब भी उनको crowd control करना हो या कहीं स्टेशन्स पर थोड़ा ध्यान रखना हो, तब वे temporarily उसे बढ़ा सकते हैं। जहां-जहां भी इसे temporarily बढ़ाया गया था, वहां पर already platform ticket का दाम कम कर दिया गया है।

**श्री राम विचार नेताम** : महोदय, मेरा एक बहुत ही मौलिक प्रश्न है। लॉकडाउन के बाद सभी ट्रेनें स्पेशल ट्रेन के रूप में चलनी शुरू हुईं और जहां एक ओर स्पेशल ट्रेन का यात्री किराया काफी अधिक है, वहीं लोगों को रिजर्वेशन नहीं मिलता और गाड़ियां पूरी खाली रहती हैं। मेरा आपसे यही आग्रह है कि आप कब उसे सामान्य तरीके से बहाल करेंगे, चलाना शुरू करेंगे और इसके साथ ही साथ जो यात्री सुविधा मिला करती थी...

**श्री उपसभापति :** राम विचार नेताम जी, आप एक ही सवाल कीजिए। एक सवाल में दो सवाल न पूछा करें।

**श्री राम विचार नेताम :** जैसे bed roll और जो बाकी सुविधाएं थीं, आप उन सुविधाओं को कब से बहाल करेंगे? यहां ज्यादातर आदमी तो ट्रेन से ही यात्रा करते हैं।

**श्री अश्वनी वैष्णव :** इस प्रश्न में बहुत सारे अलग-अलग विषय उठ रहे हैं। ऑलरेडी normal express और mail trains normal fare पर चल रही हैं। माननीय सांसद महोदय को अपना डेटा अपडेट करना चाहिए। सर, वह already normalize हो चुका है और रही बात bed roll की, हम लोग bed roll चालू करने वाले थे, लेकिन जैसे ही यह Omicron का threat आया है, तो हम लोग इसमें बहुत सोच-समझकर steps लेंगे। यह कोई ऐसी चीज़ नहीं है, जिसके ऊपर कोई हड़बड़ी में step लिया जाए। यह देश की सुरक्षा का सवाल है, सबके स्वास्थ्य की सुरक्षा का सवाल है।

**श्री उपसभापति :** क्वेश्चन नम्बर 140

#### **Compensation for crop loss due to hailstorm and natural calamities**

†\*140. SHRI REWATI RAMAN SINGH: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) the quantum of crop loss due to hailstorm and other natural calamities in many States of the country particularly in Uttar Pradesh during the year 2020-21;
- (b) the amount paid by Government in the year 2020-21 to compensate for the crop loss to the farmers; and
- (c) the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI KAILASH CHOUDHARY): (a) to (c) A Statement is laid on the Table of the House.

#### **Statement**

(a) Details of the agriculture/horticulture area reported to have been affected due to notified natural calamities during 2020-21 are at **Annexure-I**.

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† Original notice of the question was received in Hindi.



(b) and (c) The State Governments undertake relief measures in the wake of natural disasters from the State Disaster Response Fund (SDRF) already placed at their disposal in accordance with Government of India approved items and norms. Additional assistance is extended from the National Disaster Response Fund (NDRF) as per established procedure. The assistance approved under SDRF/NDRF norms is provided in the form of relief. State-wise details of release from SDRF/NDRF during 2020-21 are given in **Annexure-II**. The State Government of Uttar Pradesh has reported that during 2020-21, crops of 3,62,625 farmers were damaged due to natural calamities. An amount of Rs.120.04 crore was paid as agriculture input subsidy to the farmers.

### Annexure –I

(Provisional) (As on 31.03.2021)

Sl. No.	State/UT	Crops area affected (in lakh ha.)
1	Andhra Pradesh	6.81
2	Arunachal Pradesh	0.28
3	Assam	2.67
4	Bihar	7.41
5	Himachal Pradesh	0.24
6	Karnataka	14.32
7	Madhya Pradesh	33.26
8	Maharashtra	11.28
9	Odisha	1.80
10	Punjab	1.23
11	Rajasthan	5.65
12	Sikkim	0.02
13	Tamil Nadu	4.63
14	Telangana	2.39
15	Uttar Pradesh	1.08
16	West Bengal	5.71
17	Puducherry (UT)	0.02

## Annexure-II

As on 31.03.2021(Rs. in crore)

Sl. No.	Name of the State	Release of funds under SDRF/NDRF by Centre
1.	Andhra Pradesh	1776.029
2.	Arunachal Pradesh	309.34
3.	Assam	816.37
4.	Bihar	2671.27
5.	Chhattisgarh	432.00
6.	Goa	12.00
7.	Gujarat	1324.00
8.	Haryana	491.00
9.	Himachal Pradesh	411.90
10.	Jharkhand	568.00
11.	Karnataka	1480.27
12.	Kerala	314.00
13.	Madhya Pradesh	3711.79
14.	Maharashtra	3642.12
15.	Manipur	68.53
16.	Meghalaya	82.52
17.	Mizoram	47.00
18.	Nagaland	42.335
19.	Odisha	2104.00
20.	Punjab	495.00
21.	Rajasthan	1549.65
22.	Sikkim	123.86
23.	Tamil Nadu	1306.91
24.	Telangana	449.00
25.	Tripura	80.93
26.	Uttar Pradesh	1933.00
27.	Uttarakhand	937.00
28.	West Bengal	3261.28

**श्री रेवती रमन सिंह** : उपसभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि उत्तर प्रदेश 24 करोड़ लोगों का प्रदेश है। आपने जो प्रश्न का जवाब दिया है, अगर

आप देखें तो मात्र 120.04 करोड़ रुपया ही आपने खर्च किया है। मान्यवर, मैं माननीय मंत्री जी से जानना चाहता हूँ कि इसमें कितना शेयर प्रधान मंत्री फसल बीमा योजना का है और कितना शेयर मुख्य मंत्री फसल बीमा योजना का है और इतनी कम राशि मांगने का क्या औचित्य है?

**श्री कैलाश चौधरी :** माननीय उपसभापति महोदय, माननीय सदस्य ने अपने प्रश्न में उत्तर प्रदेश के अंदर फसल बीमा योजना और एनडीआरएफ का जिक्र किया है। यह सही है कि वहां पर आपदा आई और कुछ किसानों का नुकसान भी हुआ। जैसे कि एसडीआरएफ फंड के प्रावधान हैं, उनके अनुसार हमने समय पर एसडीआरएफ फंड से भी पैसा रिलीज किया है, लेकिन आपने प्रश्न पूछा था कि फसल का कितना नुकसान हुआ है, तो उस फसल के अंदर जो नुकसान हुआ है, वह 120.04 करोड़ का हुआ है, वह जवाब दिया हुआ है। जो कुल नुकसान हुआ है, उसमें मकान का भी नुकसान हुआ है, पशुओं का भी नुकसान हुआ है, लोगों की जान का भी नुकसान हुआ है। अगर वह सारी फिगर देखी जाए, तो वह कुल 1,155.72 करोड़ रुपये की है। यह SDRF और NDRF फंड के तहत है। उत्तर प्रदेश को कुल 1,155.72 करोड़ रुपये का फंड दिया गया है।

दूसरा, माननीय सदस्य ने अपने प्रश्न में फसल बीमा योजना का भी जिक्र किया है कि उत्तर प्रदेश को फसल बीमा योजना के अंतर्गत कितना फंड allocate हुआ है। इसके बारे में भी मैं आपको बताना चाहूंगा कि 2019-20 में 1,086.56 करोड़ रुपये रिलीज हुए हैं। अभी भी कुछ नुकसान हुआ है, इस साल भी कुछ नुकसान हुआ है, जिसके बारे में मैं आपको जानकारी देना चाहूंगा - जो बाढ़ के अंदर नुकसान हुआ है, उसके अंदर भी सरकार ने 471.77 करोड़ रुपये टोटल रिलीज किए हैं उसमें से 10.59 करोड़ किसानों को 365 करोड़ रुपये हस्तांतरित कर दिए गए हैं। आपने जो specific प्रश्न पूछा था, वह सिर्फ फसल बीमा योजना का पूछा था, लेकिन बाकी नुकसान का भी इसमें जिक्र है।

MR. DEPUTY CHAIRMAN: Second supplementary.

**श्री रेवती रमन सिंह :** उपसभापति महोदय, माननीय मंत्री जी ने जो जवाब दिया है, वह एकदम गलत है। यह इसलिए गलत है कि उत्तर प्रदेश की 24 करोड़ की आबादी पर इतना कम पैसा खर्च किया है। मान्यवर, इसका कारण है कि...

**श्री उपसभापति :** आप सवाल पूछिए।

**श्री रेवती रमन सिंह :** मान्यवर, जो आप फसलों के नुकसान का assessment करते हैं, उत्तर प्रदेश में अतिवृष्टि भी हुई और ओलावृष्टि भी हुई। आपने न तो यह बताया कि कितने जिले ओलावृष्टि से प्रभावित थे और न आपने यह बताया कि अतिवृष्टि से कितने जिले प्रभावित थे। मान्यवर, ये जो जांच करवाते हैं, ये जांच इतनी गलत करवाते हैं कि उससे बीमा कम्पनियों को ज्यादा फायदा होता है और किसानों को कम फायदा होता है।

**श्री उपसभापति :** माननीय रेवती रमन सिंह जी, आप सवाल पूछिए।

**श्री रेवती रमन सिंह :** क्या इसके संबंध में सरकार फिर से जांच करवायेगी कि भविष्य में किसानों को इसका ज्यादा से ज्यादा लाभ मिले, बीमा कम्पनियों को नहीं?

**श्री कैलाश चौधरी :** माननीय उपसभापति महोदय, जैसा कि माननीय सदस्य ने आरोप लगाया है, मुझे लगता है कि अगर इसमें थोड़ा पीछे जाकर देखें - अभी नई फसल बीमा नीति के अंदर प्रीमियम के संबंध में संशोधन किया गया है। जो पहले बीमा कम्पनियां थीं, हालांकि यह इस प्रश्न से रिलेटेड नहीं है, फिर भी, मैं बताना चाहूंगा कि पहले 25 परसेंट से लेकर 62 परसेंट तक प्रीमियम बीमा कम्पनियां लेती थीं, लेकिन अब इस सरकार के आने के बाद प्रीमियम पर 25 परसेंट की restriction लगा दी गई है और जो सूखा क्षेत्र हैं, उनमें 30 परसेंट से अधिक प्रीमियम बीमा कम्पनियां नहीं ले सकती हैं। उसके अंदर यह भी है कि जो फसल बीमा है, वह अनिवार्य नहीं है, वह स्वैच्छिक कर दिया है। इसके साथ ही जहाँ पहले 1 हेक्टेयर पर क्लेम मिलता था, उसके स्थान पर अब जो क्लेम मिलता है, उसको 2 हेक्टेयर पर देना प्रारंभ किया गया है। पहले जब 50 प्रतिशत नुकसान होता था, तो क्लेम मिलता था, लेकिन अब इसको घटाकर 33 प्रतिशत नुकसान पर भी किसान को क्लेम दिया जाना प्रारंभ किया गया है। मुझे लगता है कि जब से नरेन्द्र मोदी जी की सरकार बनी है, तब से नई फसल बीमा नीति के अंदर निश्चित रूप से कई संशोधन किए गए हैं, जिनमें किसानों का विशेष ध्यान रखते हुए कि किसानों को किस तरह से लाभ मिले, उस दृष्टि से काम किया गया है।

**श्री उपसभापति :** धन्यवाद मंत्री जी। माननीय सदस्यगण, यदि आप किसी भी माननीय मंत्री के उत्तर से असंतुष्ट हैं, तो रूल्स एंड प्रोसीजर के तहत उसकी एक प्रक्रिया है, कृपया आप उसको फॉलो कीजिए।

**श्री विजय पाल सिंह तोमर :** उपसभापति महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे प्रश्न पूछने का अवसर दिया है। मैं माननीय कृषि मंत्री जी और भारत सरकार के प्रधान मंत्री जी को धन्यवाद देना चाहूंगा कि उन्होंने प्राकृतिक आपदाओं से फसलों को होने वाले नुकसान को 33 परसेंट पर डेढ़ गुणा करने का काम किया है। मैं माननीय मंत्री महोदय से यह जानना चाहता हूँ कि प्राकृतिक आपदाओं का जो सर्वे होता है, उसका मैकेनिज्म क्या है?

**श्री कैलाश चौधरी :** माननीय उपसभापति महोदय, जैसा कि माननीय सदस्य ने क्वेश्चन किया है, मैं इसके लिए उन्हें बताना चाहता हूँ कि जैसे ही राज्य से प्राकृतिक आपदा की सूचना प्राप्त होती है या ज्ञापन प्राप्त होता है, वैसे ही, तुरंत हमारे यहाँ पर मंत्रालय की कमेटी का गठन होता है। मंत्रालय की जो कमेटी होती है, वह वहाँ पर, राज्य के अंदर तुरंत जाती है और वहाँ जो हाई लेवल कमेटी है, उसके अंदर रिपोर्ट प्रस्तुत करती है, जिसकी अध्यक्षता माननीय गृह मंत्री जी करते हैं। इसके बाद उनके डेटा के आधार पर, नॉर्म्स के अनुसार जितना आकलन बताया जाता है, उसके आधार पर किसानों को मुआवजा अवेलेबल करवाया जाता है। मुझे यह बताते हुए प्रसन्नता है कि पहले जब राज्य से किसानों के आकलन का ज्ञापन आता था, तब उसके बाद यहाँ से टीम जाती

थी, लेकिन अब माननीय गृह मंत्री, माननीय अमित शाह जी के विशेष प्रयासों से यह हुआ है कि जैसे ही, यदि मीडिया से भी सूचना मिल जाती है कि वहाँ पर ऐसी आपदा आई है, जिसकी वजह से किसानों का नुकसान हुआ है, तो हम राज्य के ज्ञापन का भी इंतज़ार नहीं करते और तुरंत प्रभाव से यहाँ से टीम को राज्य के अंदर भेज देते हैं, जो तुरंत ही आकलन करके आती है। इससे यह निश्चित हो जाता है कि किसानों का जो नुकसान हुआ है, उसकी क्षतिपूर्ति का उन्हें समय पर भुगतान हो जाए। महोदय, मुझे लगता है कि इस सरकार ने अभी एक बहुत अच्छा निर्णय इस दृष्टि से लिया है।

**प्रो. मनोज कुमार झा :** माननीय उपसभापति जी, मेरा प्रश्न उत्तर प्रदेश से सटे राज्य बिहार के संदर्भ में है। माननीय मंत्री महोदय, बिहार के एक बड़े हिस्से में धान की फसल का बहुत नुकसान हुआ। क्या इस दिशा में आपको सूचना प्राप्त हुई और यदि सूचना प्राप्त हुई तो केंद्र की ओर से क्या सकारात्मक पहल की गई?

**श्री कैलाश चौधरी :** माननीय उपसभापति महोदय, माननीय सदस्य ने बिहार से संबंधित क्वेश्चन किया है। जहाँ तक मेरी बिहार से संबंधित जानकारी है, मैंने आपसे पहले प्रश्न के उत्तर में पहले ही कह दिया है कि हमें जैसे ही सूचना मिलती है, वैसे ही हमारी टीम तुरंत जाती है, लेकिन आपने मुझ से बिहार से संबंधित स्पेसिफिक प्रश्न किया है, इसलिए मैं आज ऑफिस में इसके बारे में जानकारी लेकर आपको अवेलेबल करा दूंगा।

**श्री उपसभापति :** धन्यवाद मंत्री जी। प्रश्न संख्या 141

### Procurement of maize at MSP in Madhya Pradesh

†\*141. SHRI DIGVIJAYA SINGH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the quantity of maize procured at Minimum Support Price (MSP) and the total amount of maize produced in Madhya Pradesh in 2019-20, 2020-21 and 2021-22; and
- (b) the percentage of maize procured at MSP out of the total production?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SADHVI NIRANJAN JYOTI): (a) and (b) A statement is laid on the Table of the House.

† Original notice of the question was received in Hindi.

### Statement

(a) and (b) As per guidelines for allocation, distribution and disposal of coarse grains, States are allowed to procure coarse grains (Jowar, Bajra, Maize & Ragi etc.) from farmers at Minimum Support Price (MSP) under central pool with the prior approval of Government of India. The procured quantity has to be distributed under Targeted Public Distribution System (TPDS)/Other Welfare Schemes (OWS) in the States/UTs and the combined allocation of wheat and rice to the equivalent quantity of coarse grains shall stand automatically reduced.

As per the information provided by the State Government of Madhya Pradesh, the total amount of maize produced in Madhya Pradesh in Kharif Marketing Season 2019-20, 2020-21 and 2021-22 is 43.69 Lakh Metric Ton (LMT), 43.13 LMT, 51.42 LMT respectively.

Government of India has not received any proposal from State Government of Madhya Pradesh for procurement and distribution of maize in 2019-20, 2020-21 and 2021-22 in TPDS/OWS.

**श्री उपसभापति :** माननीय दिग्विजय सिंह जी, आप अपना पहला सप्लीमेंटरी प्रश्न पूछिए।

**श्री दिग्विजय सिंह :** माननीय उपसभापति महोदय, मध्य प्रदेश के लिए मक्का एक अत्यधिक महत्वपूर्ण फसल है, क्योंकि अधिकांश आदिवासी क्षेत्रों में मक्का बोई जाती है। महोदय, जो उत्तर आया है, उसमें इसका कहीं भी उल्लेख नहीं है कि मध्य प्रदेश में मक्का की कहीं खरीद हुई है, जबकि मुझे मालूम है कि 2019-20 में राज्य सरकार ने बड़ी मात्रा में मक्का की खरीद की थी। मैं माननीय मंत्री जी से जानना चाहता हूँ कि क्या मध्य प्रदेश में 2019-20 में मक्का की खरीद की गई थी? यदि इसकी खरीद की गई थी, तो कितनी की गई थी?

**साध्वी निरंजन ज्योति :** माननीय उपसभापति महोदय, दिग्विजय सिंह जी हमारे वरिष्ठ सांसद हैं और उन्हें एक बहुत लंबा राजनीतिक अनुभव है। महोदय, मैं माननीय सदस्य को बताना चाहती हूँ कि मोटा अनाज खरीदने का विषय राज्यों का है। यदि राज्य अपने उपभोक्ताओं को, कंज्यूमर्स को मोटा अनाज उपलब्ध कराना चाहते हैं, तो राज्य सरकारें यह खरीदकर उनको बांट सकती हैं।

**श्री उपसभापति :** दिग्विजय सिंह जी, आप दूसरा सप्लीमेंटरी प्रश्न पूछिए।

**श्री दिग्विजय सिंह :** उपसभापति जी, मैंने जानकारी के बारे में पूछा था कि क्या केंद्र सरकार को इस प्रकार की कोई जानकारी है या नहीं है? शायद उनके पास जानकारी नहीं होगी। मैं दूसरा पूरक प्रश्न पूछना चाहता हूँ कि फूड प्रोक्योरमेंट पॉलिसी में केन्द्रीय सरकार की क्या यह बाध्यता है कि वह नहीं खरीदेगी? मैंने केन्द्र सरकार की फूड प्रोक्योरमेंट पॉलिसी को देखा है और

उसमें पता चलता है कि ऐसी कोई बाध्यता नहीं है कि राज्य सरकार निवेदन करेगी, तब ही आप खरीदेंगे। केन्द्र सरकार भी इस मामले में खरीद कर सकती है। मैं माननीय मंत्री जी से यह पूछना चाहता हूँ कि आदिवासी क्षेत्रों में क्या मक्का खरीदने के लिए केन्द्र सरकार कोई प्रोत्साहन देगी?

**वाणिज्य और उद्योग मंत्री; उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री; तथा वस्त्र मंत्री (श्री पीयूष गोयल):** माननीय उपसभापति जी, माननीय सदस्य specific बार-बार यह कह रहे हैं और शायद इसलिए पूछ रहे हैं कि थोड़े समय के लिए उनकी वहां सरकार थी, तो इनको लग रहा है कि इन्होंने बहुत बड़ा काम कर लिया...(व्यवधान)...

SHRI DIGVIJAYA SINGH: Sir, this is not fair. माननीय उपसभापति जी, सदन के नेता बेकार में इसे political issue बना रहे हैं। मेरा सीधा सा प्रश्न था कि क्या आपने खरीद की है? आप कह दें कि खरीद नहीं की।...(व्यवधान)... आप पहले मेरी बात सुन लें, 2019-20 में खरीद की गई।...(व्यवधान)...

**श्री उपसभापति :** प्लीज़ पूरी बात सुन लें।

**श्री पीयूष गोयल :** मैं सन् 2016-17 में मक्का की खरीद के बारे में बताना चाहता हूँ...(व्यवधान)...

**श्री दिग्विजय सिंह :** मैं 2016-17 की बात ही नहीं कर रहा हूँ...(व्यवधान)...2019-20 में खरीद की गई, आपने खरीद नहीं की।

**श्री पीयूष गोयल :** मैं सीधा जवाब देता हूँ कि 2019-2020 में मक्का की कोई प्रोक्योरमेंट नहीं हुई।...(व्यवधान)...

**श्री दिग्विजय सिंह :** आप बात को दूसरी तरफ ले गए, जबकि मेरा प्रश्न दूसरा था।

**श्री उपसभापति :** आपके दूसरे प्रश्न का जवाब माननीया मंत्री जी देंगी।

**श्री दिग्विजय सिंह :** वे मेरे इस प्रश्न का जवाब दें।

**साध्वी निरंजन ज्योति :** उपसभापति महोदय, माननीय सदस्य ने जो 2016-17 का जिक्र किया है, उस दौरान 50,000 मीट्रिक टन मक्का खरीदा गया था।

**श्री दिग्विजय सिंह :** मैंने 2019-20 के बारे में पूछा था।

**साध्वी निरंजन ज्योति :** आपने 2016-17 के बारे में भी पूछा था इसलिए मैं 2016-17 का भी रिकॉर्ड लेकर आई हूं। वर्ष 2016-17, 2018-19 और 2020-21 में मध्य प्रदेश में मोटा अनाज खरीदा गया, लेकिन मक्का की खरीद नहीं हुई है। यदि वहां की सरकार खरीदना चाहे तो खरीद सकती है।

**DR. ANBUMANI RAMADOSS:** Sir, even though the question is related to procurement of maize in Madhya Pradesh, I would like to ask the hon. Minister whether they have a national policy of procurement of highly nutritious low cost millets for the children for the mid-day scheme.

**MR. DEPUTY CHAIRMAN:** This question is related to Madhya Pradesh as you have mentioned. If the Minister likes to respond, he may.

**SHRI PIYUSH GOYAL:** Sir, it is very much permitted that State Governments send a proposal under Decentralised procurement system (DCP). If they wish to replace rice and wheat that is being distributed under the Food Security programme by any of these other products like Ragi or Maize or *Jawar*, all these millets, it can only be procured by them on the Central pool as a replacement of what is being procured under rice and wheat and distribute it. If any State Government chooses not to procure rice and wheat and procure these other coarse grains and distribute it and if they come to the Central Government, then we allow that. But, in addition to what the requirement of State is that procurement will be to the account of the State Government not the Central Government.

**श्री सुशील कुमार मोदी :** उपसभापति जी, बिहार सरकार ने प्रस्ताव दिया था कि सेंट्रल एजेंसी मक्का की खरीद करे, लेकिन NAFED ने एक शर्त लगा दी कि जो खरीद करेंगे, वे उसका ऑक्शन करेंगे। ऑक्शन की जो राशि होगी और एमएसपी की जो राशि होगी, उनमें जो अंतर होगा, उसका भुगतान राज्य सरकार को करना पड़ेगा। मैं मंत्री महोदय से आग्रह करूंगा कि इस तरह की शर्त न लगाई जाए, क्योंकि बिहार में बम्पर क्रॉप होती है। अगर NAFED खरीदता है तो समर्थन मूल्य पर उसे खरीदे, अंतर राशि का भुगतान राज्य सरकार को करने के लिए बाध्य न किया जाए।

**श्री पीयूष गोयल :** उपसभापति जी, मैंने अभी-अभी बहुत स्पष्ट रूप से बताया कि केन्द्रीय सरकार इन millets को राज्य सरकार को खरीदने की तब ही अनुमति देती है कि अगर एनएफएसए में जो डिस्ट्रीब्यूशन हो रहा है, उसे रिप्लेस करके बांटे। जो उससे अधिक खरीदते हैं, NAFED सिर्फ सपोर्ट करने के लिए वहां पर खड़ा होता है, साधारणतः NAFED यह प्रोक्योरमेंट नहीं करती है। अगर राज्य सरकार ने कोई प्रपोजल भेजा होगा, वह मेरी जानकारी में नहीं है, तो साधारणतः as



a facilitator not as a MSP programme procurement, अगर राज्य सरकार चावल और गेहूं को रिप्लेस करके यह चाहती है, तब यह प्रश्न उठेगा।

MR. DEPUTY CHAIRMAN: Q. No. 142.

### Technical assistance and training to women farmers

†\*142. SHRI BRIJLAL: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) the number of female farmers in the country;
- (b) whether Government has provided any technical assistance, training or any other kind of assistance to female farmers using that data and if so, the details thereof, State-wise; and
- (c) if not, whether any such scheme which provides benefits to female farmers is under consideration, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI KAILASH CHOUDHARY): (a) to (c) A statement is laid on the Table of the House.

### Statement

(a) As per the Census, 2011 conducted by the Registrar General of India, Ministry of Home Affairs, there are 3.60 crore female cultivators in the country.

(b) and (c) The Government is implementing various schemes and programmes for providing assistance to the farmers including female farmers with an inbuilt component for technical assistance and training in the agriculture and allied sectors as per eligibility and conditions existing in scheme guidelines.

In order to familiarize farmers including women farmers with latest technologies in agriculture and allied sectors, a Centrally Sponsored Scheme on 'Support to State Extension Programmes for Extension Reforms' popularly known as Agriculture Technology Management Agency (ATMA) Scheme is under implementation in 691 districts of 28 States & 5 UTs of the country. The extension activities under ATMA include Farmers Training, Demonstrations, Exposure Visits, KisanMelas, Mobilization

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† Original notice of the question was received in Hindi.

of Farmers Groups and organizing Farm Schools, etc. The State-wise number of women farmers benefitted under various extension activities of ATMA in the year 2020-21 are at **Annexure I**.

A Central Sector Scheme Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) aims at providing financial assistance to landholding farmer families across the country, subject to certain exclusion criteria, to enable them to take care of expenses related to agriculture and allied activities as well as domestic needs. Under the Scheme, an amount of Rs. 6000/- per year is transferred in three 4-monthly installments of Rs.2000/- each directly into the bank accounts of the eligible farmers including women farmers. Under the PM-KISAN Scheme, around 2.89 crore female beneficiaries have availed the benefit of the Scheme (till October, 2021).

The Indian Council of Agricultural Research (ICAR) has established 727 Krishi Vigyan Kendras (KVKs) in the Country with the mandate of technology assessment and demonstration for its application and capacity development. The KVKs impart training to farmers including women farmers on various aspects of agriculture and allied sectors and also organize women specific activities on various topics like household food security by kitchen gardening and nutrition gardening; design and development of low/minimum cost diet; minimization of nutrient loss in processing; gender mainstreaming through Self Help Groups (SHGs); storage loss minimization techniques; processing and value addition; location specific drudgery reduction technologies; etc. The State-wise details of the women farmers trained by KVKs during 2020-21 are at **Annexure II**.

The Central Institute for Women in Agriculture (CIWA), Bhubaneswar under Indian Council of Agricultural Research, New Delhi is working with the mandate to undertake research on gender issues in agriculture and allied fields, through its 13 All India Coordinated Research Project Centers spread across 12 states in India.

The Ministry of Rural Development is implementing Mahila Kisan Sashaktikaran Pariyojana (MKSP) which is a sub-component of Deendayal Antyodaya Yojana – National Rural Livelihoods Mission (DAY-NRLM) since 2011 exclusively for women farmers. The primary objective of the MKSP is to empower women by making systematic investments to enhance their participation and productivity in agriculture based livelihoods, as also create and sustainable livelihoods of rural women. The program is implemented in project mode through the State Rural Livelihoods Missions (SRLMs) as Project Implementing Agencies. A total number of 13947387 women farmers have been associated with farm livelihoods intervention under DAY-NRLM including MKSP ( as on 31st October 2021) . The State –wise details of the number

of women benefited under DAY-NRLM including MKSP ( as on 31st October 2021) is at **Annexure III**.

**Annexure-I**

**State-wise number of women farmers benefitted under various extension activities of ATMA in the year 2020-21**

S. NO.	STATE	WOMEN BENEFICIARIES
1	Andhra Pradesh	102331
2	Bihar	47007
3	Chhatisgarh	28289
4	Goa	0
5	Gujarat	84268
6	Haryana	7212
7	H.P	8864
8	J & K	0
9	Jharkhand	16171
10	Karnataka	46914
11	Kerala	11316
12	Maharashtra	40806
13	M.P.	5323
14	Odisha	15345
15	Punjab	2757
16	Rajasthan	22110
17	Telangana	8106
18	Tamil Nadu	144198
19	Uttar Pradesh	188047
20	Uttarakhand	18556
21	West Bengal	46450
22	Assam	990
23	Arunachal Pradesh	20300
24	Manipur	4549
25	Meghalaya	3155
26	Mizoram	1554
27	Nagaland	29144

28	Tripura	2948
29	Sikkim	2657
30	Delhi	50
31	Puducherry	1117
32	A&N	2271
33	Ladakh	5479
	<b>Total</b>	<b>918284</b>

**Annexure -II**

**State-wise number of women farmers trained by KVKs during 2020-21**

S.No.	Name of State	2020-21	
		No. of Courses	No. of women farmers
1	A & N Island	42	731
2	Andhra Pradesh	1459	16853
3	Arunachal Pradesh	655	10927
4	Assam	1146	14810
5	Bihar	3473	25073
6	Chhattisgarh	1822	17917
7	Delhi	37	171
8	Goa	50	557
9	Gujarat	1807	24100
10	Haryana	1802	16003
11	Himanchal Pradesh	592	7761
12	Jammu & Kashmir	750	4197
13	Jharkhand	1811	22494
14	Karnataka	2141	21485
15	Kerala	1133	17761
16	Ladakh	224	4187
17	Lakshadweep	8	125
18	Madhya Pradesh	2727	21686
19	Maharashtra	3056	34043
20	Manipur	357	4697
21	Meghalaya	779	9362
22	Mizoram	468	6868

23	Nagaland	478	7589
24	Odisha	1402	13447
25	Puducherry	69	897
26	Punjab	1105	5255
27	Rajasthan	4012	28493
28	Sikkim	185	2611
29	Tamil Nadu	2552	35265
30	Telangana	831	10010
31	Tripura	259	2094
32	Uttar Pradesh	6433	33664
33	Uttarakhand	468	5727
34	West Bengal	1503	13789
	<b>Total</b>	<b>45636</b>	<b>440649</b>

### Annexure -III

**State-wise number of women farmers associated with farm livelihoods intervention under DAY-NRLM including MKSP( as on 31st October 2021)**

Sl. No.	State/UT	Number of Mahila Kisans
1	Andaman Nicobar	489
2	Andhra Pradesh	1540808
3	Arunachal Pradesh	2997
4	Assam	659622
5	Bihar	500028
6	Chhattisgarh	605975
7	Gujarat	376541
8	Goa	0
9	Haryana	29600
10	Himachal Pradesh	32256
11	Jammu and Kashmir	28810
12	Jharkhand	1451421
13	Karnataka	48930
14	Kerala	437598
15	Maharashtra	2287893

16	Manipur	5071
17	Meghalaya	20138
18	Mizoram	35700
19	Madhya Pradesh	1129008
20	Nagaland	17438
21	Odisha	931303
22	Punjab	32510
23	Rajasthan	486863
24	Sikkim	7307
25	Tamil Nadu	317570
26	Telangana	1049146
27	Tripura	40646
28	Uttar Pradesh	926855
29	Uttarakhand	45712
30	West Bengal	894289
31	Puducherry	4863
	<b>Total</b>	<b>13947387</b>

**श्री बृजलाल :** सर, मंडियों में महिलाओं की संख्या काफी है, लेकिन marketing infrastructure महिला friendly नहीं है। वहाँ न तो महिलाओं के लिए अलग से toilets हैं और न ही अलग से बैठने की जगह है, जिससे उन्हें मंडियों में काम करने में कठिनाई होती है। मैं माननीय मंत्री जी से पूछना चाहता हूँ कि क्या अब Agricultural Produce Marketing Committees में कोई परिवर्तन किया जा रहा है, जिससे महिलाओं को सुविधा मिल सके?

**श्री कैलाश चौधरी :** माननीय उपसभापति महोदय, महिलाओं को प्राथमिकता में रख कर भारत सरकार ने कई कदम उठाए हैं। जैसा मंडियों के बारे में कहा गया है, तो यह आपकी जानकारी में होगा कि स्वच्छता अभियान के तहत भी पूरे देश के अन्दर सब जगह जो इस प्रकार की सुविधाएँ करनी चाहिए थीं, भारत सरकार के द्वारा की गई हैं। इसके अन्दर मंडियों के बारे में विशेष रूप से निर्देशित किया गया था और सब जगह ऐसी व्यवस्था है। इसके बावजूद अगर माननीय सदस्य को और किसी मंडी को कहीं पर भी ऐसे infrastructure की आवश्यकता लगती है, तो इसके लिए Agriculture Infrastructure Fund है, जिसके तहत अगर कोई भी मंडी इस व्यवस्था के लिए फंड की आवश्यकता महसूस करती है, तो इसमें भारत सरकार द्वारा इसके लिए भी फंड की व्यवस्था करने के लिए प्रावधान किया हुआ है।

**श्री उपसभापति :** माननीय बृजलाल जी, दूसरा supplementary.

**श्री बृजलाल :** महोदय, यूनाइटेड नेशंस खाद्य एवं कृषि संगठन के अनुसार भारत में कृषि क्षेत्र में महिलाओं का योगदान 32 परसेंट है। अक्सर देखा जाता है कि रोजगार की तलाश में जो पुरुष सदस्य हैं, वे शहरों की ओर पलायन करते हैं, जिससे खेती की जिम्मेदारी महिलाओं पर आ जाती है। मैं माननीय मंत्री जी से पूछना चाहूँगा कि क्या विगत 5 वर्षों में महिला किसानों की संख्या बढ़ी है और अगर बढ़ी है, तो कितनी?

**श्री कैलाश चौधरी :** माननीय उपसभापति महोदय, माननीय सदस्य ने पूछा है कि महिला किसानों की संख्या कितनी बढ़ी है। Registrar General of India, MHA के द्वारा 2011 में जनगणना हुई थी। उसके अनुसार अभी तक महिला किसानों की संख्या 3.60 करोड़ है। यह आँकड़ा उस समय दर्शाया गया था। इसके बाद जो महिला कृषि श्रमिक हैं, उनकी संख्या भी 6.15 करोड़ है। यह उस समय के आँकड़ों के अनुसार है। महिलाओं के लिए कई विशेष योजनाएँ प्रारम्भ की गई हैं। मुझे बताते हुए प्रसन्नता है कि महिलाओं को सशक्त करने के लिए जो किसान सम्मान निधि का पैसा है, वह पैसा सीधे महिलाओं के खाते के अन्दर पहुँचाया जा रहा है। किसान सम्मान निधि के तहत आज 11 करोड़ से ऊपर किसानों को 2,000 रुपए दिए जाते हैं, जिनमें इस देश के अन्दर 2.89 करोड़ महिलाओं के खाते के अन्दर किसान सम्मान निधि का पैसा भी direct पहुँच रहा है।

DR. AMEE YAJNIK: Mr. Deputy Chairman, Sir, I would like to know from the hon. Minister that we have a large force of women farmers and women farm labourers. You are dependent on 2011 Census, but you don't have the correct figures of today. That is one point. Despite showing that there is technical assistance given to women farmers, are you giving any safety package or are you coming up with safety measures where women farmers and women farm labourers feel safe in the fields when they go for work?

**श्री कैलाश चौधरी :** माननीय उपसभापति महोदय, महिला किसानों के लिए कई योजनाएँ प्रारम्भ की गई हैं और उनके अन्दर महिला किसानों को training भी दी जाती है। उनके लिए कई schemes प्रारम्भ की गई हैं, जैसे National Food Security Mission भी है, National Project on Organic Farming भी है। इसके साथ ही हमारी ATMA योजना के तहत उनको training भी दी जाती है। इस तरह से कई योजनाएँ प्रारम्भ की गई हैं। आपने उनकी सुरक्षा की बात कही है, तो मुझे लगता है कि निश्चित रूप से इसके ऊपर भी हम विशेष ध्यान देते हैं। जहाँ भी training दी जाती है, वहाँ पर security की भी व्यवस्था रहती है। देश के अन्दर महिला कृषकों की सुरक्षा की दृष्टि से गृह मंत्रालय के द्वारा भी और जो norms हैं, उनके अनुसार उनकी सारी सुरक्षा को मद्देनजर रख कर ही काम किया जाता है।

**श्रीमती गीता उर्फ चंद्रप्रभा :** महोदय, मैं आपकी अनुमति से माननीय मंत्री जी से यह जानना चाहती हूँ कि क्या महिला किसानों द्वारा संचालित स्वयं सहायता समूहों की सहायता के लिए उत्तर प्रदेश में कोई विशेष योजना चलाई जा रही है?

**श्री कैलाश चौधरी :** माननीय उपसभापति महोदय, उत्तर प्रदेश के अंदर महिला किसानों को ट्रेनिंग दी जा रही है और उनके लिए कई योजनाएं भी प्रारम्भ की गई हैं। हमारी जितनी भी योजनाएं हैं, उन योजनाओं में 30% भागीदारी महिलाओं की होती है, जिसमें उत्तर प्रदेश भी शामिल है। उदाहरण के लिए विशेष तौर से हमारे उत्तर प्रदेश के अंदर ATMA योजना के तहत 1,88,000 महिलाओं को लाभ मिला है। इसी तरह महिलाओं के प्रशिक्षण का जो कार्यक्रम है, उसमें भी उत्तर प्रदेश में 33,664 महिलाओं को प्रशिक्षित किया गया है। देश के अंदर जितने भी कृषि विज्ञान केन्द्र हैं, उन सब केन्द्रों में भी महिलाओं को प्रशिक्षण दिया जाता है, ताकि वे आने वाले समय में अपने पैरों पर खड़ी हो सकें। महिला किसान processing, packaging, sorting, grading इत्यादि स्वयं किस तरह से कर सकें, इसके लिए भी उनको ट्रेनिंग दी जाती है, जिससे वे अपने उत्पादन का value addition करके मार्केट में बेच सकें और अधिक लाभ प्राप्त कर सकें। इस दृष्टिकोण से किसान महिलाओं को ट्रेनिंग देने के साथ-साथ आर्थिक सहायता भी प्रदान की जाती है, जैसे Agriculture Infrastructure Fund है। इसी तरह subsidy की अन्य बहुत सारी schemes हैं, जिनके अंदर महिलाओं को विशेष प्राथमिकता मिलती है।

**श्री नरेन्द्र सिंह तोमर :** माननीय उपसभापति जी, हम सभी जानते हैं कि कृषि हमारे देश की अर्थव्यवस्था का मुख्य क्षेत्र है। सरकार की यह प्राथमिकता रहती है कि सरकारी योजनाओं में महिलाओं की भागीदारी सर्वांगीण रूप से बढ़े। कृषि क्षेत्र में जो भी योजनाएं संचालित होती हैं, उनमें महिला किसानों को प्राथमिकता दी जाए, इसके लिए हर स्कीम में सुनिश्चित किया जाता है और सरकार के प्रावधान एवं guidelines भी इसी प्रकार से जारी की गई हैं।

महोदय, जहां तक बहन गीता जी का सवाल है, तो Self Help Group की जो महिलाएं हैं, उनके द्वारा महिला किसानों के सशक्तिकरण के लिए Ministry of Rural Development के अंतर्गत स्कीम चलाई जाती है, जिसमें लगभग 1 करोड़ 39 लाख से अधिक महिलाओं को मदद दी जा गई है। कृषि विभाग के जितने भी ट्रेनिंग प्रोग्राम हैं, चाहे उन्हें KVK संचालित करे, चाहे वे ATMA के माध्यम से संचालित हों, इसके साथ ही महिलाओं के लिए भुवनेश्वर में भी हमारा एक संस्थान संचालित किया जा रहा है, जिसके माध्यम से महिलाओं को कृषि के क्षेत्र में ट्रेनिंग देने का काम किया जाता है। ये सब काम बहुत ही द्रुत गति से चल रहे हैं। 'पीएम किसान योजना' के अंतर्गत भी महिला किसानों के लिए बहुत अच्छा हिस्सा रखा गया है। उनका यह हिस्सा और अधिक बढ़े, इस दिशा में भारत सरकार का सद्प्रयत्न सतत जारी है।

**डा. फौजिया खान :** माननीय उपसभापति महोदय, मैं मंत्री महोदय से यह पूछना चाहूंगी कि महिला किसान मजदूरों को कब हमारी सरकार महिला किसान मालिक या अपने खेतों की स्वयं मालिक बनाएगी? देखा जाता है कि देहातों में ज्यादातर मजदूरी का काम महिलाएं करती हैं, लेकिन ज़मीन पुरुषों के नाम पर होती है। मंत्री महोदय, क्या ऐसा मिशन चलाया जा सकता है, जिससे हम जो भी स्कीम्स चलाते हैं या जिस किसी योजना का फायदा किसानों को देते हैं, उसमें 7/12 पर महिला का भी नाम हो। अगर हम अपनी योजनाओं पर ऐसी कोई condition लगा देते हैं,



तो हर महिला का नाम 7/12 पर आ जाएगा। महोदय, महाराष्ट्र में इस तरह का एक प्रयास भी किया गया है।

**श्री उपसभापति :** धन्यवाद, यह अच्छा सुझाव है। क्या इस सुझाव पर माननीय मंत्री जी कुछ कहना चाहते हैं?

**श्री कैलाश चौधरी :** महोदय, हमारी बहन की भावना बहुत अच्छी है। महिलाओं के सशक्तिकरण की दिशा में इन्होंने यह बात रखी है, लेकिन चूंकि यह राज्य का विषय है और राज्य में ज़मीन जिसके नाम पर होती है - आज कई स्टेट्स में हम देखते हैं कि वहां महिलाओं के नाम से registry करवाई जाती है। इसके तहत सरकार की तरफ से भी विशेष प्रयास किए जाते हैं।

**श्री उपसभापति :** आपकी मांग पर माननीय मंत्री जी ने अपना जवाब दे दिया है। प्रश्न संख्या 143.

### Implementation of Consumer Protection Act, 2019

\*143. SHRI NARAIN DASS GUPTA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact that under the e-commerce rules notified under Consumer Protection Act, 2019, all e-commerce entities have been mandated to incorporate as a company; and
- (b) if so, the reason for excluding proprietorship, Hindu Undivided Families (HUF) and partnerships to sell goods online?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI PIYUSH GOYAL): (a) and (b) A Statement is laid on the Table of the House.

### Statement

(a) and (b) No Sir. In fact, an e-commerce entity has been defined in the Consumer Protection (E-Commerce) Rules, 2020 as —

*“any person who owns, operates or manages digital or electronic facility or platform for electronic commerce, but does not include a seller offering his goods or services for sale on a marketplace e-commerce entity.”*

The Rules cover all models of e-commerce including marketplace and inventory e-commerce entities and specify the duties of both e-commerce entities and sellers.

The Consumer Protection (E-Commerce) Rules, 2020 were amended by notification dated 17-05-2021 by which sub-rule (1) of Rule 4 was substituted. The said amendment mandates appointment of a Nodal Officer or an alternate senior designated functionary who is resident in India for e-commerce entities incorporated as a company under the Companies Act, or as a foreign company covered under clause (42) of section 2 of the Companies Act, 2013, in order to ensure compliance with the provisions of the Act or the Rules made thereunder.

SHRI NARAIN DASS GUPTA: Sir, as per the rules amended in May, 2021, it was mandated that e-commerce entities should be either an Indian company or a foreign company, as per provisions of Section 2, sub-section 240 of the Companies Act. Why were partnership firms, individual or HUF, excluded? Is there any programme to renotify these rules to include these in e-commerce entities also?

SHRI PIYUSH GOYAL: Sir, I think there is some misunderstanding because the rules which were amended in May, 2021 have not provided any such stipulation.

MR. DEPUTY CHAIRMAN: Mr. Minister, Question Hour is over.

The House stands adjourned for lunch till 2.30 p.m.

*[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]*

*The House then adjourned for lunch at one of the clock.*

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*The House reassembled after lunch at thirty-two minutes past two of the clock,*

MR. DEPUTY CHAIRMAN *in the Chair.*

## PRIVATE MEMBERS' RESOLUTION

### Regarding constitution of a Joint Parliamentary Committee on the current status of air, water and land pollution

MR. DEPUTY CHAIRMAN: Dr. Ameer Yajnik to move a Resolution urging the Government to constitute a Joint Parliamentary Committee to present a comprehensive Report within a stipulated timeframe on the current status of air, water and land pollution in the country and to make stringent provisions in the law to mitigate environmental pollution and promote sustainable development.

DR. AMEE YAJNIK (Gujarat): Mr. Deputy Chairman, Sir, I move the following Resolution:-

"Having regard to the fact that-

- (i) several reports show that India has the world's worst air pollution and toxic air kills more than one million people every year;
- (ii) the smoggy air cloaking India's 22 most populated cities often contains dangerously high levels of fine particulate matter, known as PM 2.5, which have been linked to lung and heart diseases and are known to impair cognitive functions and the immune system;
- (iii) air pollution also contributes to global warming, as a major component of PM 2.5 is black carbon, which can absorb one million times more energy from the sun than carbon dioxide;
- (iv) last year, our capital New Delhi recorded the highest concentration of PM 2.5 particles till date, at 14 times the safe limit outlined by the World Health Organization (WHO);
- (v) around 80% of India's water is severely polluted due to sewage, silt and garbage thrown into the country's rivers and lakes;
- (vi) water pollution in India affects people's lives, especially the lives of children who are particularly vulnerable to waterborne infections;
- (vii) the high state of soil erosion, excessive use of chemical fertilizers, biocides (pesticides, insecticides and herbicides), polluted liquids and solids from urban and industrial areas, forest fires, waterlogging and related capillary processes, leaching, drought, etc., are prime factors for polluting the soil which supports plants life;
- (viii) large areas near mica and manganese mines, copper smelting units also get severely affected by pollution,

This House urges upon the Government to-

- (a) take steps to form a Joint Parliamentary Committee to work with all stakeholders and set a timeline to present a comprehensive report on the current status of air, water and land pollution in our country;
- (b) segregate the several factors of air, water and land pollution and prepare a plan of action to control the overall environmental pollution;
- (c) suggest steps to improve environment protection by adopting technological advancements;
- (d) formulate policies to discourage the use of chemical pesticides and suggest substitutes for chemical pesticides and biocides to our farmers; and
- (e) make stringent provisions in law to ensure safety of air, water and land to mitigate environmental pollution and promote sustainable development."

I thank you Mr. Deputy Chairman, Sir, for allowing me to move a very important and significant Resolution of today's times. Sir, the Resolution is pertaining to air, water and land pollution in our country. I move this Resolution keeping in view the current situation in today's world.

Sir, we have come a long way from Stockholm to Glasgow (COP26). Long before the issue of environment protection came to the forefront, we — India — already had Acts pertaining to environment protection in place. Sir, in 1974 we had the Water (Prevention and Control of Pollution) Act. In 1981 we had Air (Prevention and Control of Pollution) Act. And, we got the umbrella Act to protect environment — the Environment (Protection) Act, 1986. Thereafter, we have got a plethora of polices, schemes, etc. We have had numerous judgments from the hon. apex court as well. But, significant are the rules that have been framed under these laws. And, we have got the Solid Waste Management Rules. We have the Hazardous Waste Management Rules. We have the Bio-medical Waste Management Rules. We also have the Plastic Waste Management Rules. And, now, we also have the E-waste Management Rules.

Sir, we have the authorities in place. We have the Central Pollution Control Board at the national level. We have the State Pollution Control Board in each State. We have the National Green Tribunal. And, we have several other authorities to see that these Acts and laws are implemented and are monitored on a daily basis. But, yet, Sir, we find air, water and land pollution — Today we are talking about climate change, global warming, etc. — going up on a massive scale. I have mentioned that

there have been cities in our country which are highly polluted. Over the years, if this pollution is not controlled, it will be a very grave situation. Today, we speak about the ozone layer being disrupted and greenhouse gases being emitted. We are on the path of industrialization. We have large sections of industries. But, despite using technology transfer, the waste, which comes out from these industries, pollutes the land, the soil and the air. The untreated effluent is discharged in lakes, rivers, ponds, and also the oceans. Flora and fauna both are disturbed. But, the most important part that comes to the forefront is that the health of people is affected because of this pollution. The manner in which the land is used -- deforestation, forest fires, and not controlling the degradation of top soil -- causes soil pollution; for example, the brick-making industry uses the top soil and once it is used, it goes to another place. That soil is spoiled. We have the *kharab* lands because of the solid wastes, as we see in metro cities. And, there are solutions to this. Even if some miniscule steps are taken, the problem of these garbage dumps is not solved. People, living in the vicinity of these garbage dumps, have a lot of health hazards.

Sir, besides air pollution, water pollution, and soil pollution, we also find that there is noise pollution. With all kinds of pollution and all kinds of implementation of laws, we see that there is some kind of lethargy in controlling the pollution. We call it environmental pollution. We want to bring environmental protection. We are in the age of technology. We use information technology for every small thing. We also have the E-waste Management Rules. But we do not think of the larger picture. Life is affected by the pollution, and we are moving towards something called the 'environmental justice' for the people of this country. Long back, the hon. apex court had given us numerous judgments. In the last couple of decades, there have been judgments on Article 21 of the Constitution, which is about Right to Life. Every citizen of this country has a Right to Life. The Right to Life also includes the Right to Clean Air and the Right to Safe Drinking Water. That is what Article 21 mandates, the Constitution of India mandates. The hon. apex court has given numerous judgements on this. It is a different matter that the people have to knock the doors of courts by way of PILs in order to get justice.

Sir, environment protection is today's burning problem. We cannot talk about global warming; we cannot talk about climate change; we cannot talk about climate justice or climate fairness unless and until we have environment protection laws in place by way of effective implementation. Despite all these schemes, despite all these policies, despite having the polluter pays principle, the vast industrial sector emits emissions that go into the atmosphere. We are concentrating more on the air pollution; and curbing air pollution by talking about clean air, clean air policy,

greenhouse gas emissions, but we forget that we have 85 per cent of our production of power through thermal power plants. These power plants emit emissions. Impure coal is sometimes causing a lot of problem and transport of the fly ash, which comes out of these coal plants, all these issues are a matter of environment protection. If these steps are not taken seriously, if the laws are not effectively implemented, the Waste Management Rules will remain in the books; law will not translate into action; and, all talks, whether we talk at the UNFCCC's bodies or Conference of Parties or we sign a lot of conventions -- whether it is Bio-Diversity Convention or Desertification Convention -- or we talk about sustainable development goals, because we are signatory to all of them, we will not achieve those results unless our environment is protected. Our children, our seniors, our elders, all of them are given these laws by the Directive Principles of State Policy. The State endeavours to bring these laws; the State makes these policies; makes these schemes, but where is the implementation of all these laws?

The State makes these policies, makes these schemes but where is the implementation of these laws, and that is what causes trouble. We just saw that Delhi's atmosphere or Delhi's air quality is far from the quality it is required to have. Children, school-going children, they all end up having diseases of heart and lungs. These kinds of diseases ultimately bring a society which does not show that it is a healthy society. We want to burden our elders with all kinds of diseases, and, we, then, talk about health care systems. Sir, Right to Life is also Right to Health, apart from the right to pure water, safe drinking water and clean air. When we talk about health, health becomes a part of environment. With the pandemic, I think, we have realised that a lot of other issues also are required to be taken in the compass of environment protection.

One other point is, we are, despite having plastic waste management rules, continuously using plastics. We are not living without a gadget, be it a machine or a mobile or a computer. We are creating a whole kind of an environment of e-waste. All these things, definitely, — not to talk about the aviation industry; we are talking about green field airports, we are talking about cutting on carbon emissions by our flights -- need serious implementation before we commit anything to our international partners or international world. Environment protection now takes primacy in the third decade of the 21<sup>st</sup> Century. I request that these particular laws need to be implemented very seriously by the Government. They need to take into consideration also the fundamental duty which is enshrined in the Constitution of India, that every citizen, while asking for his rights — fundamental right to life, right to protection, right to clean air — also has a fundamental duty. Despite having policies on *Nirmal Bharat*,

*Swachch Bharat*, we see that there is a very difficult situation where garbage is not being incinerated or not being treated. The waste that goes in the rivers by way of untreated effluent, where industries do not have primary, secondary and tertiary plants to treat its untreated effluent, chemicals, fertilizers, all these have contributed very much to air pollution as well as water pollution. Our lakes, ponds and rivers are flooded with these kinds of untreated effluents. This needs to be curbed. We have become so used to bottled water. We are very used to these kinds of bottled water to be dispensed with in our homes or at places, but we forget that we are entitled to safe drinking water. These are glaring issues and they will be taking a centre-stage in the next decade and decades to come. If we want to talk about atmosphere, we have to cut on emissions; if we want to cut on emissions, then, we have to see what kind of emissions we emit. We cannot do without refrigerators or air conditioners. These industries manufacture refron and freon gases. They emit these greenhouse gases in the atmosphere. They cause global warming. We are worried about bringing down the temperature or to take it back to a temperature of a certain time. We are worried about the small islands getting engulfed by the oceans. But the most important issue is a human rights issue. Article 21 grants human rights to our citizens. Human rights is also a right to proper life. This is what is said by the apex court. Environmental justice was coined by the hon. Apex Court. In fact, Justice Krishna Iyer said that Article 21 is the *magna carta* procedure of environmental justice. There should be some kind of a justice. Justice is fairness. And, so, when I talk about pollution, I think, in today's times, health has become a major concern. Our health is affected by three factors. We talk of clean air policy but we forget that the normal air we breathe is causing problems to our hearts and lungs. We are creating a class of diseases. When we are not able to treat this, we then talk of bringing health care systems which, we think, need a lot of funds. So, I think even environmental protection equipment and technology transfer need massive investments. I think, to bring down this pollution, all this -- technology transfer, technology knowhow, technological equipment and most importantly implementation and stricter implementation of the laws which our country has enacted -- would be necessary.

Sir, one last word. I would say that we have come a long way, right from Stockholm, 1972 to today. Sir, we talk about bringing economically or environmentally-safe ecological standards. To maintain these standards, we also talk about the building sector, the construction sector; we talk about making buildings that are safe, environment-safe; we talk about bringing all kinds of industries. But we do not have the wherewithal to control the management of these industries. They sometimes do what they like. We talk about our rural people to cut down on fossil fuels, use of wood

fire; we talk about farmers using this kind of soil in a certain way, I think, it is time we see that in these environmental laws, the schemes, the policies, the experts are taken on board. I would request the hon. Members of this House to unanimously move this Resolution along with me so that a Joint Parliamentary Committee is formed where there would be experts from all fields, all laws are taken in one place, all the schemes and policies are put together, because, by taking them singularly or isolatedly, I think, we are creating a lot of multiplicity of levels. We are also creating a lot of layers in implementation of the laws. We are also not taking into consideration how do you deal with the implementing agencies, how are they contributing to the non-implementation part of the Pollution Acts. So, Sir, in this kind of a Committee, an expert Committee, also bring in enlightened citizens who can tell that 'yes, it is time, that citizens also have a duty to perform by way of a fundamental duty to protect the environment.'

If one wants to live in a protected environment, if one wants to have clean air, if one wants to have safe drinking water, if one wants to have good health, then, I think, we also need to understand that when we are entitled to right to life, right to clean air under Article 21 of the Constitution of India, we also have a duty to perform.

I urge all the hon. Members of this House to unanimously pass this Resolution so that we may have a very, very strong comprehensive plan to see that the environment is protected in our country. Thank you so much.

*The question was proposed.*

MR. DEPUTY CHAIRMAN: Resolution moved. Now, Shri Shiv Pratap Shukla.

**श्री शिव प्रताप शुक्ल** (उत्तर प्रदेश) : माननीय उपसभापति जी, माननीय सदस्या अमी याज्ञिक जी ने जो resolution प्रस्तुत किया है, वास्तव में यह पूरे विश्व के लिए एक खतरे का विषय है, जिस पर पूरा विश्व विचार भी कर रहा है। भारत में शुरू से ही पूज्य महात्मा गाँधी जी ने स्वच्छता के विषय में एक संदेश दिया था और उन्होंने स्वच्छता रखने को ईश्वर की भक्ति के बराबर स्थान दिया था। जब वे स्वयं वर्धा आश्रम में रहा करते थे, तब उन्होंने अपना अलग शौचालय बनाया था और वे स्वयं उसे सुबह-शाम साफ किया करते थे। मान्यवर, भारत के यशस्वी प्रधान मंत्री श्री नरेन्द्र मोदी जी ने महात्मा गाँधी जी की जयन्ती पर 2 अक्टूबर, 2014 को "स्वच्छ भारत मिशन" की शुरुआत की थी। उन्होंने "स्वच्छ भारत अभियान" को स्वच्छता का अभियान भी कहा था। महात्मा गाँधी जी की जयन्ती के अवसर पर, जब महात्मा गाँधी जी की 145वीं जयन्ती की बात हुई थी, तब माननीय श्री नरेन्द्र मोदी जी ने 2 अक्टूबर, 2014 को राजपथ पर जनसमूहों को संबोधित करते हुए राष्ट्रवादियों से "स्वच्छ भारत अभियान" में भाग लेने की और इसे सफल बनाने की अपील की थी और कहा था कि साफ-सफाई के संदर्भ में यह सबसे बड़ा अभियान होगा, जो कि



निश्चित रूप से हुआ भी। उन्होंने स्वयं वाराणसी में गंगा के घाटों तक की सफाई करके इसकी शुरुआत की थी। उन्होंने संसद को भी इस बात का संदेश दिया कि सभी सांसद जब अपने क्षेत्र में जाते हैं, तब वे मूल रूप से स्वच्छता पर ध्यान दें। हम समझते हैं कि संसद के सभी सदस्य, चाहे वे किसी भी स्थान के रहे हों, उन्होंने यह काम किया।

मान्यवर, इस विषय की गम्भीरता को समझते हुए अभी हाल ही में ग्लासगो सम्मेलन हुआ है। ग्लासगो सम्मेलन में विश्व के अनेक प्रतिनिधि और राष्ट्राध्यक्ष पहुँचे थे। हमारा सौभाग्य है कि माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी स्वयं उस ग्लासगो सम्मेलन में गए और उन्होंने वहाँ यह कहा कि हम विश्व की 17 प्रतिशत आबादी का प्रतिनिधित्व करते हुए यहाँ अपने पक्ष को रख रहे हैं। उस सम्मेलन में उन्होंने पाँच मूल-मंत्र दिए थे। उन्होंने वेदों के वाक्यों का भी प्रयोग किया था। उन्होंने अपनी बात में *"सर्वे भवन्तु सुखिनः सर्वे सन्तु निरामयाः। सर्वे भद्राणि पश्यन्तु मा कश्चिद् दुःख भाग्भवेत्॥"* का उल्लेख करते हुए बताया कि हम जो कर रहे हैं, वह पुरातन समय से ही भारतीय मनीषियों ने जो किया था, उसका एक भाग रहा है।

श्रीमन्, देश में प्रदूषण लगातार बढ़ रहा है। यह एक बहुत बड़ी समस्या है। श्री नरेन्द्र मोदी जी की केन्द्र की सरकार ने प्रदूषण को कम करने के लिए कई अहम फैसलों को जमीन पर उतारा है, जिनमें Eastern and Western Peripheral Expressways का निर्माण भी शामिल है। इन expressways के निर्माण होने से दिल्ली से गुजरने वाले 6,000 हैवी वाहन राजधानी के बाहर से ही निकल कर जा रहे हैं। अगर वे expressways नहीं होते, तो आज दिल्ली में वायु-गुणवत्ता की जो स्थिति है, वह इतनी खराब होती कि शायद हम लोगों का यहाँ जीना दूभर हो गया होता। यदि केवल यह कह दिया जाए कि पराली जलाने से दिल्ली में ऐसी स्थिति पैदा हुई है, तो ऐसा नहीं है। चाहे पक्ष हो या विपक्ष, इस पर सभी लोगों को विचार करना पड़ेगा। प्रत्येक नागरिक को इस बात पर विचार करना पड़ेगा कि हम जहाँ रह रहे हैं, उस जगह को हम कैसे साफ-सुथरा रखें।

श्रीमन्, बढ़ता हुआ शहरीकरण, तेजी से होने वाला औद्योगिक विकास आदि मानवजनित गतिविधियाँ इसके प्रमुख कारण हैं। अगर देखा जाए तो वायु प्रदूषण, उत्सर्जन और खराब वायु-गुणवत्ता के कारण ही वर्ष 2030 तक पूरी वैश्विक आबादी का लगभग 50 प्रतिशत शहरी क्षेत्रों में निवास करने लगेगा। जब इतने लोग शहरी क्षेत्रों में निवास करने लगेंगे, तब जिस तरह के उत्सर्जन की स्थिति पैदा होगी, उससे स्वाभाविक रूप से प्रदूषण और बढ़ेगा। इस प्रकार, हमें इसकी हर स्थिति पर विचार करना पड़ेगा, क्योंकि केवल यही एक स्थिति नहीं है। मैं डा. अमी याज्ञिक जी के इस प्रस्ताव से सहमत हूँ कि इस पर सबको विचार करना चाहिए। इसमें कोई पक्ष या विपक्ष की स्थिति नहीं है।

मान्यवर, HAI की रिपोर्ट के अनुसार, वर्ष 2017 में Particulate Matter (PM) प्रदूषण को मौत का तीसरा सबसे महत्वपूर्ण कारण माना गया है। इसकी दर भारत में भी ज्यादा पाई गई है तथा अन्य देशों में भी ज्यादा पाई गई है। भारत में वर्ष 2017 में समय से पहले होने वाली 1.1 मिलियन से अधिक मौतों का कारण वायु प्रदूषण को माना गया है। जब हम संसद में यह बहस कर रहे हैं, तो हम सभी लोगों को खुले दिमाग से इस बात पर बहस करनी पड़ेगी कि हम अपनी आबादी को कैसे बचाएँ। यही कारण है कि माननीय प्रधान मंत्री जी ने स्वच्छता का मंत्र दिया। उन्होंने उस समय जब स्वच्छता का संदेश दिया था, तब लोगों ने उसका मजाक उड़ाया, मखौल उड़ाया, लेकिन आज भारत की आबादी ने माननीय प्रधान मंत्री जी के उस संदेश के आधार पर

आचरण करना शुरू कर दिया है। अब छोटे-छोटे बच्चे भी सड़क से पॉलिथिन इत्यादि उठाकर डस्टबिन में डाल देते हैं। नगरपालिकाओं तथा नगर परिषदों में सूखा और गीला डस्टबिन रखे जाने की व्यवस्था की गई है। यह माननीय प्रधान मंत्री जी की ही देन है कि हम उसको धीरे-धीरे घटाते चले जा रहे हैं, लेकिन उसके बावजूद अभी बहुत बड़ी संख्या में यह स्थिति है। मान्यवर, जनसंख्या वृद्धि में बढ़ती प्रवृत्ति और वायु-गुणवत्ता का प्रभाव भारतीय परिदृश्य में भी स्पष्ट है। दिल्ली, मुम्बई और कोलकाता, इन महानगरों की कुल जनसंख्या 46 मिलियन से अधिक है। इन वर्षों में उद्योगों, जनसंख्या घनत्व, मानव गतिविधियों में बड़े पैमाने पर विस्तार हुआ है। ऑटोमोबाइल के बढ़ते उपयोग के कारण भारत में भी वायु-गुणवत्ता कम हुई है। यही कारण है कि माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी ने कैबिनेट में डिसिज़न लेकर यह कहा कि हमें अब पेट्रोल-डीज़ल वर्जन गाड़ियों की अपेक्षा इलेक्ट्रिक वाहनों को अपनाना चाहिए। भारत ने यह संदेश दिया कि अगर हम इलेक्ट्रिक वाहन नहीं अपनाएंगे, तो आने वाले समय में प्रदूषण और अधिक बढ़ता जाएगा। यह माननीय श्री नरेन्द्र मोदी जी की एक ज़बरदस्त मुहिम हुई, जो भारत में धीरे-धीरे आगे बढ़ रही है।

मान्यवर, WHO के अनुमानों के अनुसार दुनिया के 20 सबसे अधिक आबादी वाले शहरों में से 10 शहर भारत में हैं। इस नाते हमें विचार करना पड़ेगा, सिर्फ एक आदमी को ही नहीं, बल्कि सारी आबादी के लोगों को विचार करना पड़ेगा कि हम PM2.5 उत्सर्जन की सांद्रता को किस तरह से कम करने का काम करें। WHO ने पांचवां सबसे प्रदूषित देश भारत को ही माना है। हमें हर दृष्टि से विचार करना पड़ेगा और हमारी सरकार जिस प्रकार से इन पर विचार करते हुए प्रत्येक दिन नए-नए आयाम के आधार पर लोगों को सचेत कर रही है, वह एक बहुत महत्वपूर्ण विषय है। अब यह एक अलग विषय है कि हिम भी पिघल रहा है, नदियों में प्रदूषण बढ़ रहा है। माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी ने हर दृष्टि से 'राष्ट्रीय स्वच्छ गंगा मिशन' का अभियान चलाया कि अगर हिमालय से गंगा बह रही है तो हिमालय पर गंगा की स्वच्छता को मैदान में भी बनाए रखें। इस नाते प्रधान मंत्री जी ने गंगा की सफाई का पूरा काम किया और उस पर हज़ारों करोड़ रुपये खर्च करने का काम किया, ताकि जल-जनित प्रदूषण से हम स्वयं को बचा सकें।

मान्यवर, हम अगर देखें तो एक अध्ययन के अनुसार दुनिया भर में माने जाने वाले 18 मेगा शहरों में, दिल्ली, मुम्बई और कोलकाता प्रदूषण की स्थिति में क्रमशः 7वें, 9वें और 11वें स्थान पर हैं। महोदय, भारत में वर्ष 1991 में मोटर चलित वाहन की मात्रा 0.3 मिलियन से बढ़कर वर्ष 2012 में 159.5 मिलियन हो गई है और अब तो वह मात्रा और बढ़ गई है। इनसे जो उत्सर्जन होता है, स्वाभाविक रूप से वह वायु में घुलता है और घुलकर उसकी आद्रता को समाप्त करते हुए पूरे तौर पर खत्म कर देता है। दिल्ली, मुम्बई, बंगलुरु, मंगलुरु और कोलकाता जैसे शहरों में वाहनों से होने वाले carbon monoxide के उत्सर्जन की स्थिति यह है कि वह इतना बढ़ गया है कि सांस लेना भी मुश्किल हो गया है। शहरी वातावरण में वायु प्रदूषण के लिए सड़क उत्सर्जन का भी प्रमुख योगदान है। दिल्ली में 37 प्रतिशत, मुम्बई में 30 प्रतिशत, कोलकाता में 61 प्रतिशत पीएम उत्सर्जन में सड़क की धूल का प्रमुख योगदान है। सड़क परिवहन बंगलुरु में 41 प्रतिशत, चेन्नई में 34 प्रतिशत, सूरत में 42 प्रतिशत, इंदौर - जो भारत का सबसे साफ-सुथरा शहर माना गया है, उसमें भी 47 प्रतिशत है जो PM2.5 का सबसे बड़ा स्रोत है।

3.00 P.M.

इस नाते हम सब लोगों को गम्भीर होकर इस पर विचार करने की आवश्यकता है। अगर जीवन रहेगा, तभी सब कुछ रहेगा, तभी विकास होगा और तभी विश्व आगे बढ़ेगा। पिछले कुछ दशकों में भारत में भी बड़े पैमाने पर औद्योगिक विकास हुआ, लेकिन इसके बावजूद माननीय प्रधान मंत्री जी ने अलग से उद्योगों से जुड़े हुए लोगों की मीटिंग बुलाई। मीटिंग बुला कर उन्होंने उनसे यह विमर्श किया कि किस तरह से कार्बन या अन्य सब प्रकार के उत्सर्जन को हम कम से कम कर सकते हैं, यह उन्होंने संदेश दिया। केवल ऐसा नहीं है कि केवल उन्होंने ग्लासगो में जाकर ही यह संदेश दिया था, बल्कि भारत में भी लोगों को बुला कर उन्होंने इस बात का संदेश देने का काम किया कि हर स्थिति में आप लोगों को भी काम करना पड़ेगा, इस प्रकार उन्होंने यह संदेश दिया। ईंधनों में बायोमास, प्लास्टिक और कच्चे तेल का उपयोग भी शामिल है। वर्तमान उत्सर्जन सूची अध्ययनों में ऊर्जा स्रोतों की जो उपेक्षा की गई, उसमें दिल्ली में वर्ष 2000 में न्यायपालिका के हस्तक्षेप के बाद शहरी क्षेत्रों के निकटवर्ती ग्रामीण क्षेत्रों में यह स्थानान्तरित कर दिया गया। वहां भी प्रदूषण अब अपनी पूर्व की स्थिति से बढ़ता चला जा रहा है। दिल्ली में प्रदूषण भार का एक हिस्सा ईट निर्माण का है। यह राजकोट में 42 प्रतिशत और पुणे में 30 प्रतिशत है, तो इन शहरों की यह स्थिति है। मान्यवर, जब इस स्थिति पर विचार किया जाता है तब यह विषय आ जाता है कि अब स्थिति कितनी गम्भीर हो गयी है और इस पर हम सभी लोगों को विचार करके उसकी गम्भीरता के आधार पर काम करना चाहिए।

महोदय, शहरों में तरलीकृत पेट्रोलियम गैस, LPG को बढ़ावा देने का काम जो माननीय प्रधान मंत्री जी ने किया, वह इसी नाते किया। पूर्व में सिर्फ दो करोड़ घरों को गैस सिलेंडर देने की बात कही थी, लेकिन हमने सात करोड़ से अधिक परिवारों को गैस का सिलेंडर देकर जो लकड़ी की कटान है, उसको रोकने का काम किया। लकड़ी के धुएं से जो प्रदूषण होता था, उसको रोकने का काम किया। यह सब काम माननीय प्रधान मंत्री जी ने किया। इससे गरीबों को भी यह लगा कि उनके पास भी गैस का सिलेंडर है। यह तो एक विषय था ही, लेकिन यह सबसे महत्वपूर्ण था कि उसके आधार पर उनके स्वास्थ्य की भी रक्षा हो सकेगी, उन्हें दमा नहीं होगा। जो धुआं उनके अंदर जाता है, वह नहीं जाएगा। इस नाते हम यह समझ रहे हैं कि खाना पकाने और अन्य ऊर्जा स्रोतों के लिए भी प्राथमिक ईंधन के रूप में जो पहले लकड़ी का इस्तेमाल होता था, गाय के गोबर के उपलों का इस्तेमाल होता था, इसको भी धीरे-धीरे हमने कम किया है।

हमने जैविक कृषि पर भी जोर दिया - इस नाते जैविक कृषि पर जोर दिया कि जो गोबर वगैरह के जलाने से प्रदूषण होता है, वह खेत में जाएगा। हमने उसमें रासायनिक खादों को कम करने का काम किया - वह इस नाते कम करने का काम किया कि उससे प्रदूषण भी खत्म होगा, उत्पादन भी बहुत अच्छा होगा और जैविक उत्पाद अगर मिलेगा तो जैविक उत्पाद के आधार पर लोगों का स्वास्थ्य संवर्धन भी होगा। इस पर बार-बार जोर देने का काम भारत के प्रधान मंत्री यशस्वी श्री नरेन्द्र मोदी जी ने किया।

हमारी जैव विविधता पर पड़ने वाले प्रभावों को दूर करने के लिए अनेक अध्ययन किये गये। अम्लीय वर्षा वायु प्रदूषण का परिणाम है। वातावरण में SO<sub>2</sub> और NO<sub>x</sub> उत्सर्जन के ऑक्सीकरण

के गीले जमाव के कारण प्रदूषण होता है। इस प्रकार से एक-एक विषय वायु प्रदूषण का परिणाम है।...**(व्यवधान)**...

**श्री उपसभापति** : माननीय शुक्ल जी, आपने जो समय कहा था, उसके अनुसार आपका समय पूरा हो रहा है। अगर आप और बोलना चाहें तो बता दें।

**श्री शिव प्रताप शुक्ल** : बस, दो मिनट।

**एक माननीय सदस्य** : वहां तो प्राकृतिक खेती चलती रहेगी।

**श्री शिव प्रताप शुक्ल** : मान्यवर, ओजोन का क्षरण एक और प्रदूषक स्थिति है। वह पौधों और जानवरों, दोनों के लिए जहरीला होता है।

[**उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर)** पीठासीन हुए]

ओजोन के परिणामस्वरूप प्रकाश संश्लेषण भी कम होता है और पौधों की वृद्धि धीमी होती है। जानवरों और मनुष्यों के फेफड़ों को और ऊतकों को यह प्रभावित करता है, जिससे अस्थमा और श्वसन संबंधी बीमारियां होती हैं। फसल की उपज पर भी जमीनी स्तर पर ओजोन का प्रभाव पड़ता है। शोधकर्ताओं ने 2014-15 के दौरान ओजोन के कारण फसल की उपज और वित्तीय समस्याओं से अखिल भारतीय नुकसान का मूल्यांकन किया। यह सबसे खराब परिणाम रहा। इसके अलावा बढ़े हुए oxidative तनाव के कारण जानवरों का प्रजनन प्रभावित हुआ। हमें इस गंभीर विषय पर विचार करने की आवश्यकता है। मानव के स्वास्थ्य पर अध्ययन के अनुसार दुनिया भर में किए गए अध्ययनों में मनुष्यों पर प्रदूषण के प्रभाव के बारे में समान निष्कर्ष थे। PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>x</sub> जैसे उत्सर्जन ने मनुष्यों के हृदय, श्वसन तंत्र को भी नुकसान पहुंचाया है। हाल के वर्षों में खराब वायु गुणवत्ता के परिणामस्वरूप मानव स्वास्थ्य जोखिम में पड़ा है।

मान्यवर, यहां रोज दिल्ली के विषय में चर्चा होती है। दिल्ली की 30 प्रतिशत आबादी प्रति वर्ष वायु प्रदूषण के कारण श्वसन संबंधी समस्याओं से ग्रसित है। राजधानी में प्रदूषण के कारण 1990 और 2010 के बीच मृत्यु दर दोगुनी हो गई है। आप सहज रूप से विचार कर सकते हैं कि हम जहां निवास कर रहे हैं, वहां की यह स्थिति है, तो दूसरी जगहों की क्या स्थिति होगी। हमें इस पर गंभीरता के साथ विचार करना पड़ेगा, सभी लोगों को मिल-बैठकर विचार करना पड़ेगा। माननीय श्री नरेन्द्र मोदी जी ने ग्लासगो में जो मंत्र दिया, उसके आधार पर सभी लोगों को काम करना पड़ेगा। सभी लोग उस प्रकार से काम करेंगे, तो शायद हम प्रदूषण को कम कर पाएं। यह हमारी ज़िम्मेदारी है, आपकी ज़िम्मेदारी है और देश में रहने वाले सभी लोगों की ज़िम्मेदारी है। उन ज़िम्मेदारियों को समझते हुए निश्चित रूप से हम कार्य करें, ताकि हम भारत को सुरक्षित रख सकें। अभी सौर ऊर्जा का संदेश दिया। सर, जगह-जगह सौर ऊर्जा का प्लांट लग रहा है और माननीय प्रधान मंत्री जी ने इस पर गंभीरता से विचार किया। उन्होंने यह इस नाते किया कि विद्युत के कारण जो प्रदूषण हो रहा है, वह कम होगा। जब हम सौर ऊर्जा के आधार पर काम करेंगे, तो

बिजली की खपत भी कम होगी और लोगों का पैसा भी बचेगा। इस नाते इन सब पर विचार करना चाहिए। मैं समझता हूँ कि निश्चित रूप से पूरे सदन को इस पर गंभीरता से विचार करना चाहिए। माननीय प्रधान मंत्री जी ने ग्लासगो में जो संदेश दिया, उस पर अमल करते हुए काम करना चाहिए।

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Thank you. Now, Dr. Amar Patnaik.

DR. AMAR PATNAIK (Odisha): Sir, the Resolution which has been moved largely talks about air pollution, water pollution, land pollution and what has been discussed also largely speaks about its impact on health of human beings. There is no denying the fact that it does impact the health of human beings to a large extent.

Today is the Human Rights Day and, fortunately, today, we are discussing this topic. Right to Health, Right to Life are essentially basic human rights, and, therefore, it is so apt that we are discussing it today. But, I am going to go beyond the pollution aspect of climate change because it is only a microcosmic element of the entire issue of climate change.

The entire issue of climate change includes deforestation, ecological imbalance, human practices, extension activities in various sectors, and, unless we address the entire thing in its entirety, the issue of climate change, of which pollution is an element, cannot be addressed. Before getting into that, one of the most important aspects of the impact of climate change is in exacerbating some of the inequities in society and that is something that I want to point out. We already have social inequities, economic and wealth inequities, income inequities. In any climate change or any climate-related disaster, the poorest are always affected the most. The statistics say that the risk to the poor is twice than to the rich. Not only do they count for most casualties, they also suffer from wage and job loss. Farmers suffer from low income due to damage to crops and poor people lose their houses. Let us look at the Cyclone Yaas. It made 1,50,000 people homeless. In the Cyclone Amphan, 13 million people were affected and 13 billion dollars were damaged. These are having long term impacts on societies and particularly the poor people. 70 per cent of the Indian households depend on agriculture. Therefore, any climate change affects them enormously. The urban poor is also affected by it. Climate change is already affecting the poverty reduction process. It is slowing down our fight against poverty reduction and increasing inequality in India. Unfortunately, the direct link between climate change and induced inequity has not been studied to the extent it is required. Therefore, there is merit in what hon. MP, Dr. Ameer Yajnik said about all stakeholders being brought together under one roof to discuss the issue.

Sir, the Brundtland Commission, which successfully unified environmentalism with social and economic concerns, and put it on the development agenda, said one very important thing that it requires a holistic approach. You cannot consider ecological or climate change issues by divorcing it from social and economic dimensions. All aspects of the human civilisation have to be accepted, have to be covered, if you want to address the issue of climate change. Sir, the interesting thing about environment is that it is, what we call in economics, a commons. And there is a concept called tragedy of the commons. Everybody thinks that he has nothing to lose, and that is where the problem is. Elinor Ostrom, one political scientist who got the Nobel Prize in Economics, has worked extensively on this, says that the whole problem of governing the commons is due to competition. What is required is cooperation, cooperation amongst communities, amongst societies, amongst castes, amongst religion, amongst people, amongst everybody in the society, rich and the poor. So, what I would like to tell today in this entire discourse is talk about some principles based on this issue of tragedy of the commons. The principle is, we have to talk about cooperation. We cannot talk about competition. All our laws, all our developmental schemes are geared towards competition. Unless communities in villages cooperate to take care of their commons, which include the environment, no change can take place. We have to go for localisation, not centralisation. I am not saying it alone; the World Bank has repeatedly said this. And when we are talking about sustainability development goals, there is no point having goals at the national level or at the sub-national level. The people who have to internalize sustainability development goals are the people living in the households in villages. We have to make efforts to make people internalize these goals at the village level, localize these practices. Only then the impact of climate change can be reduced. People will change their practices and behaviour. And that alone will bring about change. Remember that coercive policies and regulatory mechanisms can only achieve this much. It is only a change in the cultural frame that brings permanent change. And that is what is the call of the hour. We have to talk about action, not about speech. We have to think about long-term measures. We cannot think about short-term measures. This is another principle that we have to follow on any discussion on climate change. We have to talk about selflessness. We cannot talk about selfishness. The entire paradigm of development currently rests on the philosophy of selfishness. And that is why I was not surprised when I read Gandhi's quote. It says, "The world has enough for everyone's needs, but not enough for everyone's greed." And that is precisely the point that I am making. The rich, the well-endowed nations will have to sacrifice maybe some of their industrial growth or some of their human

needs to satisfy the needs of the poor. If each one goes in their own way, then we cannot meet climate change goals. The last principle is that someone has to make some sacrifice. But someone has to sacrifice what? Greed. We talk about the principle of 3Rs -- reduce, reuse and recycle. In my career of 28 years in bureaucracy, my emphasis has been on last 2Rs -- reuse and recycle. The entire concept of circular economy comes from there. But what about reduce? The initial reduction of waste, the initial reduction of needs is at the root of a permanent solution to achieving climate change goals. I completely agree with the Government. Hon. Prime Minister's goal of renewable energy of 450 GW is really praiseworthy and laudable. Our Chief Minister Naveen Patnaik said that we need to have a long-term Disaster Resilient Infrastructure instead of having every year an incremental outgo from the SDRF to attend to a particular post-cyclone situation. These long-term measures are necessary if we think we can tackle the issue of climate change. I have a very interesting quote from Al Gore who has worked extensively on the issue of climate change. He says, "There remains a yawning gap between long-term climate goals and near-term action plans. Large emitters must increase their climate ambitions with renewed credibility and urgency. Likewise, developing countries urgently need substantial support on vaccine access, climate finance and debt relief. "These are the sacrifices that the developed world has to make which they are not willing to make. The commitment made by the developed world to supporting climate change action by funding climate finance of the developing countries in the Paris Accord has not been honoured. Despite this, India has taken the lead in ensuring the path of sustainable development and climate-resilient development. The problem is that India alone cannot do it. As I said, communities the world over or the people who are not having basic amenities in Africa would want them to come by. And that has to come by the sacrifice of the developed world. That is not happening. In India, we have laws relating to air pollution, laws relating to water pollution, laws relating to bio-degradable waste, laws relating to plastic waste but we do not have a comprehensive legislation to address the issue of climate change. Why I am saying this is to reinforce my first point that unless community participates in the process of climate change, internalizes the process of sustainability in the daily lives, we cannot achieve the goal of climate resilient growth. That is our dream. For that, I think, what the Resolution says of a JPC, the structures, institutional structures -- we have the Standing Committee on Forests and Climate Change; we have the Consultative Committee on Forests and Climate Change -- I think, more than the institutions, what is important is to involve the stakeholders. Each one of us in this room, in this Parliament, in any position of power, have to ensure that we internalize the principle of

reduction, reuse and recycle. We have to go back to the drawing boards to practice the path of circular economy in a major way. Thank you so much, Sir.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, the air quality in India, for the last two decades, has been deteriorating significantly for various reasons. What the reasons are, we would have to make an analysis. Primarily, the poor air quality and global warming is on account of the haphazard industrial growth -- industrial growth is very much required but sustainable industrial growth is required -- and haphazard construction. What is required is regulated construction but what is happening is, irregular buildings are coming up, constructions are coming up and irrational consumption of fossil fuels, which we take from the earth and, then burn irrationally. These are all the factors which contribute to the poor air quality and global warming. The air pollution is the largest risk factor contributing to the countries' disease burden, particularly, India. The average life expectancy is shortened by 5.9 years due to air pollution according to the statistics. It is really a worrying factor. The major cities and States that are affected in India are Delhi as well as Uttar Pradesh. The shortening of life expectancy of 5.9 years, what I have quoted, is applicable to Uttar Pradesh and Delhi also. I now hope that the Commission for Air Quality Management in National Capital Region and the adjoining areas, which has been set up, would conclusively look into the matter.

Sir, I have a few suggestions to make in this regard. This is not confined to one country or one State, it is a multi-State issue. In fact, it is a global and borderless issue. Therefore, the solutions too would have to be all-encompassing and widespread. I appreciate the hon. Prime Minister's commitment made by him at COP26 to cut the country's emissions to net zero. Under his able determined leadership India has shown its commitment to take a lead in mitigating the climate risk despite having low per capita emissions. Sir, the hon. Prime Minister's prowess also reflects the fact that the United States of America last month has become 101 member country to join the International Solar Alliance (ISA) which is Indian initiative that was launched by the hon. Prime Minister Narendra Modi and the President of France. By 2025, the ISA will reduce our over-dependency on coal and reduce all the air pollution. In fact, the Andhra Pradesh Government has been meticulously tracking air pollution levels in urban hubs and initiating multi-faceted schemes to tackle the problem. The State Government of Andhra Pradesh will provide Rs. 639 crores as gap funding for implementation of 'Clean Air Andhra Pradesh Programme (CAAP)' to reduce the air pollution. Apart from the action plan, what is being contemplated by the Andhra Pradesh Government?



An initiative and environment awareness programme also has been launched involving youth, communities as rightly pointed by Dr. Amar Patnaik<sup>ji</sup> that people from various sectors, including the civil societies' organization in Andhra Pradesh.

Sir, Andhra Pradesh is planning to attract Rs. 30,000 crores and creating 60,000 jobs by introducing the electric vehicles in the manufacturing sector to reduce the air pollution and plans to introduce 10 lakh electric vehicles by 2024. This is a forward step in this direction. The Andhra Pradesh Government becomes EV Hub, that is, Electric Vehicles Hub and pioneer of growth of green technology in the country. The State plans to provide electric two wheeler vehicles to all the State Government employees on the basis of EMI and not only to Government employees but also to the co-operative societies, public sector undertakings and pensioners. The focus will be, especially, on the rural areas and village or ward secretariat staff and the other low-paid employees would benefit from the project.

Sir, in conclusion, it is the need of the hour that all the representatives and Government bodies come together and join hands to find the scientific and sustainable solution to this menace immediately. I agree with Dr. Ameer Yajnik's resolution to form a Joint Parliamentary Committee and there is nothing wrong in that. Even though there is a Committee that has been working on this, this Commission for Air Quality Management. Apart from this Commission for Air Quality Management, there is nothing wrong in forming a Joint Parliamentary Committee to take care of the issues relating to this and expect a report from that. Thank you very much.

**श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) :** माननीय उपसभाध्यक्ष महोदय, डा. अमी याज्ञिक द्वारा प्रस्तुत संकल्प का मैं समर्थन करता हूँ। विश्व में सबसे ज्यादा वायु प्रदूषण भारत में है। इन्होंने कहा है कि इस मामले में पार्लियामेंट की एक ज्वाइंट कमेटी बनाई जाए। सरकार वायु प्रदूषण और जल प्रदूषण के बारे में कोई कार्य योजना बनाए, जिससे जो लाखों जानें प्रति वर्ष जाती हैं, उन्हें बचाया जा सके।

मान्यवर, यह देखने में आता है कि देश की छोटी-छोटी नदियां जाकर बड़ी नदियों में मिलती हैं। इन छोटी नदियों के किनारे कैमिकल्स की तमाम फैक्ट्रीज़ हैं, इंडस्ट्रीज़ हैं। इन फैक्ट्रीज़ और इंडस्ट्रीज़ का प्रदूषित और गंदा पानी इन छोटी नदियों में जाता है और यह तमाम प्रदूषित तथा गंदा पानी इन छोटी नदियों से होते हुए गंगा नदी, यमुना नदी जैसी अन्य बड़ी नदियों में जाकर मिलता है। पहले लोग गंगा-यमुना के पानी से नहाते थे और उसे पीते भी थे। आज स्थिति यह हो गई है कि गंगा-यमुना का पानी पीने तो क्या, नहाने लायक भी नहीं है।

मान्यवर, वायु प्रदूषण की बात करें तो जिस तरह से वायु प्रदूषण बढ़ रहा है, उससे बहुत बड़ा खतरा उत्पन्न हो गया है। पराली का तो एक बहाना है, वायु मंडल में सारा दिन धुंध छाई रहती है। मैं बुंदेलखंड क्षेत्र से आता हूँ। वहां पर हम लोग देखते हैं, जैसे कबरई का क्रैशर उद्योग है,

उस कारण वहाँ बारह महीने धुंध रहती है और सूरज दिखाई ही नहीं देता है। एक तरफ किसान अपनी खेती की रखवाली के लिए रात-दिन इस ठंड में अन्ना जानवरों से खेतों की रखवाली करता है, दूसरी तरफ वहाँ 2-2, 3-3, 4-4 दिन dust इतनी बढ़ जाती है, जिससे उस फसल की growth खत्म हो जाती है। वे फसल की रखवाली भी करते हैं, तो भी वह बच नहीं पाती है।

मान्यवर, इतना ही नहीं, वहाँ तमाम कैंसर और टीबी के मरीज इतने ज्यादा हैं कि गरीब लोग अपना इलाज नहीं करा पाते हैं। दूसरी तरफ हम देखते हैं कि चाहे उत्तर प्रदेश में बुंदेलखंड में जनपद बाँदा हो, चाहे फतेहपुर हो, वहाँ पर बालू खनन, मोरम खनन उद्योग है। नदियों को 20-20, 30-30 फीट तक गहरा खोद दिया जाता है। इससे नदियों के जीव-जंतु नष्ट हो जाते हैं। हम लोग जल प्रदूषण खत्म करने की बात करते हैं। वहाँ तमाम बच्चे डूब कर मर गए, कई लोग मर गए, यह तमाम समाचार पत्रों में आया है। इसकी वजह से नदियों में जो मछलियाँ हैं, जो जीव-जंतु हैं, वे सारे के सारे नष्ट हो जाते हैं। इनके नष्ट हो जाने से उनका प्रदूषण कम नहीं होता है, बल्कि और बढ़ जाता है। वहाँ पर ज्यादातर नदी किनारे हमारे निषाद समाज के लोग बसे हैं, जिनका जीना दूभर हो जाता है। हमने सांसद आदर्श गाँव के रूप में अढावल, फतेहपुर को चुना था। हम वहाँ मीटिंग करने के लिए गए थे। वहाँ overloaded ट्रकों की वजह से जाम लगा था। हम मेन रोड से 3 घंटे में वहाँ पहुँच पाए थे। जब गाड़ियाँ एक तरफ कराई गईं, तब बड़ी मुश्किल से हम पहुँच पाए। वहाँ पर भी यही स्थिति है। Overloaded ट्रक और बालू की धुंध की वजह से किसानों की फसल पर इतनी परत जम जाती है कि किसान उससे कुछ पैदा नहीं कर पा रहे हैं। वहाँ की खराब सड़कों पर जब ट्रक्स निकलते हैं, तो धूल फैल जाती है। मैं उदाहरण के रूप में बताना चाहूँगा, चाहे हम लोग फतेहपुर शहर से ललौली की तरफ आते हैं, या जो गाजीपुर से विजयपुर मार्ग है, वहाँ इतनी dust है कि लोगों का जीना दूभर है। वहाँ रोड के अगल-बगल के खेतों की फसल पूरी तरह से चौपट है। धनुहन से अढावल, असोथर से सरकंडी मार्ग और शंकरपुर से ओती मार्ग, मैं अभी उस क्षेत्र में गया था। वहाँ के लोग कह रहे थे कि ये सड़कें कब बनेंगी, हमारे बच्चे तो स्कूल भी नहीं जा पाते हैं। वहाँ इतनी dust, इतनी धूल रहती है, वहाँ इतने गड्ढे हो गए हैं कि प्रदूषण के कारण वहाँ के लोगों का जीना दूभर है। इसके लिए सरकार को एक Joint Parliamentary Committee बना कर ठोस कदम उठाना चाहिए।

मान्यवर, हम देखते हैं कि ज्यादातर वनों का कटान हो रहा है। उसके कारण वर्षा कम हो रही है। जब वर्षा कम होगी, तो अमूमन वायु प्रदूषण बढ़ेगा। हम लोगों ने कोरोना काल में देखा कि लोगों को अस्पतालों में ऑक्सीजन नहीं मिली, तो लोग अपने गाँव के आसपास ढूँढ़ते रहे कि पीपल का पेड़ कहाँ है। वे पीपल के पेड़ के नीचे रैन-बसेरा बना कर रात-दिन रहे। पीपल देवता ने उनको बचाया, उनसे उनको ऑक्सीजन मिली। लेकिन उस समय ऐसा लगता था कि कोई सरकार है ही नहीं, कहीं ऑक्सीजन नहीं मिल रही थी। इस तरह से पीपल के पेड़, जो ऑक्सीजन देते हैं, हमें ज्यादा से ज्यादा पीपल के पेड़ लगा कर वृक्षारोपण करना चाहिए। इसलिए मैं इस बात पर बल देता हूँ कि सरकार वनों के कटान को रोके और एक Joint Parliamentary Committee बना कर इस पर विचार करे, जिससे वायु प्रदूषण और जल प्रदूषण को खत्म किया जा सके, ताकि मानव जीवन को बचाया जा सके। बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): The next speaker is Prof. Manoj Kumar Jha.

**प्रो. मनोज कुमार झा** (बिहार) : माननीय वाइस चेयरमैन साहब, शुक्रिया, 70 के दशक में 'गमन' नाम की एक फिल्म आई थी, उसमें एक गाना था - "सीने में जलन आंखों में तूफान सा क्यों है" वह बड़ा रोमांटिक सा गाना था, लेकिन आज अगर यह गाना गुनगुनाओ, तो लोग पूछेंगे - "दिल्ली में रहते हो क्या?" आज हालात ये हो गए हैं कि इस गाने के मायने ही बदल गए हैं, क्योंकि प्राथमिकताओं के मायने भी बदले हैं।

माननीय वाइस चेयरमैन साहब, मैं एक lighter note पर अपनी बात शुरू करूंगा। अभी बीते 3 दिसम्बर, 2021 को सुप्रीम कोर्ट में चर्चा चल रही थी, चूंकि उत्तर प्रदेश की units बंद थीं, तो सुप्रीम कोर्ट में उत्तर प्रदेश ने एक हलफनामा दिया था और कहा था कि साहब, हमारे यहां से कोई प्रदूषण दिल्ली नहीं पहुंच रहा है, यह प्रदूषण तो पाकिस्तान से आ रहा है। इस पर माननीय सर्वोच्च न्यायालय के मुख्य न्यायाधीश ने कहा, "Do you want us to shut down industries in Pakistan?" यह बात मैं इसलिए कह रहा हूँ, क्योंकि कई दफ़ा हमारी प्राथमिकताओं में हम ऐसे तर्क देते हैं, जिनमें हमारी विषयवस्तु के प्रति जो गंभीरता होती है, उसका थोड़ा अभाव दिखता है। वह अभाव न तो पक्ष है, न विपक्ष है - वह अभाव निष्पक्ष है। वह इधर भी है, उधर भी है, वह निष्पक्ष सा अभाव है।

अभी हाल ही के दिनों में हम सब जानते हैं कि दिल्ली में विद्यालय बंद हुए, क्योंकि प्रदूषण की स्थिति बहुत खराब हो गई थी। उस समय work from home की बात कही गई। Work from home is a luxury not everyone can afford. कई लोगों की नौकरियां चली जाती हैं, क्योंकि work from home उनके पल्ले नहीं पड़ता, इसलिए काम करना पड़ता है। जब इस तरह की परिस्थितियां पैदा होती हैं, तो आप interventions करते हैं। मैं यह देख रहा हूँ, कम से कम बीते पांच वर्षों का मेरा अपना अनुभव है कि अक्टूबर के आखिर से लेकर नवम्बर, दिसम्बर के महीने में आप television और newspapers की headlines को predict कर सकते हैं कि अभी कुछ दिन तक इसी विषय पर चर्चा होगी - smog tower लगेगा, हवा की गुणवत्ता को सुधारा जाएगा, वगैरह-वगैरह। उसी समय में प्रकृति भी intervene कर देती है, तो कभी बारिश हो जाती है। उसके बाद जनवरी से इस पर कोई चर्चा नहीं होती है और फिर से हम अगले अक्टूबर का इंतज़ार करते हैं।

महोदय, अभी जी ने यह जो Resolution दिया है, जब तक हम उसको निरंतरता में नहीं देखेंगे, तब तक मैं समझता हूँ कि इस तरह के Resolutions आते रहेंगे और इस तरह के बयानात भी आते रहेंगे। एक और चीज़ है, जो मैं बीते कई वर्षों से देख रहा हूँ, हालांकि उसकी कुछ clarifications भी हुई हैं। अक्टूबर, नवम्बर, दिसम्बर के महीने आते थे, तो सबसे बड़ा दोष पराली का हो जाता था, stubble burning का हो जाता था। यानी यहां भारतीय किसान कटघरे में खड़ा दिख रहा है कि उसने पराली जलाई और हवा की गुणवत्ता को उसने खराब कर दिया। यह तो भला हो वैज्ञानिक अध्ययन का, जिसने यह कहा कि इसमें तक़रीबन 9% से 10% योगदान ही हमारे किसान भाई-बहनों का है। एक तरह से उनको लगातार गुनहगार ठहराया जा रहा था और यह सबसे आसान भी है कि किसान का नाम ले लो। वह गरीब गैया है, उनके नाम पर कुछ भी बांध

दो, क्योंकि बड़ी इंडस्ट्री को हम कुछ कह नहीं सकते। हमारी जो politics की political economy है, वह हमारे जनतंत्र को भी किसी न किसी प्रकार से control कर रही है। पूंजी की बड़ी शक्ति होती है और 'हारे को हरिनाम'। मैं समझता हूँ कि किसान की stubble burning के मद्देनजर भी चर्चा होनी चाहिए। खास तौर पर मैं अगर air pollution की बात कहूँ, तो इसकी वजह से GDP loss 3 per cent तक जाता है। Studies have shown this. Whereas imagine, we as a nation, spend only 1 to 1.5 per cent on health. Loss 3 per cent का है। हमारी प्राथमिकता के आधार पर हम हेल्थ पर कितना खर्च कर रहे हैं? ये सारे तथ्य सिर्फ आपके माध्यम से मैं सदन के समक्ष रख रहा हूँ, ताकि आगे जब इस विषय पर चर्चा हो, जब Joint Parliamentary Committee में इस पर चर्चा हो, तब इस बात का ध्यान रखा जाए। इसमें खास करके हमारे उत्तर प्रदेश के जो साथी हैं और हम जो बिहार के लोग हैं, वे बहुत suffer करते हैं। उत्तर प्रदेश का भी एक बड़ा हिस्सा बहुत suffer करता है। सर, जब इस तरह के air pollution की वजह से units बंद होती हैं, तो वह जो असर होता है, वह असर थाली तक जाता है।

माननीय चीफ व्हिप साहब, थोड़ी नज़र-ए-इनायत दीजिए। हमने आपको बड़े गौर से सुना था। आप समय बांट रहे थे, लेकिन आज तो सब आपने ही ले लिया।

**उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) :** आप चेयर को एड्रेस करके बात कीजिए।

**प्रो. मनोज कुमार झा :** नहीं, सर, मैं ऐसे हल्के में ही कह रहा हूँ। मैं कहना चाह रहा था कि उत्तर प्रदेश और बिहार जैसे राज्य are more vulnerable to such adverse economic impact.

सर, मैं एक और बात कह कर फिर से एक हल्की चीज़ कहूँगा। Political economy इतनी जबरदस्त होती है, हम सबका pre-bottled water age से पहले जन्म हुआ है। मुझे स्मरण है, मैं पटना विश्वविद्यालय का छात्र था, जब पहली बार mineral water introduce हुआ था। उस समय हम सड़कों पर आ गए थे और हमने कहा कि क्या अब हमारा पानी भी बिकेगा? हालांकि देखिए, देश आज कितना बदल गया है! हम भी कितने बदल गए हैं! हमने भी इसे लेना शुरू कर दिया है।

सर, पूंजीवाद अद्भुत चीज़ है, क्योंकि यह डर का भी बिज़नेस कर लेता है। It can make money out of your fear, and we all have seen that during the pandemic and seen it with tears in our eyes. अभी air purifier नाम की एक अद्भुत चीज़ आ गई है। हर प्लेटफॉर्म पर आपको air purifier मिलेगा और ऐसे उसका प्रचार हो रहा है कि अगर आपके घर में air purifier नहीं है, तो घर में किसी न किसी की मौत सुनिश्चित है - दम घुट जाएगा, आपकी आयु कम हो जाएगी वगैरह-वगैरह। जान का डर सबसे बड़ा डर होता है, तो कर्जा लेकर भी आदमी air purifier खरीद रहा है। किसी को पता नहीं है कि उससे हवा की गुणवत्ता में कितना फर्क आ जाएगा या मौत टल जाएगी या आयु बढ़ जाएगी, लेकिन हां, आयु बढ़ाने वाली बहुत सारी चीज़ें चल रही हैं, शक्तिवर्धन की चीज़ें चल रही हैं, आयुर्वेद में भी चल रहा है, होम्योपैथी में भी चल रहा है और एलोपैथी में भी चल रहा है और कई लोग तो टेलिविज़न चैनल में चल ही इसी वजह से रहे हैं।

महोदय, खास तौर पर गरीब बच्चे और गरीब परिवारों के बच्चे बहुत सफर करते हैं, क्योंकि मिडिल क्लास की एक घर की जो अवधारणा है, वह बंद घर है, उसमें एक बालकनी है, जिसमें गमले लगे हुए हैं। आम तौर पर गरीब परिवारों के बच्चों को अपने खेल के लिए भी बाहर

जाना पड़ता है और कई जगह ऐसी परिस्थितियां होती हैं कि उसे भोजन उपलब्ध कराना उसकी पहली चुनौती होती है, बनिस्वत कि वह प्रदूषण वगैरह के बारे में सोचे।

मैं एक बात और कहना चाहता हूँ कि जब मैं कह रहा था कि पूंजी की गिरफ्त, तो Robert G. Ingersoll थे, जिन्हें हमारे कलीग ने क्वोट किया और अमी जी ने भी कृष्णा अय्यर जी को क्वोट किया। वे कहते थे कि "Few rich men own their own property. For others, their property owns them" इस तरह का जो मिजाज़ होता है, यह मिजाज़ मैं समझता हूँ कि बहुत महत्वपूर्ण हो जाता है, जब हम इस तरह के विषयों पर बात करते हैं।

सर, महात्मा गांधी का संदर्भ कई दफा आया। मैंने सदन में पूर्व में भी कहा था कि महात्मा गांधी जितना पारिस्थितिक, जिसे एनवायरनमेंटल क्लीनलिनेस कहते हैं, जिसे हम स्वच्छ भारत अभियान कहते हैं, जितना उनका उस पर जोर था, उतना ही मानसिक स्वच्छता पर भी जोर था। हमने गांधी बापू को चश्मे में महदूद कर दिया। जरूरत इस बात की थी कि हम गांधी जी का चश्मा पहनते, गांधी जी को चश्मा न बनाइये, गांधी जी के चश्मे का इस्तेमाल करिये। मैं समझता हूँ कि उससे बहुत सारा ज़हर कम हो जाएगा। मैं समझता हूँ कि हम मानसिक स्वच्छता पर भी इसी बहाने सोचें कि जिस तरह से हमारी पोलिटिकल लाइफ, हमारा पोलिटिकल डिस्कोर्स पॉल्यूट हुआ है, मैं किसी को दोष नहीं देता, लेकिन मैंने पहले भी सदन में कहा था कि हमारी ज़बान नेचुरली शत्रुता की ज़बान हो गई है, हम मित्र भाव से बात ही नहीं कर सकते। प्रतिस्पर्धा का मतलब हमने समझ लिया है कि वार में हम एक-दूसरे के सामने खड़े हैं और तमाम ऐसी शब्दावली का प्रयोग किया जाए, जिस शब्दावली में गरिमा न हो और जिसमें कोई प्रतिष्ठा न हो।

अंत में मैं एक मिनट और लूंगा, आज आपने सब पर कृपा बरसाई है। मैं अपने प्रदेश बिहार के संदर्भ में कहूंगा कि बिहार में आम तौर पर पानी को लेकर हम लोग बहुत चिंतित हैं। यदि 'एम्स' में आप विश्लेषण करें तो water-borne diseases वाले लोग सबसे ज्यादा बिहार से आते हैं। खासकर हमारा सीमांचल का इलाका है, वहां आर्सेनिक लैवल बहुत है यह आप वहां के बच्चों की डिफॉर्मिटी में देख सकते हैं तथा कई और बीमारियों में भी देख सकते हैं। हम जब इस तरह के मुद्दों पर चर्चा करते हैं, तो उसको इस सदन के बाहर हमारी कार्य शैली में, हमारी प्रतिबद्धताओं में जाना चाहिए।

महोदय, मैं एक मिनट और लूंगा, आपको घंटी नहीं बजानी पड़ेगी। मैं कह रहा था कि पॉल्यूशन के कारण, जो अध्ययन बताता है कि धुंध दिखती है, धुंध वैसे भी कहीं नहीं दिखनी चाहिए, सदन में भी धुंध नहीं दिखनी चाहिए, बाहर भी धुंध नहीं दिखनी चाहिए। अगर लोगों को धुंध प्रिय लगने लगती है तो बड़ी दिक्कत होती है, हर जगह क्लेरिटी चाहिए, यहां भी धुंध छंटनी चाहिए, बाहर भी धुंध छंटनी चाहिए, क्योंकि इससे तकरीबन 9 लाख 50 हजार मौतें हर वर्ष हो रही हैं। India is ranked third only to Bangladesh and Pakistan. इस मामले में हम एक जैसे हैं, एक ही कोख से निकलकर तीन जगह गये, लेकिन देखिये, प्रदूषण में हमने एक-दूसरे को कम्पिटिशन दिया हुआ है, हम कम्पीट कर रहे हैं, इसलिए वहां की एक शायरा ने लिखा था – 'भाई, तुम भी हम जैसे निकलो।' सर, मैं एक आखिरी टिप्पणी यह करूंगा कि एक तो मैं इनके resolution के पक्ष में हूँ और हम जो कृष्णा अय्यर जी का एक phrase use करते थे : democratic legality - anything which is possible to achieve progress should be done, तो हम इसे

democratic legality के frame में करने की कोशिश करें और इस resolution को adopt करें। इसके साथ ही, मैं 'जय हिन्द' बोलता हूँ और अपनी जगह पर बैठता हूँ, धन्यवाद।

**श्री संजय सिंह** (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : मान्यवर, आपका धन्यवाद कि आपने मुझे इस अति महत्वपूर्ण विषय पर अपनी बात कहने का मौका दिया है। सबसे पहले तो मैं इस प्रस्ताव के समर्थन में अपनी बात कहने के लिए खड़ा हुआ हूँ। डा. अमी याज्ञिक ने यह बहुत ही महत्वपूर्ण विषय सदन के सामने रखा है।

मान्यवर, यह न सिर्फ हिन्दुस्तान के लिए, बल्कि पूरी दुनिया के लिए एक गम्भीर चिन्ता का विषय है। कई विषयों पर हमारे और आपके वैचारिक मतभेद हो सकते हैं, लेकिन जब प्रधान मंत्री जी ने 'स्वच्छ भारत अभियान' की शुरुआत की, तब पूरे देश ने हाथ में झाड़ू लेकर उस सफाई अभियान में हिस्सा लिया। हमारी दिल्ली के मुख्य मंत्री अरविन्द केजरीवाल जी ने और हम लोगों ने भी उस सफाई अभियान में हिस्सा लिया। इस धारणा के साथ, इस सोच के साथ हिस्सा लिया कि स्वच्छता एक ऐसा मुद्दा है, जिसमें राजनीतिक दलों के मतभेद को दलगत भावना से ऊपर उठ कर किसी राज्य की, किसी देश की, किसी स्थान की, वहाँ रहने वाले लोगों की भलाई कैसे हो सकती है, यह महत्वपूर्ण है।

महोदय, मैं आदरणीय शिव प्रताप शुक्ल जी का बड़ा सम्मान करता हूँ। वे अभी यहाँ पर बोल रहे थे, तो उन्होंने दिल्ली का उदाहरण दिया। उन्होंने कहा कि यहाँ पर मृत्यु-दर बढ़ गयी, प्रदूषण बढ़ गया। मैं आपके माध्यम से सरकार से बड़ी विनम्रतापूर्वक कहना चाहता हूँ कि अगर हम राज्यों के दोषारोपण की कार्रवाई में पड़ेंगे, तो इससे प्रदूषण जैसी गम्भीर समस्या से तो हम नहीं निपट सकते। हम राजनीतिक रूप से एक-दूसरे के ऊपर कटाक्ष कर सकते हैं, लेकिन प्रदूषण जैसी गम्भीर समस्या से अगर हमें निपटना है, तो आपस के मतभेद को भुलाकर इसके लिए क्या कदम उठाये जा सकते हैं, उसके बारे में हमें सोचना होगा और उसके लिए आगे बढ़ना होगा।

यहाँ पर आंकड़े दिये गये कि stubble burning से 30 प्रतिशत प्रदूषण, वाहनों से 30 प्रतिशत प्रदूषण और biomass की burning से 20 प्रतिशत प्रदूषण होता है। प्रदूषण के कई कारण हैं, उनमें building construction को भी जोड़ लीजिए। यहाँ पर कई प्रकार के प्रदूषण की बात हुई, जल-प्रदूषण की बात हुई, वायु प्रदूषण की भी बात हुई। मान्यवर, इसको दूर करने के लिए दिल्ली सरकार ने क्या कदम उठाये, दिल्ली सरकार के मुख्य मंत्री अरविन्द केजरीवाल जी ने क्या कदम उठाये, चूँकि मैं दिल्ली का सांसद हूँ, इसलिए वह मैं आपके सामने बताना चाहूँगा। दिल्ली की विधान सभा, देश की पहली विधान सभा है, जहाँ पर पूरी बिजली हम 100 किलोवाट के सोलर प्लांट के जरिए प्राप्त करते हैं और इससे करीब-करीब 10 लाख रुपये सालाना की बचत करते हैं। दिल्ली में जो दिल्ली पॉल्यूशन कंट्रोल कमेटी (DPCC) है, हम लोगों ने उसके माध्यम से अलग-अलग योजनाओं में 478 करोड़ रुपये खर्च किये, जिससे प्रदूषण को रोका जा सके। दिल्ली के अन्दर ई-रिक्शा, बैटरी रिक्शा चलवाकर और 24 घंटे बिजली देकर, जेनरेटर के माध्यम से जो प्रदूषण होता था, उसको हमने खत्म किया। हमने 'Odd Even Scheme' लागू की, जिसके लिए हमारी आलोचना भी हुई। इस सदन में एक माननीय सदस्य थे, जिनका नाम मैं नहीं लेना चाहूँगा, वे उस 'Odd Even Scheme' के खिलाफ खड़े हो गये। हमारे खिलाफ खड़े हों, अच्छी बात है,

लेकिन अगर जनहित में कोई एक अच्छी स्कीम आ रही है, अगर प्रदूषण को रोकने के लिए कोई स्कीम आ रही है, तो उसके भी खिलाफ आप लोग खड़े हो जाते हैं। हम लोगों ने 'Odd Even Scheme' लागू की और आज मुझे प्रसन्नता है कि वह 'Odd Even Scheme' गुरुग्राम में, झज्जर में, आपके जो शासित राज्य हैं, वहाँ पर भी लागू हो रही है। दिल्ली के अन्दर हमने CNG buses बढ़ायीं। दिल्ली की केजरीवाल जी की सरकार ने smog towers लगाये। हमने हर 1.5 किलोमीटर पर electric vehicles की चार्जिंग के लिए battery charging का इंतजाम किया है। ऐसे तमाम कदम दिल्ली की सरकार ने उठाये। और सबसे बड़ा कदम जो उठाया, वह है bio-decomposition का, यानी कि पराली को खाद में कैसे तब्दील करना है, इसके लिए दिल्ली के मुख्य मंत्री अरविन्द केजरीवाल जी ने पूसा इंस्टीट्यूट के साथ मिलकर दिल्ली में जितना कृषि क्षेत्र है, वहाँ पर जो पराली थी, उसे bio-decomposer के जरिए खाद में तब्दील कराया तथा पराली से और क्या-क्या चीजें बन सकती हैं, इसका एक पूरा खाका देश के सामने रखा और बाकी राज्यों से यह अपील की, पंजाब, हरियाणा तथा बाकी राज्यों से अनुरोध किया कि किसान भाइयों पर दोषारोपण बंद कीजिए, किसानों पर मुकदमे लगाना बंद कीजिए, आप पराली जलाने के कारण किसानों पर एक नहीं, अनेक मुकदमे कर सकते हैं, लेकिन यदि पराली की समस्या से स्थायी रूप से निपटना है, तो उसके लिए सबसे अच्छा तरीका है कि bio-decomposer का इस्तेमाल करके पराली को खाद में तब्दील करें, क्योंकि पराली के जरिए कोयले का उत्पादन हो सकता है, पराली के जरिए बिजली का उत्पादन हो सकता है और पराली का कई चीजों में सदुपयोग किया जा सकता है। इसका एक पूरा खाका रखा गया। यह आपके सामने एक अच्छा solution था कि मात्र 50 लाख रुपये दिल्ली की सरकार ने इस पर खर्च किए और जो दिल्ली का कृषि क्षेत्र है, वहाँ पर bio-decomposer के जरिए पराली की समस्या से निपटने का काम दिल्ली की सरकार ने किया।

मान्यवर, मैं यह कहना चाहता हूँ कि कम-से-कम प्रदूषण रोकने के मामले में, जिसके लिए स्वयं देश के प्रधान मंत्री जी ने अपील की है, उसमें एकता दिखाइये। जब दिल्ली के मुख्य मंत्री जी दिल्ली के बच्चों की चिंता करते हुए कहते हैं कि पटाखे नहीं जलाने हैं, उनसे श्वास लेने में प्रॉब्लम होती है-हमारे शुक्ल जी ने ठीक कहा कि श्वास लेने में प्रॉब्लम होती है, क्योंकि जब प्रदूषण बढ़ेगा तो श्वास लेने में प्रॉब्लम होगी-परंतु इसके विरोध में पटाखे जलाये जा रहे हैं और कह रहे हैं कि साहब, हम तो पटाखे जलायेंगे। मान्यवर, क्या इस प्रकार की भावना से हम लोग प्रदूषण से लड़ पायेंगे कि एक मुख्य मंत्री दिल्ली के लोगों की चिन्ता करते हुए कहते हैं कि दीपावली में पटाखे न जलाए जाएं, जिस पर सुप्रीम कोर्ट ने भी चिन्ता जाहिर की है और हम कह रहे हैं कि नहीं साहब, हम तो जलायेंगे और हम तो odd-even का भी विरोध करेंगे। इस भावना से हम लोग प्रदूषण की समस्या से नहीं लड़ पायेंगे। इसलिए कौन किस दल का है, किस राज्य में किस दल की सरकार है, इन बातों को भूलकर आगे बढ़ने की आवश्यकता है। आगे बढ़ते हुए हम केन्द्र सरकार के साथ मिलकर कैसे इस प्रदूषण की समस्या का स्थायी समाधान निकाल सकते हैं, यह तय करने की जरूरत है।

उपसभाध्यक्ष जी, आपने दिल्ली की बात की, तो मैं एक बात कहकर अपनी बात समाप्त करूंगा। मान्यवर, केन्द्र सरकार ने देश के 42 शहरों में प्रदूषण से लड़ने के लिए 2,200 करोड़ रुपये की योजना लागू की। प्रदूषण से लड़ने के लिए 2,200 करोड़ रुपये! मैं आपको बधाई देना

चाहता हूँ। अब इसमें कौन-कौन से शहर हैं-244 करोड़ रुपये मुंबई के लिए, 192 करोड़ रुपये कोलकाता के लिए, 139 करोड़ रुपये बंगलुरु के लिए, 90 करोड़ रुपये चेन्नई के लिए-बहुत अच्छी बात है, आपको बधाई हो, इन राज्यों को मिलने भी चाहिए लेकिन दिल्ली, जिसके प्रदूषण की चिन्ता आप सब कर रहे हैं और जिस जगह पर आप भी रहते हैं, हम भी रहते हैं और पूरी सरकार रहती है, उस दिल्ली को प्रदूषण से लड़ने के लिए ज़ीरो पैसा दिया गया! मान्यवर, ज़ीरो! मैं चाहूँगा कि जब मंत्री जी जवाब दें, तो इस बात को यहाँ रखें कि हमारे साथ ऐसा सौतेला व्यवहार आप प्रदूषण के मामले में भी क्यों करते हैं? क्या यदि हवा प्रदूषित होगी, तो वह सिर्फ अरविन्द केजरीवाल की श्वास में जायेगी, संजय सिंह की श्वास में जायेगी और जो बीजेपी के लोग हैं या कांग्रेस के लोग हैं या दूसरे दलों के लोग हैं, उनकी श्वास में नहीं जायेगी? ऐसा तो नहीं है। यदि सड़कें टूटी होंगी तो उसका नुकसान सबको होगा, यदि प्रदूषण होगा तो उसका नुकसान सबको होगा, इसलिए प्रदूषण जैसे मुद्दे पर भी आप दिल्ली के साथ जो भेदभाव करने का काम करते हैं, इसे बंद कीजिए। आप एक ऐसी योजना बनाइये, जिससे प्रदूषण की समस्या का स्थायी समाधान निकल सके, वरना अक्टूबर से लेकर दिसंबर तक हम लोगों का पूरा समय न्यायालयों के आदेश का पालन करते हुए ही बीतता है और इसमें न्यायालयों को हस्तक्षेप करना पड़ता है। न्यायालय को यह कहना पड़ता है कि यह कदम उठाइये, वह कदम उठाइये, स्कूल बंद कीजिए। सर, जब हम construction बंद करते हैं, तो मजदूरों पर संकट आ जाता है और इतनी बड़ी तादाद में मजदूर बेरोजगार होते हैं कि आप कल्पना भी नहीं कर सकते। उनकी तो दो वक्त की रोटी, उनकी मजदूरी से जो चूल्हा जलता है, उससे चलती है। जब आपात स्थिति में construction बंद होता है, तो वे लोग बिल्कुल सड़क पर आ जाते हैं, बेरोजगार हो जाते हैं और उनके पास आजीविका का कोई साधन नहीं होता। उपसभाध्यक्ष जी, मैं आपके माध्यम से सरकार से फिर से एक बार यह अनुरोध करूँगा कि यह प्रदूषण एक बहुत बड़ी समस्या है, इसका राज्य सरकारों के साथ मिलकर स्थायी समाधान निकाला जाए और जो कुछ आप अच्छा कर सकते हैं, उसे हम ग्रहण करें, जो कुछ दिल्ली की सरकार और श्री केजरीवाल जी अच्छा कर रहे हैं, उसे आप ग्रहण करें और प्रदूषण का एक स्थायी समाधान निकालें। मान्यवर, बहुत-बहुत धन्यवाद।

**श्री महेश पोद्दार (झारखंड) :** उपसभाध्यक्ष महोदय, डा. अमी याज़िक जी ने जो प्रश्न सदन के सामने रखा है, वह एक चेतावनी है और यह चेतावनी हम सबके लिए है, सारे विश्व के लिए है। जब कोई खतरा आने वाला होता है, तो इसमें कोई हर्ज नहीं कि उस खतरे से बार-बार आगाह किया जाए। मैं समझता हूँ कि जो बातें उन्होंने कही हैं, वे कोई नई बातें नहीं हैं, हम सब उनसे अवगत हैं और जो भी थोड़ा-बहुत पढ़ते-लिखते हैं, जागरूक हैं, वे सब भी इन समस्याओं से अवगत हैं। यह सब कुछ जगजाहिर है, लेकिन फिर भी बार-बार इसकी चर्चा करना उचित ही है, क्योंकि यदि कोई सुधार की संभावना हो और यदि हम एक-दूसरे के विचार को प्रभावित करके उसको सुधार की दिशा में ले जा सकते हों, तो इसका स्वागत है। चूँकि यह सबके फायदे के लिए है, लेकिन मुझे उनकी बातों से कुछ ऐसा लगा कि शायद वे कहना चाह रही हैं कि यह समस्या बड़ी है और यह सरकार कुछ कर नहीं रही है। मैं समझता हूँ कि इस भावना से ऊपर उठ कर यदि कोई सुझाव हो, तो हम वह specific सुझाव दें।



सरकार जो काम कर रही है, मैं उस पर बाद में आऊँगा, लेकिन उसके पहले उन दिनों को याद करें, जब लॉकडाउन हुआ था। एक दिन अचानक मैंने देखा कि हमारे घर के पिछवाड़े में जो पेड़ है, उसमें अचानक सफेद रंग की सैकड़ों तितलियाँ दिखने लग गईं, दूसरे दिन और तितलियाँ दिखने लग गईं और जो महसूस हुआ, वह कई मित्रों ने भी साझा किया कि उस समय दिल्ली का आसमान भी बिल्कुल नीला हो गया था। इस तरह, प्रकृति हमें चेतावनी भी देती है, हमें परेशान भी करती है और हमें समाधान भी दिखाती है। वह समाधान प्रकृति ने दिखाया कि या तो सुधर जाओ, नहीं तो permanent lockdown होने वाला है, चाहे अपनी मर्जी से करोगे या तुम्हें मजबूरन करना होगा। यदि तुम नीला आसमान देखना चाहते हो, तो यह गानों में नहीं मिलेगा, उसके लिए उपाय करने पड़ेंगे। लॉकडाउन का यह एक अच्छा अनुभव था, otherwise मानवीय जीवन के लिए तो बहुत कष्टप्रद अनुभव था, लेकिन यह एक अच्छा अनुभव था, यह उसका एक अच्छा पहलू था। महोदय, जो गोरेया पहले कभी दिखती नहीं थी उन दिनों वह कहीं-कहीं पर अचानक दिखने लग गई थी। यह तो तय हो गया कि यह जो प्रदूषण है, इसके कारण प्रकृति के साथ जो खिलवाड़ होता है, उसके बहुत सारे ecological प्रभाव होते हैं। उसका मनुष्य के स्वास्थ्य पर भी प्रभाव होता ही है, क्योंकि जब उसका प्रभाव पेड़-पक्षियों पर हो सकता है, तो मनुष्य पर होना स्वाभाविक ही है।

महोदय, अभी पिछले दिनों जो पद्मश्री अवॉर्ड्स प्रदान किए गए, उनमें तुलसी गौड़ा जी को भी पद्मश्री अवॉर्ड दिया गया। तुलसी गौड़ा जी की यह उपलब्धि थी कि उन्होंने गाँव की एक साधारण महिला होने के बावजूद अपने जीवन में एक लाख से अधिक पेड़ लगाए। जो हर छोटी सी छोटी जगह पर रहकर भी प्रकृति को ताकत देने का काम कर रहे हैं, समाज में उनकी पहचान होना, यह भी एक बहुत बड़ा संकेत है। शायद यह किसी कमिटी से अधिक पावरफुल मैसेज है कि ऐसे लोगों को भी सम्मान मिलना हमारे समाज की आवश्यकता है, जिसे हम पूरा कर रहे हैं।

पहले जब कभी प्रदूषण की समस्या होती थी, तो वह उन गरीबों के लिए होती थी, जो कल-कारखानों के आसपास रहते थे। वह समस्या महँगे घरों में रहने वालों के लिए नहीं होती थी, लेकिन हमारे साथियों ने बताया कि अभी दिल्ली की क्या हालत है। दिल्ली की जो खराब हालत है, उसमें लोग चाहे कितने भी एयरकंडिशनर्स लगा लें या एयर प्यूरिफायर्स लगा लें, अगर प्रदूषण है तो उससे उनको जूझना ही पड़ेगा, उसका कोई उपाय नहीं है।

4.00 P.M.

जब यह समस्या हर घर-परिवार, हर व्यक्ति, हर पशु-पक्षी की हो गई है, हर ड्रॉइंग रूम तक पहुंच गई हैं, तब इस समस्या पर बार-बार चर्चा होना स्वाभाविक है और पूरे विश्व में इसकी चर्चा होना स्वाभाविक है।

[उपसभाध्यक्ष (डा. सस्मित पात्रा) पीठासीन हुए]

महोदय, जो राष्ट्र और संस्कृति "सर्वे भवन्तु सुखिनः" में विश्वास रखती है, वह थोड़े से प्रयासों से ही पर्यावरण और पारिस्थितिकी में संतुलन प्राप्त कर सकती है। "जियो और जीने दो" के दो मंत्रों के शुद्ध विस्तार से पशु-पक्षी, नदी-नाला, जंगल-पहाड़, हम सभी की सम्यक रक्षा कर

सकते हैं। महोदय, यह तथ्य है कि जैसे-जैसे सभ्यता का विकास होगा, वैसे-वैसे आप पॉल्यूशन को नहीं रोक सकते हैं। पॉल्यूशन तो होगा ही, लेकिन उस पॉल्यूशन को आप नियंत्रण में कैसे करते हैं, उसका प्रबंधन कैसे करते हैं, यह trick मनुष्य के सामने एक चुनौती है और इस चुनौती में हमारा व्यवहार, हमारी समझ, हमारा ज्ञान और तकनीक, ये सारी चीजें मिलकर हमें इस चुनौती से ऊपर उठाएंगी।

महोदय, सभ्यताई विकास के क्रम में हम एक ऐसी स्थिति में हैं कि यदि आज हमने अपने अपशिष्ट प्रबंधन के मामले में ढिलाई बरती और इसके प्रबंधन को अमली जामा नहीं पहनाया, तो हम पर्यावरण को दूरगामी नुकसान पहुंचाएंगे। महोदय, प्लास्टिक जैसी वस्तु, हम इसे रोक नहीं सकते हैं। पता नहीं, मैं इसकी कल्पना भी करता हूँ। हमने अपने खुद के जीवन में प्लास्टिक का उदय होते हुए देखा है और उससे पहले दुनिया कैसे चलती थी, आज हम इसकी कल्पना भी नहीं कर सकते हैं। हमें याद है कि जब हम किसी किराने की दुकान पर जाते थे, तब हमें कागज के ठोंगे में सामान दिया जाता था और यदा-कदा वह फट भी जाता था, लेकिन हम फिर भी उससे खुश थे कि हम सामान लेकर आ रहे हैं। आज कोई सोचता भी नहीं है कि कागज के ठोंगे में कोई सामान देगा और कोई लेगा। हम जब भी किसी वस्तु का क्रय करते हैं, तब या तो हमें प्लास्टिक का थैला मिलता है, या फिर 20-25 रुपए का कपड़े का थैला मिलता है। उस कपड़े के थैले के पीछे कितना ecological प्रभाव पड़ा, उस कपड़े के लिए कपास को उपजाने से लेकर उसके कल-करखाने जाने तक, हम इसे नहीं देखते हैं, लेकिन वहाँ कुछ न कुछ तो है। मैं जिस कागज के ठोंगे की बात कर रहा हूँ, वह एक प्रकार की recycling थी। अब वह परंपरा ही खत्म हो गई है और वह सोच भी खत्म हो गई है, लेकिन हमें इस सोच को वापस लाना पड़ेगा।

महोदय, जल, जंगल, जमीन, जानवर, आजीविका और जीवन का क्रम सुचारू रूप से तभी चलेगा, जब वह पर्यावरण के साथ तालमेल से चलेगा। अगर ऐसा नहीं होता है, तो विषमताएं आएंगी और वे विषमताएं बहुत तरह की अनेक विषमताएं लाएंगी, जिनका समाधान भी शायद हम ढूँढ़ नहीं पाएंगे और पछताएंगे। आवश्यकता यह है कि प्रत्येक मानव गतिविधि के पीछे पर्यावरण और समाज पर प्रभाव की कल्पना के चिंतन की कार्य-संस्कृतियों को विकसित किया जाए।

महोदय, हमने बचपन से जो सीखा है, कुछ संस्कार पाए हैं, वे संस्कार हमें प्रकृति के नजदीक लाते हैं, लेकिन धीरे-धीरे वे चीजें दूर होती जा रही हैं। यदि हम हिन्दुओं के पूजा-पाठ के रीति-रिवाजों को भी समझें और कुछ belief systems को ध्यान से देखें - यह अन्य धर्मों में भी होगा, उनके लिए मैं कुछ नहीं कह सकता - तो हम नेचर के बहुत नजदीक थे। हमें बचपन से सिखाया गया कि नदी की पूजा करो, पहाड़ की पूजा करो। हमारी महिलाएं-बहनें पेड़ में धागे बाँधकर अपने सुहाग की रक्षा की भीख माँगती हैं। यह सब मात्र symbolic नहीं है, यह एक belief system और आस्था का प्रश्न है और वह आस्था हमें कहीं न कहीं प्रकृति से जोड़ती थी। अब, जब शहरों में कुछ इस तरह के त्योहार आते हैं, जिनमें बड़ वृक्ष की खोजाई होती है, तब महिलाओं के सामने एक समस्या होती है कि उनका मन और आस्था कहती है कि तुम बड़ वृक्ष में धागा लपेटो, लेकिन बड़ वृक्ष आए कहाँ से? इसी कारण से, अब बड़ की डालियाँ बाजार में मिलती हैं और उन्हीं डालियों से काम चलाना पड़ता है, लेकिन फिर भी एक प्रयत्न होता है कि हम अपने आप को बड़ वृक्ष के साथ जोड़कर रखें। हालांकि, जब हम इससे आगे, यानी सामाजिक पहलू में जाते हैं, उसके लिए हमें प्रधान मंत्री जी ने एक रास्ता दिखाया था और वह कोई नया रास्ता नहीं है

या कोई नई बात नहीं है, लेकिन हाँ, उनकी एक अलग तरीके से करने की जो प्रवृत्ति है और एक गुण है, मैं उसके बारे में आपको और सदन को बताना चाहूँगा कि जब उन्होंने प्रधान मंत्री के रूप में शपथ ली थी, उससे पहले और बाद में, वे हर समय, बार-बार सफाई पर जोर देते रहे, स्वच्छता पर जोर देते रहे। महोदय, मुझे BRICS के एक सम्मेलन में जाने का मौका मिला। जब मैंने वहाँ पर यह बताया कि हमने अपने देश में ODF के माध्यम से नौ करोड़ शौचालय बनाए हैं, तो सब लोग थोड़े भौचक्के थे। उन्होंने पूछा - कितने समय में, तो हमने कहा कि पाँच साल में। इस पर लोगों को विश्वास नहीं हुआ। महोदय, स्वच्छता की तरफ उठाया गया एक ठोस कदम यह है कि मैं अपने घर से ही इसकी शुरुआत करूँ। जहाँ से मैं अपना दैनिक जीवन शुरू करता हूँ, वहाँ से मैं स्वच्छता को शुरू करूँ, जिससे यह मेरे जीवन का अंश बन जाए और वह मेरी सोच के अंदर भी आ जाए।

महोदय, भारत सरकार ने संयुक्त राष्ट्र के सतत् विकास लक्ष्यों को अपनी कार्य-प्रणाली में समावेश किया है। स्वच्छता से शुरू हुआ भारतीय अभियान नदियों को सुचारू रखने, उनमें निर्मलता को वापस लाने और वनों को पुनर्जीवित करने, मानव-प्रयोगों से प्रभावित प्रत्येक प्रोजेक्ट के environment clearance और पर्यावरणीय मूल्यांकन पर बल दे रहा है।

महोदय, मैं जिस राज्य से आता हूँ, आप भी उसके पड़ोसी राज्य से आते हैं। हम दोनों को विरासत में बहुत अच्छा ecological system मिला है। जनजातीय लोगों ने उस कठिन परिस्थिति में भी जंगल को अपने जीवन का आधार बनाकर और अपनी जरूरतों को कम से कम करके सदियों तक अपना जीवन बिताया है तथा दुनिया के सामने एक आदर्श प्रस्तुत किया है।

महोदय, कहीं पर स्टील के consumption की बात हो रही थी, तो मैंने कहा कि हमारे झारखंड में जो तीन-साढ़े तीन करोड़ लोग रहते हैं, उनमें कम से कम एक करोड़ लोग ऐसे हैं, जो अपने जीवन में 10 किलो लोहा भी नहीं खरीदते हैं, क्योंकि उनको उसकी आवश्यकता ही नहीं है। अगर उनको ऐसी कोई आवश्यकता भी है, तो वह यह है कि अगर कोई खुरपी पुरानी हो गई है, तो उसको लोहार फिर से बनाकर उपयोग करने लायक बना देता है। उनकी requirement जो कम हुई है, उसका फायदा कहीं न कहीं पूरे ecological system को मिला है। अगर भारतीयों की requirement कम हुई है, आवश्यकता कम हुई है, खपत कम हुई है, तो इसका मतलब यह है कि हमने कुछ चीजों से अपने आपको वंचित किया है, लेकिन हमने अनजाने में पूरे विश्व को बहुत कुछ दे दिया है। अगर हम आज उसकी चर्चा करते हैं, तो बहुत सारे developed nations इस बात से परेशान हो जाते हैं कि ये लोग आखिर यह माँग क्यों कर रहे हैं? चूंकि वे अपनी आदत से लाचार हैं, इसलिए waste करना, नाहक बरबाद करना उनकी आदत और उनके जीवन का एक हिस्सा बन गया है। हमने अपशिष्ट प्रबंधन के नवाचारी प्रयोगों से प्रदूषण को जल में ही रोकने की कोशिश की है और यह प्रयास प्रभावी तरीके से जारी है।

महोदय, मैं यह उल्लेख जरूर करना चाहूँगा कि वर्ष 2019 में गडकरी जी ने एक बात कही थी, जो अखबारों की बहुत बड़ी-बड़ी हेडलाइन भी बनी थी कि "हमने गंगा को स्वच्छ किया है, तभी प्रियंका जी ने उसको पिया है।" गंगा मात्र एक नदी ही नहीं है, बल्कि गंगा नदियों का एक उदाहरण है। सारे देश की नदियों को साफ-सुथरा करने का जो प्रयत्न चला है और नदियों में अपशिष्ट कम से कम जाए, इसके लिए विशेषकर पिछले छह-सात सालों में जो प्रयास हुए हैं, उनके परिणाम अब सामने दिख रहे हैं। वैसे तो सारी सरकारों ने प्रयास किए, लेकिन जो परिणाम

आने चाहिए थे, वे नहीं आए। अब जो परिणाम आ रहे हैं, उनको हम देख पा रहे हैं, उनका मूल्यांकन कर पा रहे हैं, लेकिन यह इस सरकार या उस सरकार की बात नहीं है। जब समाज ने हमें संतुलन बिठाकर रखने की जिम्मेदारी दी है, तो चाहे कोई भी सरकार हो, किसी भी पार्टी की सरकार हो, इसमें हम दो मत हो ही नहीं सकते। यह हम सबका सामूहिक दायित्व है और इसमें हम सबको मिलकर ही काम करना है।

महोदय, चाहे जल प्रदूषण हो, वायु प्रदूषण हो, ध्वनि प्रदूषण हो -- जो कभी-कभी इस सदन में भी देखने को मिलता है, लोग बरदाश्त करते हैं, यह अलग बात है, लेकिन वह भी तो एक प्रदूषण है -- रेडियोधर्मी प्रदूषण, महानगरीय प्रदूषण, औद्योगिक प्रदूषण जीवन और व्यक्ति के प्रत्येक आयाम को प्रभावित करता है। यह प्रदूषण हमें सामान्य रूप से जीने नहीं देता। यदि हम चाहें तो भी जीने नहीं देता, सारी सुविधाएं होने के बाद भी जीने नहीं देता है। प्रदूषण रहित जीवन भारत के प्रत्येक नागरिक का मौलिक अधिकार होना चाहिए और इसके लिए हम सब को मिलकर प्रयास करना चाहिए।

महोदय, यहां मिट्टी के बारे में बात हो रही थी कि जब मिट्टी नहीं रहेगी तो क्या होगा। मिट्टी की ईंटें बन रही हैं, उसके ऊपर की परत खराब हो रही है और साथ-ही-साथ हम कोयला जलाकर राख भी पैदा कर रहे हैं। इस देश में अब यह स्थिति हो गई है - पिछले दिनों मैंने सदन में भी इसका उल्लेख किया था कि fly ash की खपत इतनी ज्यादा हो गई है कि वह कम पड़ रही है, अब उसकी एक व्यावसायिक value हो गई है, जो पहले एक समस्या हुआ करती थी।

महोदय, यह एक तथ्य है कि जो two-third emission होता है, air pollution होता है, वह fossil fuel, कोयले जैसी चीजों को जलाने के कारण होता है, बाकी one-third में construction का गर्दा, सड़कों का गर्दा और बहुत तरह का गर्दा होता है, जिनको हम manage कर सकते हैं, लेकिन बिजली हमारी आवश्यकता है। इस बिजली को हम जितना अधिक renewable energy से पैदा करेंगे, उतना ही हमारे लिये अच्छा होगा। इस दिशा में एक भारतीय होने के नाते मुझे गर्व है कि हमने विश्व को जो भी वायदा किया था, हम उसमें अपने लक्ष्य से आगे चल रहे हैं। अभी हमने कहा है कि वर्ष 2030 से वर्ष 2040 तक इसे 175 गीगावॉट कर देंगे। प्रधान मंत्री जी ने पिछले दिनों बहुत बड़ी बात कही कि वर्ष 2070 तक भारत carbon emission के मामले में net zero हो जाएगा, जिसकी किसी ने अपेक्षा नहीं की थी। उसमें बहुत बड़ा रोल fossil fuel की कमी के कारण होगा।

महोदय, coal-based power plants, जिन पर हम अभी बहुत ज्यादा निर्भर हैं, यह मान कर चलिए कि वर्ष 2040 से वर्ष 2050 तक अपने peak पर होंगे, उसके बाद वे कम होते जाएंगे। आज हमारी बहुत बड़ी इकोनॉमी कोल आधारित है, करोड़ों लोग इस पर अपना जीवनयापन कर रहे हैं, उनके सामने समस्या होने वाली है। उनके सामने यह समस्या होने वाली है कि कोयले की वैल्यू कम होगी और दूसरे राज्यों को भी समस्या होने वाली है कि जब electric vehicles आ जाएंगे - उम्मीद करते हैं कि वर्ष 2030 तक इस देश में करीब 20 परसेंट व्हीकल्स इलेक्ट्रिसिटी से चलेंगे और अधिकांश व्हीकल्स वही चलेंगे - तो पेट्रोलियम प्रोडक्ट्स से होने वाले revenue का जो fall होगा, वह राज्यों और केन्द्र को affect करने वाला है, लेकिन जो दूसरे फायदे होंगे, वे शायद उससे कहीं ज्यादा होंगे, क्योंकि इस pollution के कारण हम लोग करीब साढ़े तीन लाख करोड़ रुपये का नुकसान कर रहे हैं।

महोदय, डा. अमी याज्ञिक जी ने जो विषय उठाया है, वह अच्छा है, लेकिन मैं समझता हूँ कि ज्वाइंट पार्लियामेंटरी कमेटी या इस तरह की और एक कमेटी बनाकर कोई फायदा नहीं होने वाला है। इस क्षेत्र में यह सरकार युद्ध स्तर पर काम कर रही है, प्राथमिकता के आधार पर काम कर रही है। मैं अपनी ओर से उन्हें आश्वस्त करना चाहूँगा कि वे निश्चित रहें, सहयोग करें और सुझाव दें। यह सरकार इस मामले को लेकर सजग है। प्रधान मंत्री जी स्वयं इसमें रुचि ले रहे हैं। मैं समझता हूँ कि हम विश्व के अग्रणी देशों में होंगे और हमारा देश lowest possible emission वाला देश होगा।

DR. FAUZIA KHAN (Maharashtra): Mr. Vice-Chairman, Sir, I welcome the Resolution that has been brought up by Dr. Ameer Yajnik, which is on a very important issue. When I speak about it, I would like to bring to the notice of the Government yesterday's question, the Starred Question, which was on air pollution and asked by Lt. Gen. Vats. The reply that was given on that was: "There is no conclusive data available to establish a direct correlation of death and disease exclusively with air pollution. Air pollution is one of the many factors affecting respiratory ailments and associated diseases."

I think, Sir, this attitude or this mindset is of grave concern because if the Government is thinking this way, I don't know how it appeals to reason or logic. Or, does it defy all the statistics and all the studies that are available and that have been discussed here by everybody present? How can we say that air pollution doesn't have direct correlation with death and disease? I must ask, what about the rising incidence of cancer or other respiratory diseases? Are they not correlated with air pollution? I feel, Sir, that before any corrective measures are taken, acceptance is very important, and the Government has to be willing to accept whatever points are raised.

Sir, I wish to humbly put forth some questions before the Government. Number one: Is it true that last week, the hon. Delhi High Court had asked the Government to clear the air on construction activities in Delhi in areas that fall under the domain of the Centre? Has it expressed displeasure and questioned the Government whether for them, the people's lives are more important or the construction of the Central Vista? Did the court make such observations, and, if it is true, then is the Government going to install air filters around the Central Vista area? We also are very close in the neighbourhood and so we all are affected by this air pollution.

सर, यहां पर बार-बार धुंध की चर्चा की गई है। जिस धुंध में हम रह रहे हैं, वह हवा के अलावा हमारे मनो में भी चल रही है, इसकी चिन्ता जताई गई है। इस धुंध का छंटना बहुत जरूरी है, ऐसा मुझे लगता है। Air pollution, water pollution, land pollution के साथ-साथ

emotional pollution, psychological pollution, brotherhood pollution, इन सब बातों की भी चिन्ता करनी आवश्यक है, ऐसी चर्चा यहां पर की गई है।

‘संसार की हर शय का इतना ही फसाना है,  
एक धुंध से आना है, एक धुंध में जाना है’  
इस धुंध का छंटना बहुत जरूरी है।

Sir, deforestation is an issue to counter on which the Government has come up with a very important flagship scheme of *Ujjwala Yojana*. The CAG Report of 2019 that was placed before the Parliament has made several important observations on the leakages in this *Yojana* that need grave focus, particularly, in forest and hilly areas where deforestation continues with at the same speed because wood is used as fuel in these areas. The most important observations of the CAG are that the refills are too low in these areas. I think the Government needs to appoint a Study Group of Parliamentarians to assess the impact of this very important scheme.

Carbon emissions need to be taken care of. This has been discussed by everyone here, and, on that also, the hon. Prime Minister has expressed seriousness at the Glasgow Summit and has made a commitment to deal with it with all its graveness that it demands. But, once again, I would like to express that our economic planning shall have to come up on the same page with our commitments because this is a multidimensional approach that we need to take up as Dr. Amar Patnaik here had also expressed. You have issues of deforestation, you have issues of waste management, there are issues of industrial waste, use of energy, farm practices, mining practices, behavioural issues of human beings, and there are many other ecological issues. So, there has to be a holistic approach to deal with the issues of climate change because now climate change has become associated with our own existence at global level and India has to do its bit, and, therefore, I would like to urge the Government to come up with a comprehensive legislation that ensures a wholesome policy to reach this goal, and, with this, I would like to stop here. Thank you, Sir.

**श्री रामचंद्र जांगड़ा** (हरियाणा) : उपसभाध्यक्ष महोदय, आपने मुझे इस महत्वपूर्ण विषय पर चर्चा में भाग लेने का मौका दिया, उसके लिए आपका धन्यवाद। माननीय सदस्या जी ने सदन में बहुत ही महत्वपूर्ण विषय उठाया है। आज बढ़ता हुआ प्रदूषण हम सबके लिए एक चुनौती है। इन्होंने वायु प्रदूषण, धरती प्रदूषण, जल प्रदूषण और ध्वनि प्रदूषण का भी जिक्र किया है। इसके साथ-साथ इन्होंने सभी को यह भी बताया कि प्रदूषण को रोकने के लिए कानून भी बनाए गए हैं, फिर भी प्रदूषण नहीं रुक रहा है। मैं गीता के एक श्लोक से अपनी बात की शुरुआत करता हूँ:-

*"या निशा सर्वभूतानां तस्यां जागर्ति संयमी।  
यस्यां जाग्रति भूतानी सा निशा पश्यतो मुनेः ॥"*

मान्यवर, आम आदमी जिन विषयों के बारे में चिंता नहीं करता है, मुनि-व्यक्ति उस विषय के बारे में सोचता है। लकड़हारा तब तक लकड़ी काटता रहेगा, जब तक उसको जंगल में लकड़ियां मिलती रहेंगी, लेकिन पर्यावरणविद् इस बारे में जरूर सोचेगा कि यदि सारी लकड़ियां कट गईं, सारा जंगल कट गया, तो फिर इसका परिणाम क्या होगा। लकड़हारे को तो केवल लकड़ियां चाहिए। यह बहुत गंभीर विषय है। मैं अपनी बात आगे बढ़ाने से पहले माननीय सांसदों को थोड़ा पीछे की तरफ ले जाना चाहता हूँ। वर्ष 1860 में कानून बने। इससे पहले वातावरण साफ था और प्रदूषण की कोई समस्या नहीं थी। मैं गांव में पैदा हुआ था, तो मैंने बचपन में देखा है कि तालाब के अंदर पानी का घड़ा साफ रहता था। उस समय कोई आरओ नहीं था, कोई मिनरल वाटर नहीं था। हम जब अपने पशु चराने के लिए खेतों में जाते थे, तो जो थोड़ा-सा पानी पड़ा हुआ मिला जाता था, हम सीधा मुंह से लगाकर वह पानी पी लेते थे-यही हमारा आरओ था और यही हमारा फिल्टर था, हम उसी से पानी पी लेते थे और कभी कोई डीहाईड्रेशन नहीं हुआ, क्योंकि पानी प्रदूषित नहीं होता था। इसके पीछे एक बहुत बड़ा कारण था। जब कानून टूटता है, तो कानून तोड़ने वाला आदमी या जिसको वह प्रभावित करता है, वह उसकी सजा भुगतता है, लेकिन जब मर्यादाएं टूटती हैं, तो पूरा समाज उसकी सजा भुगतता है। हमारे बुजुर्गों ने बहुत सी मर्यादाएं स्थापित की थीं, जिनके कारण हम स्वच्छ वातावरण के अंदर रहते थे। मैं मिसाल के तौर पर एक छोटी-सी बात बताना चाहता हूँ। माननीय प्रधान मंत्री जी ने उस ओर ध्यान दिया, जैसा मैंने कहा था कि मुनि-व्यक्ति सोचता है। यदि गांव में किसी बुजुर्ग की मृत्यु हो जाती थी, जब दाह-संस्कार के लिए जाते थे, तब उसकी याद में तालाब के किनारे एक त्रिवेणी लगाया करते थे, जिसमें एक बड़, एक पीपल और एक नीम का वृक्ष होता था। जैसे ज़िदंगी में अपने बुजुर्ग की सेवा करते थे, उसी तरह उस त्रिवेणी की भी रक्षा करते थे, उसको याद रखते थे। जब कोई और व्यक्ति गुजर जाता, तो गांव के लोग दाह-संस्कार के बाद तालाब में हाथ धोते थे, तो थोड़ी-सी मिट्टी निकालकर सभी त्रिवेणियों की जड़ों के साथ लगा देते थे, ताकि उनकी जड़ें खाली न हों और वे वृक्ष सूखने न पाएं। वे ऐसे ही सुरक्षित रहें। त्रिवेणी के बारे में चर्चाएं होती थीं कि यह वृक्ष हमारे दादा ने लगाया था, यह 200 साल पुराना है, यह हमारे परदादा ने लगाया था, यह ढाई-तीन सौ साल पुराना है। सबसे ऊंची टहनी पर गिद्ध और चील अपना घोंसला बनाया करते थे। आज कहीं पर भी गिद्ध नहीं हैं, वृक्ष गए, तो गिद्ध भी गए। आज यदि एक कुत्ता मर जाता है, तो वह एक हफ्ते तक सड़ता रहता है, उसका प्रदूषण वायुमंडल के अंदर फैलता रहता है। जब हमारे देश के अंदर गिद्ध थे, उस समय चाहे बड़े से बड़ा पशु भी मर जाता था, तो आधे घंटे में या एक घंटे में वे उसका सारा मांस साफ कर देते थे और उसकी हड्डियां प्रोसेसिंग के लिए चली जाती थीं। हमारे बुजुर्गों ने जो मान्यताएं स्थापित की हुई थीं, उनके कारण गिद्ध, चील सब सुरक्षित थे। आज हमें कहीं भी गिद्ध दिखाई नहीं देते हैं। आज कोई छोटा-सा जानवर मर जाता है, तो हफ्तों तक वह सड़ता रहता है। प्रकृति ने ये सारी चीजें बनाई हुई थीं। हमने प्रकृति के साथ छेड़छाड़ की है, जिसके कारण आज हम इन समस्याओं से जूझ रहे हैं। हमें याद है कि सर्दियों की शुरुआत में दिवाली का

त्यौहार आता था, तब उस समय हर घर के ऊपर कोई घी का दीपक जलाता था, कोई सरसों के तेल का दीपक जलाता था। हम तो उस समय बच्चे थे, तो गांव का हमारा जो महाजन होता था, जिसको गांव में बनिया कहते हैं, उसके घर के आगे हम लाइन लगाते थे और एक छोटी सी लकड़ी की चिलम होती थी, उसके नीचे डंडा फंसाकर हम घर से बिनौले, जो कपास का बीज होता है, उसे लेकर चलते थे और वह लालाजी उसमें एक-एक पलवा, पाव-पाव तेल डालता रहता था। हम बच्चे उसमें अग्नि लगाकर गीत गाते हुए सारे गांव में परिक्रमा करते थे। उससे सारे गांव का वातावरण इतना सुगंधित हो जाता था कि सर्दी के आने वाले तीन-चार महीने तक पर्यावरण में प्रदूषण की कोई समस्या ही पैदा नहीं होती थी। आज दिवाली वाले दिन हम पटाखे जलाते हैं। पहले अगर दिवाली वाले दिन कोई प्रदूषण भी होता था, उसका भी निदान हो जाता था और उसका समाधान हो जाता था। आज दिवाली के बाद हमारा सांस लेना दूभर हो जाता है, क्योंकि वे सारी परंपराएं, वे सारी मर्यादाएं, जो हमारे बुजुर्गों ने स्थापित की थीं, वे सभी हमने तोड़ दी हैं। कोई कानून नहीं था कि आपको पटाखे बजाने हैं या दीपक लगाने हैं, लेकिन हमारे बुजुर्गों ने मर्यादाएं स्थापित की हुई थीं। वे मर्यादाएं गईं, तो पूरा समाज आज उसका परिणाम भुगत रहा है। मैं अपनी बात को आगे बढ़ाते हुए इसी विषय की ओर आना चाहता हूं।

**उपसभाध्यक्ष (डा. सस्मित पात्रा):** प्लीज़, अब आप कन्क्लूड करें।

**श्री रामचंद्र जांगड़ा :** हमारे शुक्ल जी ने माननीय प्रधान मंत्री जी के प्रयासों की सराहना की है और वास्तव में उनके प्रयास सराहनीय हैं। मान्यवर, मुझे थोड़ा मौका दीजिए। हमारी जो परंपराएं थीं, मैं उनकी बात कर रहा था। अब से तीस साल पहले तक सारे देश में चौमासा सिस्टम था। चार महीने गर्मी पड़ती थी, चार महीने सर्दी पड़ती थी और चार महीने बरसात के होते थे, यह चौमासा सिस्टम था। अब साल में दस महीने गर्मी पड़ती है और मौसम का कोई अनुमान ही नहीं होता है कि किस समय बारिश आ जाए, किस समय सर्दी पड़ जाए और किस समय गर्मी आ जाए - मौसम का कोई ऐसा अनुमान ही नहीं है। पहले हमने सारी मर्यादाएं स्थापित की हुई थीं। चौमासे के अंदर अपनी लड़कियों के यहां हम जो कुछ भेजते थे, वह तेल की मिटाई होती थी, जिनको हम हरियाणा प्रदेश में गुलगुले और सुहाली भी बोलते थे। सारा गांव सुगंधित वातावरण से भरा हुआ रहता था, पर्यावरण की कोई समस्या होती ही नहीं थी। माननीय प्रधान मंत्री जी ने जो लॉकडाउन लगाया, वह आज भी लगता है। अगर गांव में कोई बीमारी आ जाती है, तो गांव के लोग लॉकडाउन लगा देते हैं और उस गांव के अंदर हवन और यज्ञ करके प्रत्येक घर के अंदर हवन की धूनि, उसका धुआं दिया जाता है और गांव से वह बीमारी चली जाती है। हमारे बुजुर्ग हमसे ज्यादा साइंटिस्ट थे, हमसे ज्यादा समझदार थे कि उन्होंने ऐसी परंपराएं स्थापित कर रखी थीं। आज अमेरिका का साइंटिस्ट तो कहता है कि गायत्री मंत्र के उच्चारण से हवा के अंदर एक लाख गुना पॉज़िटिव तरंगें आती हैं, सकारात्मक तरंगें पैदा होती हैं, लेकिन अपने देश में अगर हम यह बात कहेंगे, तो कुछ लोगों की धर्मनिरपेक्षता के ऊपर चोट लग जाएगी। वे कहेंगे कि यह तो सांप्रदायिकता है और वे इसके विज्ञान को बिल्कुल नहीं मानेंगे। इसीलिए हमें अपने मानसिक प्रदूषण को भी समाप्त करना पड़ेगा, तभी यह वायु प्रदूषण समाप्त होगा और हमें उसकी शुरुआत स्वयं से करनी पड़ेगी।



मान्यवर, बीच-बीच में राजनीतिक चर्चाएं भी हो जाती हैं और हर चीज़ के राजनीतिकरण की कोशिश की जाती है। मैं गांव में पैदा हुआ हूँ और मैं अभी मर्यादाओं की बात कर रहा था। गांव के अंदर तालाब का आखिरी घड़ा भी सुरक्षित क्यों रहता था? एक मर्यादा थी कि चारों तरफ, जितना तालाब का कैचमेंट एरिया है, उस एरिया के अंदर कोई व्यक्ति शौच के लिए नहीं जाता था - ये मर्यादाएं थीं। आज उनकी कोई परवाह ही नहीं करता है। गांव में डिग्गी से हम जो पानी पीते हैं, वह वाटर सप्लाई का पानी होता है और शहर में जिस डिग्गी से पानी आता है, हम उसके किनारे गंदगी फैला देते हैं, हम इसकी कोई परवाह नहीं करते हैं। हम अपने घर से कोई शुरुआत ही नहीं करते हैं।

मान्यवर, बहन जी ने ध्वनि प्रदूषण के बारे में बहुत ही अच्छा कहा है। कई बार हमें शादियों में जाने का मौका मिलता है, वहां पर डीजे बजता है, तो मैं वहां से उठकर चला आता हूँ। जब उस डीजे की ढम-ढम आवाज बजती है, तो हृदय की धड़कन बढ़ जाती है। ऐसा केवल शहर में ही नहीं है, बल्कि इससे कोई गांव भी अछूता नहीं है। आज हम गांव में रहते हैं और यह देखते हैं कि जिस गली से बारात के साथ डीजे बजता हुआ निकल जाता है, उस दिन उस गली की गायें और भैंसें दूध नहीं देती हैं, वे उखड़ जाती हैं। पहले जब हम बारात में जाते थे, तब या तो बैंड बजता हुआ चलता था या बैगपाइपर बजता हुआ चलता था। जो भैंस 10 लीटर दूध देती थी, वह भैंस शाम को 12 लीटर दूध देती थी। उस समय बीन से ऐसी ध्वनि निकलती थी, बैगपाइपर से ऐसी ध्वनि निकलती थी, जिससे बहुत आनंद मिलता था, लेकिन आज जब DJ की आवाज़ होती है, उसके साथ जो बेहूदापन और फूहड़पन होता है, उसके कारण जब पशु भी दूध देने से उखड़ जाते हैं, तो फिर वायु का क्या होगा, इसका अंदाजा आप लगा सकते हैं।

मान्यवर, मैं अपनी बात को आगे बढ़ाते हुए कहता हूँ कि हमें इस संबंध में सार्थक पहल करनी होगी। माननीय प्रधान मंत्री जी ने इसके लिए कदम उठाए हैं। हमारे हरियाणा प्रदेश में भी जल संरक्षण के लिए "मेरा पानी, मेरी विरासत" नाम से एक योजना चालू की गई है। तालाबों की स्वच्छता के लिए एक योजना चालू की गई है। अगर किसी को वायु प्रदूषण पर कंट्रोल करना है, तो मैं कहता हूँ कि महाभारत की विदुर नीति अपनाओ। उस विदुर नीति में धर्म की परिभाषा दी गई है। महात्मा विदुर ने लिखा है कि किसी की पूजा करने का नाम धर्म नहीं है। हम उत्तर में मुंह करके राम का नाम लेते हैं, दक्षिण में मुंह करके राम का नाम लेते हैं, पूर्व में मुंह करके राम का नाम लेते हैं या पश्चिम में मुंह करके राम का नाम लेते हैं, तो यह कोई धर्म नहीं है। यह एक पूजा पद्धति है, अपने रहने का एक तरीका है। धर्म की परिभाषा में महात्मा विदुर ने लिखा है कि तालाबों के जल को स्वच्छ रखना भी एक धर्म है, वृक्षों की हरियाली की सुरक्षा करना भी एक धर्म है, माँ-बाप की बुढ़ापे के अंदर सेवा करना भी एक धर्म है और किसी अबला नारी की इज्जत की सुरक्षा करना भी एक धर्म है, इसलिए धर्म की परिभाषा बहुत लम्बी-चौड़ी है। अगर हम वंदे मातरम् भी कह देंगे, गायत्री मंत्र का उच्चारण भी कर देंगे, तो भी हम साम्प्रदायिक हो जाएंगे और धर्मनिरपेक्षता के ऊपर चोट लग जाएगी। जब पूरे राष्ट्र का ही कोई धर्म नहीं होगा, तो फिर आप अंदाजा लगा सकते हैं। धर्म की परिभाषा केवल पूजा-पद्धति ही नहीं है। मान्यवर, मैं इसके लिए अपना एक उदाहरण देना चाहता हूँ। जिस समय माननीय प्रधान मंत्री जी ने 14 घंटे के लॉकडाउन की घोषणा की - मैं अपना व्यक्तिगत उदाहरण आपको देना चाहता हूँ, हमने परिवार में विचार किया कि हम 14 घंटे का समय कैसे बिताएं? मान्यवर, हमारे परिवार ने मिलकर फैसला किया कि हम सब 14 घंटे तक

घर में यज्ञ करेंगे। हमने 10 लीटर गाय का घी लिया और 10 किलो सामग्री शांतिकुंज हरिद्वार से मंगवा कर रखी थी, क्योंकि मैं वहां पर आता-जाता रहता हूँ, इसलिए हमने सब चीजों का इंतजाम किया। मैं आपको एक अनुभव की बात बताता हूँ। मैं एक पोलिटिकल आदमी हूँ, मेरी धर्मपत्नी ने चूल्हे पर 50-50 लोगों के लिए रोटियां पकाई हैं। उनकी आंखों में थोड़ा-सा भी धुआं लग जाता है, तो एलर्जी पैदा हो जाती है। मैंने उनको बहुत डॉक्टर्स को दिखाया। डॉक्टर्स कहते हैं कि इनको एलर्जी है, इनको धुएं के नज़दीक मत आने देना, इसका कोई इलाज नहीं है। हमने जो 14 घंटे तक यज्ञ किया था, उसमें वह सारे दिन यज्ञ पर बैठी। एक बार मैं गायत्री के 108 मंत्र, 108 मंत्र महामृत्युंजय के किए और हमने सुबह 7.00 बजे से शुरू करके रात के 9.00 बजे तक यज्ञ किया था। मान्यवर, मैं आपको आश्चर्य की एक बात बताता हूँ कि मेरी धर्मपत्नी की आंखें ठीक हो गईं। यह जो यज्ञ की परम्परा हमारे बुजुर्गों ने चलाई हुई थी, इससे प्रदूषण कंट्रोल हो जाता था। अगर आज हम यज्ञ की बात करेंगे, तो साम्प्रदायिक हो जाएंगे, इसीलिए मैं कहता हूँ कि इससे वायु प्रदूषण भी ठीक हो जाएगा, जल का प्रदूषण भी ठीक हो जाएगा और पृथ्वी का प्रदूषण भी ठीक हो जाएगा। इसकी शुरुआत हमें अपने घर से करनी पड़ेगी। अगर दीपावली वाले दिन यह कहेंगे कि बच्चे नहीं मानते हैं, पटाखे बजाते हैं, हम क्या करें, शादी में डीजे बजाने के लिए कहेंगे कि बच्चे नहीं मानते, वे डीजे बुलाते हैं, तो हम क्या करें? जो कुछ भी करें, Charity begins at home. मान्यवर, गीता का एक श्लोक कहते हुए, मैं अपनी बात को समाप्त करूंगा:-

*"यद्यदाचरति श्रेष्ठस्तत्तदेतेतरो जनः ।  
स यत्प्रमाणं कुरुते लोकस्तदनुवर्तते ॥"*

बड़े लोग जिस प्रकार का आचरण करते हैं, छोटे उसी का अनुकरण करते हैं। हम इस महान सदन के अंदर बैठे हुए हैं, ऊपरी सदन इसका नाम है और इसके अंदर कभी कृषि बिल के ऊपर राजनीति होती है, कभी वेल के अंदर आकर नारे लगाए जाते हैं, कभी हाउस में disruption होता है। जब हम नये-नये आए थे, तो आते ही लॉकडाउन में फंस गए, फिर इस disruption में फंस गए। मैं इतने लम्बे समय के बाद पहली बार अपनी बात इस सदन में कह रहा हूँ।

मैं अंत में यह कहना चाहूंगा कि डा. अमी याज्ञिक जी ने सदन में एक अच्छे विषय को रखा है और हमें दिल खोलकर इस पर चर्चा करनी चाहिए। हमें यह नहीं सोचना चाहिए कि यह सदस्य कांग्रेस पार्टी से है या इस पार्टी से है या उस पार्टी से है। जैसा हमने कहा है कि माननीय प्रधान मंत्री जी इस बात पर पूरे सजग हैं, इसलिए हम सरकार को सार्थक सहयोग दें। अगर किसी मुद्दे पर आलोचना होती है, तो आप अवश्य आलोचना कीजिए, एक स्वस्थ आलोचना कीजिए। आप उस मुद्दे पर बैठकर आलोचना कीजिए, बजाय इसके कि जब हमारे जैसे नए मेम्बर आए तो उनको बोलने के लिए एक मिनट का भी टाइम न मिले। मैं इसके लिए डा. अमी याज्ञिक जी का धन्यवाद करता हूँ कि उन्होंने एक अच्छा विषय उठाया है। इस विषय पर तमाम लोगों ने अपनी राय दी है, लेकिन कुछ लोग बीच-बीच में अपनी राजनीतिक रोटियां सेंकने की भी कोशिश करते हैं। हमारे प्रो. मनोज कुमार झा जी चले गए हैं, उन्होंने बहुत अच्छा कहा था कि, "सीने में जलन आंखों में तूफान सा क्यों है। इस शहर में हर शख्स परेशान सा क्यों है?"...(व्यवधान)...

**प्रो. मनोज कुमार झा :** सर, मैं पीछे बैठा हूँ।

**श्री रामचंद्र जांगड़ा :** अच्छा, आप यहीं बैठे हैं। मैं यह कहना चाहता हूँ कि उस परेशानी को छोड़कर आपस में सहयोग करते हुए जो देश के लिए सही है, उस कार्य में सभी लोग मिल-जुलकर सहयोग करें और इस देश को सुंदर एवं स्वस्थ बनाएं। जैसा कि प्रधान मंत्री जी का सपना है - स्वस्थ भारत, स्वच्छ भारत, श्रेष्ठ भारत, अतः हम इस सपने को साकार करने के लिए काम करें। उपसभाध्यक्ष जी, आपका बहुत-बहुत धन्यवाद कि आपने मुझे इस विषय पर अपनी बात रखने का अवसर दिया।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Now, Message from Lok Sabha. Secretary-General.

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**MESSAGES FROM LOK SABHA- *Contd.***

**Regarding nomination of Member to the Committee on Welfare of Other Backward Classes**

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"I am directed to inform you that Lok Sabha, at its sitting held on Friday, the 10<sup>th</sup> December, 2021, adopted the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes of the House for the un-expired portion of the term of the Committee vice Dr. Banda Prakash resigned from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha."

I am to request that the concurrence of Rajya Sabha in the said motion, and, also the name of the member of Rajya Sabha so nominated to the Committee, may be communicated to this House."

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PRIVATE MEMBERS' RESOLUTION - *Contd.*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Shri Ajay Pratap Singh.

**श्री अजय प्रताप सिंह** (मध्य प्रदेश) : माननीय उपसभाध्यक्ष महोदय, मैं आदरणीया सांसद डा. अमी याज्ञिक जी द्वारा प्रस्तुत संकल्प के संदर्भ में बोलने के लिए उपस्थित हुआ हूँ। इन्होंने सदन में जो विषय रखा है, वह बहुत ही सामयिक, प्रासंगिक और संवेदनशील विषय है। आज हम सभी लोग पर्यावरण की समस्या के संदर्भ में चिंतित हैं। अभी हमारे आस-पास का वातावरण थोड़ा-बहुत जीने लायक है, लेकिन अगर हम समय रहते सचेत नहीं हुए, तो पर्यावरण इतना प्रदूषित हो जाएगा कि मानव जाति का जीवन बहुत कष्टमय हो जाएगा, दूभर हो जाएगा। मैं आपसे इस विषय पर अपनी बात साझा करूँ, उससे पहले अपने जीवन के तीन प्रसंगों का यहाँ पर उल्लेख करना चाहता हूँ। इस विषय की संवेदनशीलता मुझे इतना अधिक इसलिए झकझोरती है, क्योंकि मेरी आँखों के सामने ये तीनों प्रसंग घटित हुए हैं।

उपसभाध्यक्ष जी, इसमें पहला प्रसंग कोरोना का है। इससे पूरी मानवता परेशान रही है। इस दुनिया में लाखों-करोड़ों लोग हमसे बिछड़ गए। कोरोना महामारी श्वास पर आधारित थी, आक्सीजन पर आधारित थी, इसलिए हम कल्पना कर सकते हैं कि हमारे जीवन के लिए आक्सीजन कितनी महत्वपूर्ण है। पर्यावरण प्रदूषित होगा तो आक्सीजन का संकट खड़ा होगा। एक कोरोना जाएगा, तो दूसरा कोरोना आएगा, नया रूप बदलकर आएगा और अंत में वह समूची मानवता को निगल जाएगा, इसलिए हमें सचेत होने की आवश्यकता है।

उपसभाध्यक्ष जी, मेरे जीवन का जो दूसरा प्रसंग है, वह यह है कि आज से दो वर्ष पूर्व कांची कामकोटि पीठ के परम् श्रद्धेय आदरणीय, मैं जिनके चरणों में प्रणाम करता हूँ, स्वामी विजयेंद्र सरस्वती जी ने मुझे दक्षिण भारत में बुलाया था और कावेरी नदी के दर्शन कराए थे। उन्होंने मुझे कावेरी स्नान के लिए बुलाया था। उनके कथनानुसार जिस तिथि पर मुझे आमंत्रित किया था, वह बहुत दुर्लभ तिथि थी। केलेण्डर के हिसाब से कोई पांच वर्ष में कभी-कभार ऐसी तिथि आती है। जब मैं कावेरी स्नान के लिए उपस्थित हुआ तो मैं ढूँढ़ रहा था कि नदी कहाँ पर है। पूरे तरीके से कावेरी नदी मृत हो चुकी थी और उसमें पानी की एक बूंद तक नहीं थी। कावेरी स्नान करने वाले लोग कावेरी नदी के अंदर ही कुछ कुएं बनाकर मगों से स्नान कर रहे थे और नदी स्नान का पुण्य लाभ उठा रहे थे। यह दृश्य मुझे झकझोरने वाला था और पीड़ा देने वाला था।

मान्यवर, तीसरा प्रसंग मेरे गृह जिले सीधी और सिंगरौली से सम्बन्धित है। सिंगरौली हमारा आज भी आकांक्षी जिला है। इसलिए आकांक्षी जिला होने के नाते अभी भी वहाँ पर अनेक बुनियादी आवश्यकताओं की समस्या बनी हुई है, बुनियादी जरूरतों का अभाव है। मैं जिस प्रसंग का उल्लेख कर रहा हूँ, वह आज से करीब 25-30 वर्ष पुराना है। मैं युवावस्था में ही एक राजनैतिक कार्यकर्ता के रूप में कार्य करता था। उस समय जुलाई-अगस्त में बरसात के मौसम में आवागमन के साधन बहुत कठिन थे, रोड-रास्तों का भी अभाव था। बरसात के मौसम में सबसे बड़ी समस्या पीने के पानी की होती है। सिंगरौली जिले में दुधमनिया नामक एक गांव है। उस गांव में पानी के संकट के कारण, साफ पानी उपलब्ध न होने के कारण गंदी नाली का पानी पीने की वजह से एक साथ आठ लोगों की मृत्यु हो गई थी। हम लोग वहाँ पर गए थे। उस समय गांव का जो परिदृश्य था,

पूरे गांव में हाहाकार मचा हुआ था और पूरा गांव वेदना में डूबा हुआ था। उस घटना ने मुझे बड़ा आंदोलित और प्रभावित किया।

**उपसभाध्यक्ष (डा. सस्मित पात्रा) :** माननीय सदस्य, आप कृपया अपनी बात समाप्त करें।

**श्री अजय प्रताप सिंह :** इसलिए जिस विषय को आदरणीय याज्ञिक जी ने उठाया है, मैं उस विषय की संवेदनशीलता से परिचित भी हूँ और सहमत भी हूँ। भारत हमेशा पर्यावरण के मुद्दों के संदर्भ में गम्भीर रहा है। वैश्विक स्तर पर पर्यावरण के संदर्भ में जब भी कोई संधि हुई, कोई चर्चा हुई और कोई समझौता हुआ तो भारत ने उसमें बढ़-चढ़कर भाग लिया। चाहे वह जेनेवा का समझौता हो, चाहे क्योटो प्रोटोकॉल कन्वेंशन हो, पेरिस का समझौता हो या अभी हाल ही में ग्लासगो का समझौता हो। भारत ने न केवल इन सबमें भाग लिया, बल्कि अग्रणी भूमिका भी निभाई है और विश्व का मार्गदर्शन भी किया है। भारत ने पूरी ताकत के साथ मार्गदर्शन किया है।

मान्यवर, यहां जो संकल्प प्रस्तुत किया गया है, उसमें दिए गए आंकड़ों से भारत की स्थिति बड़ी भयावह दिखाई देती है। अगर हम वैश्विक मापदंड पर भारत को आँकें तो दुनिया के अनेक ऐसे देश हैं जो पर्यावरण को भारत से ज्यादा नुकसान पहुंचा रहे हैं और ज्यादा प्रदूषित हैं। भारत में दुनिया की लगभग 17 प्रतिशत आबादी निवास करती है। भारत का दुनिया में कार्बन उत्सर्जन के सम्बन्ध में हिस्सा भी उसी प्रमाण में होना चाहिए, लेकिन 2C के लिए जो भारत का वर्तमान योगदान है, वह मात्र 1.2 प्रतिशत है। 1.5C के लिए जो carbon space होना चाहिए, वह वर्तमान में 1.8 परसेंट है। अगर हम आबादी के अनुसार भारत की हिस्सेदारी को आँकें, तो यह क्रमशः 17 परसेंट और 15 परसेंट होना चाहिए। इस लिहाज से दुनिया के पर्यावरण की दृष्टि से भारत का योगदान इतना खतरनाक नहीं है। लेकिन इसका अर्थ यह नहीं है कि मैं इस बात की पैरवी कर रहा हूँ कि हमें पर्यावरण के संदर्भ में चिंता नहीं करनी चाहिए, पर्यावरण के संदर्भ में उपाय नहीं करने चाहिए, पर्यावरण के संदर्भ में आवश्यक कदम नहीं उठाने चाहिए। हमें बिल्कुल कदम उठाने चाहिए। याज्ञिक जी ने सही समय पर घंटी बजाई है।

मान्यवर, मैं इस सदन में इस बात को भी प्रस्तुत करना चाहता हूँ कि पर्यावरण प्रदूषण का जो सीधा संबंध है, वह हमारी जीवन शैली से है। हमारी जीवन शैली जैसी होगी, पर्यावरण पर उसका वैसा ही असर पड़ेगा। अगर हमारी जीवन शैली विलासी होगी, भोग-प्रधान जीवन शैली होगी, तो स्वाभाविक रूप से हम अधिक से अधिक सुविधाओं का उपभोग करेंगे और बदले में पर्यावरण को प्रदूषण ही देंगे, लेकिन अगर हमारी जीवन शैली प्रकृति के अनुकूल होगी, अगर हम प्रकृति से साम्य बैठा कर जीवन जिएँगे, तो प्रकृति में हमारे प्रदूषण का जो योगदान होगा, वह बहुत न्यून होगा, बहुत कम होगा। आदरणीय मोदी जी के नेतृत्व में हमारी केन्द्र सरकार इस कार्य को बहुत कुशलतापूर्वक कर रही है। यह बड़ा नाजुक संतुलन है। एक तरफ विकास की माँग है कि विकास हो, देश आगे बढ़े, दूसरी तरफ आर्थिक संदर्भ में भी विकास को देखा जाता है। हम सबका सपना है कि हम दुनिया की पाँच बड़ी आर्थिक महाशक्तियों में भारत का भी नाम देखें, भारत उनमें शुमार हो और तीसरी तरफ हमें पर्यावरण की भी चिंता करनी है। अगर हम आर्थिक दृष्टि से विकास करेंगे, भौतिक दृष्टि से विकास करेंगे, तो पर्यावरण का नुकसान होगा और अगर हम पर्यावरण की चिंता करेंगे, तो विकास की दौड़ में हम पीछे रह जाएँगे, आर्थिक दौड़ में हम पीछे रह

जाएँगे। हमें इनके बीच में साम्य बैठाना पड़ेगा, संतुलन बैठाना पड़ेगा। हमारे आदरणीय मोदी जी ने बहुत सूक्ष्मता से, बहुत बारीकी से इन विषयों का अध्ययन किया है और भारत की जीवन शैली में परिवर्तन लाने का प्रयास किया है। आदरणीय मोदी जी ने भारत को संदेश देने के लिए स्वच्छता मिशन लागू किया और भारतीयों को संदेश देने के लिए स्वयं झाड़ू थामी। झाड़ू थामने के पीछे उनका जो संदेश था, वह संदेश यह था कि हम व्यक्तिगत जीवन शैली में चाहे जितने भी साफ-सुथरे तरीके से अपना जीवनयापन करें, लेकिन जो हमारे सामाजिक सरोकार हैं, उन सामाजिक सरोकारों से हमें जुड़ना पड़ेगा और जिस तरीके से हम अपना घर-आँगन साफ-सुथरा रखते हैं, उसी तरीके से हम जिस गली में रहते हैं, मोहल्ले में रहते हैं, नगर में रहते हैं, गाँव में रहते हैं, उसकी साफ-सफाई की भी हम चिंता करें। इसके लिए हमें केवल दूसरों का मुँह नहीं ताकना है, बल्कि अपने से ही प्रारम्भ करना है।

यहाँ उज्ज्वला गैस की बात हुई है। उज्ज्वला गैस प्रथम दृष्टतया तो बड़ी साधारण योजना लगती है। लगता है कि यह महिलाओं के स्वास्थ्य से जुड़ी हुई योजना है, महिलाओं की जो आँखें हैं, उनको सुविधा देने के लिए यह योजना लागू की गई है, लेकिन उज्ज्वला योजना पर्यावरण से भी जुड़ी हुई योजना है। आज 10 करोड़ से अधिक उज्ज्वला गैस सिलिंडर्स वितरित हो गए हैं। इसी का असर है कि आज पूरे देश में जो वनीकरण है, उसकी संख्या बढ़ी है, उसका परिक्षेत्र बढ़ा है।

**उपसभाध्यक्ष (डा. सस्मित पात्रा) :** ऑनरेबल मेम्बर, आप कंकलूड करें।

**श्री अजय प्रताप सिंह :** हमारे यहां जंगली जानवरों की संख्या बढ़ी है। हमारे पूर्व सदस्यों ने आपके समक्ष बहुत सारे विषय रख दिए हैं। मैं आदरणीया अमी याज्ञिक जी से कहना चाहूंगा कि आपका जो संकल्प है, उसके पूर्वाद्ध से तो मैं पूरे तरीके से सहमत हूँ। जिन विषयों को आपने उठाया है, वे स्वागत योग्य हैं, उनसे असहमत होने का तो सवाल ही नहीं उठता। लेकिन संकल्प का जो उत्तराद्ध है, जिसमें आपने Parliamentary Committee बनाने की बात की है, उससे मैं पूरे तरीके से असहमत हूँ। मेरा मानना है कि कोई अलग से व्यवस्था करने की जरूरत नहीं है, हमारा यह सदन बड़ा सक्षम मंच है। जब हम इस विषय पर आज चर्चा कर सकते हैं, तो जब कभी भी आवश्यकता पड़ेगी, जब कभी भी ऐसी चुनौती खड़ी होगी, उस समय भी हम इस विषय पर चर्चा कर सकते हैं और निदान के लिए कोई रास्ता भी ढूँढ़ सकते हैं।

महोदय, संसदीय लोकतंत्र के अंतर्गत संसदीय समितियों का प्रावधान भी है। उन संसदीय समितियों में भी सभी दलों का प्रतिनिधित्व होता है, वहां पर भी अच्छी-खासी चर्चा होती है और सभी सदस्यों के दृष्टिकोण सामने आते हैं। उनके आधार पर भी हम रास्ता ढूँढ़ सकते हैं।

महोदय, आदरणीय मनोज झा जी और हमारे एक-दो अन्य मित्रों ने भी मानसिक पर्यावरण की चर्चा की है। बिल्कुल मैं भी उनकी बात से हां में हां मिलता हूँ कि आप जिस मानसिक पर्यावरण की चर्चा कर रहे हैं, उसको ज़रा ठीक करिए। उसको आप ठीक करिए, क्योंकि यह सदन इस टेबल पर कूद कर नाचने का सदन नहीं है। आपको इसके लिए नहीं भेजा गया है। आप जो पेपर फाड़कर महासचिव के चेहरे पर उछालते हैं, जो आसंदी की ओर फेंकते हैं, वह भी पर्यावरण प्रदूषण का ही एक रूप है। वह बौद्धिक दिवालियापन है, बौद्धिक प्रदूषण है। हमारी बहन अगर

प्रदूषण के बारे में इतनी चिंतित हैं, तो मेरा उनसे यह आग्रह है कि आप अपने साथियों को समझाइए कि यह सदन हुड़दंग मचाने का मंच नहीं है। यह सदन चर्चा करने का मंच है और चर्चा के माध्यम से भारत के भविष्य को तय करने का मंच है, भारत की समस्याओं का निदान करने का मंच है। यह भारत की आवश्यकताओं को चिन्हित करने का मंच है और पूरे भारत को समवेत लेकर आगे बढ़ने का मंच है। जिस दिन आप अपने साथियों को यह समझाने में सफल होंगी, मैं समझता हूँ कि उस दिन सदन का प्रदूषण भी दूर होगा, सदन में सार्थक चर्चा के माध्यम से भारत का प्रदूषण भी दूर होगा और विश्व का प्रदूषण भी दूर होगा। बहुत-बहुत धन्यवाद।

**श्री हरद्वार दुबे (उत्तर प्रदेश) :** मान्यवर, आज समस्त विश्व के समक्ष जो सबसे ज्वलंत समस्या है, वह पर्यावरण की समस्या है और खास तौर से global warming की समस्या है। जहां पर्यावरण प्रदूषण का असर देश-विदेश सब जगह पर है, वहीं उसका थोड़ा-बहुत असर इस सदन में भी है। एक तरीके से यहां का पर्यावरण भी खराब हो गया है, चूंकि यहां सिर्फ चार लोग बैठे हैं। यह पर्यावरण का असर ही है।

सर, हम लम्बा भाषण दे लेते हैं, लेकिन अपना विषय उठाने के बाद, अपनी बात कह देने के बाद हम बाहर चले जाते हैं। मैं समझता हूँ कि यह भी पर्यावरण प्रदूषण का ही एक अंग है और यह जहां तक चलना चाहिए, वहां तक चलता है।

महोदय, इस विषय को उठाते समय, पर्यावरण जैसा गहन शब्द जो हमारी बहन अमी याज्ञिक जी ने उठाया है, यह सचमुच में विश्व के समक्ष एक चैलेंज है। इसी कारण से विश्व ने 70 के दशक तक यह तय किया था कि हम global warming में केवल 1.5% तापमान की ही वृद्धि होने दें। लेकिन 1.5% कहां और कब तक पूरा होगा, यदि इस विषय पर भी सारे देश कृतसंकल्पित हो जाते हैं, तो संभवतः global warming में कुछ कमी आ सकती है।

मान्यवर, जब जलवायु और वातावरण का परिवर्तन होता है, वहीं से यह विषय शुरू होता है। आज सभी माननीय सदस्यों ने बड़े सारे विषय उठाए हैं, लेकिन बहुत सम्मानजनक शब्दों में मैं भी एक बात कहूंगा। पहले जब हम शहरों में रहते थे, तो उस समय शहरों में कोई न कोई एक छोटी-बड़ी नदी रहती थी। उस समय घर में दाल उसी नदी के जल से बनती थी। शहरों में नदी के जल से और गांवों में तालाब के पानी से दाल बना करती थी, क्योंकि गांव के कुएं का पानी मीठा नहीं होता था। आज यह हालत हो गई है कि उस पानी से दाल गलाने की बात तो आप छोड़ दीजिए, उसमें कपड़े तक धोने की स्थिति भी नहीं है। उदाहरण के लिए हम आपको यहां दिल्ली के पास की दो नदियां दिखा देते हैं। एक तो यमुना जी हैं और दूसरी, बगल में गाज़ियाबाद में हिंडन नदी है। अगर इन दोनों नदियों में से किसी एक में भी आप सीधे आंख ऊपर करके चल दें, तो पता नहीं चलेगा कि आप जमीन पर चल रहे हैं या नदी में चल रहे हैं। यह सब किसने किया है - यह हमने किया है।

मैं समझता हूँ कि हम सब लोग इसे ठीक कर दें। इसी विषय पर एक बार मैंने यमुना जी को लेकर पिछले सत्र में मामला उठाया था और कहा था इसमें अनेक प्रकार की कीड़े और जीव-जंतु पैदा होते हैं, जो हमें नुकसान पहुंचाते हैं और अनेक प्रकार के जानवर भी मर जाते हैं। जलवायु प्रदूषण के कारण जानवरों की कई प्रजातियां लुप्त होती जा रही हैं। महोदय, आज यह विषय सदन में उठाया गया है, इसके लिए हम धन्यवाद देंगे। इस विषय पर एक सार्थक बहस भी हो रही

है, लेकिन इस बहस को हम कितना ग्राह्य कर रहे हैं, इसका प्रमाण इस सदन में बैठे सदस्यों की संख्या है। इसलिए मैंने कहा कि ग्लोबल वॉर्मिंग का असर इस सदन के सदस्यों पर भी हो रहा है। अब झा साहब कुछ नहीं बोलेंगे, कुल चार लोग विपक्ष में उपस्थित हैं और हम बीस लोग पक्ष में बैठे हैं, मुश्किल से कुल मिलाकर 20-25 होंगे। जब यह विषय इतना गहन है, गम्भीर है, तो उस पर चर्चा के समय हम सबको यहां उपस्थित रहना चाहिए, लेकिन ऐसा न होने का क्या कारण है? केवल यहां हल्ला किया, कुछ लोग केवल हल्ला करने के लिए यहां आते हैं और जो कैमरे लगे हैं, उनकी तरफ अपना चेहरा घुमाते हैं। आप कभी ध्यान से देखियेगा कि कुछ लोग यहां नारे लगायेंगे तो जिधर कैमरा लगा है, उधर ही चेहरा करने के लिए आगे आ जाएंगे। मैं किसी का नाम नहीं लूंगा, लेकिन आप ध्यान से देखिये कि उनका क्या मकसद है। केवल सदन के अंदर हम हल्ला करेंगे, ताकि आम जनता के बीच में अखबारों में छप जाए कि मैंने सदन में हल्ला किया, लेकिन वे जो हल्ला करते हैं, यह भी एक तरह से प्रदूषण है। यह सब अखबारों में छपता है, उसके बाद उनका नाम आता है। वे यहां आते हैं और जितने भी लोग यहां बोलते हैं, वे सब सेन्ट्रल हॉल में बैठकर गप्पें मारते हैं, फिर गम्भीरता कहां रही? इस गम्भीरता के प्रश्न को यहां उठाइये। इस विषय की गम्भीरता कहां रही!

महोदय, अभी ग्लासगो सम्मेलन हुआ था। इस देश के मूर्धन्य प्रधान मंत्री जी ने वहां जो विषय रखा, उसमें उन्होंने जो पांच मंत्र दिये। उन्हें मैं यहां पढ़ूंगा, उसके बाद मैं अपनी बात को समाप्त करूंगा। ये पांच मंत्र उन्होंने विश्व के समक्ष दिये और विश्व को दिखा दिया कि 17 परसेन्ट की आबादी का देश होने के बाद भी भारत में जो ग्लोबल वॉर्मिंग या जलवायु प्रदूषण है, वह अभी भी अन्य देशों से कम है। इस देश के जो प्रधान मंत्री हैं, उन्होंने ग्लासगो सम्मेलन में सबको एक दिशा दी है और उस दिशा में 2070 तक डेडलाइन दी गई है। इस डेडलाइन में उन्होंने कहा कि हिन्दुस्तान प्रदूषणविहीन हो जाएगा, ऐसी हमारी कोशिश है, उन्होंने कम से कम इतना हिम्मत से तो कहा। अब मैं उन पांचों मंत्रों को आपके सामने पढ़कर सुनाऊंगा।

- भारत 2030 तक अपनी गैर जीवाश्म आधारित ऊर्जा उत्पादन क्षमता को बढ़ाकर 500 मेगावॉट करेगा।
- भारत 2030 तक अपनी 50% ऊर्जा संबंधी आवश्यकताओं की पूर्ति नवीकरणीय ऊर्जा स्रोतों से करेगा।
- भारत अब से लेकर 2030 तक संभावित कार्बन उत्सर्जन में एक बिलियन टन की कमी करेगा।
- 2030 तक भारत अपनी अर्थव्यवस्था द्वारा उत्सर्जित कार्बन को 45% परसेन्ट से नीचे ला आएगा।
- 2070 तक भारत निवल शून्य का लक्ष्य हासिल करेगा।

माननीय प्रधान मंत्री जी द्वारा सुझाये गये लक्ष्य को हासिल करने के लिए हमें प्रदूषण के समस्त स्रोतों का पुनः आकलन करना होगा तथा एक कारगर रणनीति तय करनी होगी।

मान्यवर, इस बात को मैंने सदन में इसलिए कहा कि जिस विषय को उठाया गया है, उस पर हमारे देश का नेतृत्व करने वाले व्यक्ति ने कितना आगे जाकर विश्व को एक दिशा दी है और इसीलिए आज जितने अखबारों में छपा, अखबारों ने हेडलाइन्स दीं, विचारकों ने अपने विचार दिये, उन्होंने इस बात को कहा कि भारत इसका अगुआ होगा और भारत एक नई दिशा देगा।



मान्यवर, मैं एक बात कहना चाहता हूँ कि ग्लासगो सम्मेलन के 26वें मंच पर प्रधान मंत्री, श्री नरेन्द्र मोदी ने पंचामृत का महामंत्र दिया, जिसमें देश गैर जीवाश्म आधारित ईंधन आधारित ऊर्जा क्षमता को 2030 तक बढ़ाकर 500 गीगावॉट करेगा। भारत घरेलू स्तर पर जिन स्वच्छ तकनीकों का निरंतर प्रवर्तन कर रहा है, उसका कॉप-26 के आलोक में संदर्भ समीचीन होगा। भारत इलेक्ट्रॉनिक वाहन, सब्सिडी, एथनॉल मिश्रण, सौर पीवी और बैटरी निर्माण में अरबों डॉलर का निवेश करने जा रहा है। जहां तमाम देश ब्लू और ग्रीन दोनों किस्म की हाइड्रोजन का समर्थन करने की दोहरी अवधारणा का अनुसरण कर रहे हैं, वहीं भारत एक विशिष्ट ग्रीन गैस और शून्य कार्बन ग्रीन हाइड्रोजन मिशन की स्थापना कर रहा है।

मान्यवर, देखा जा रहा है कि अधिकांश देशों द्वारा निर्धारित दीर्घकालिक लक्ष्य ऐसी प्रौद्योगिकियों पर निर्भर हैं।

5.00 P.M.

**उपसभाध्यक्ष (डा. सस्मित पात्रा):** माननीय सदस्य, 5 बज गये हैं। आज के Private Members' Business का समय 5 बजे समाप्त होता है।

**श्री हरद्वार दुबे:** सर, यह आगे continue तो होगा?

**उपसभाध्यक्ष (डा. सस्मित पात्रा):** हाँ, यह 23 दिसम्बर को continue होगा।...(व्यवधान)... इसे फिर 23 दिसम्बर को continue किया जाएगा। अभी हम लोग Special Mentions लेंगे। We will start with Special Mentions for today.

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### SPECIAL MENTIONS

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri Ayodhya Rami Reddy Alla; not present. Shri Harnath Singh Yadav.

#### **Demand to connect Etah district in Uttar Pradesh with high speed trains**

**श्री हरनाथ सिंह यादव (उत्तर प्रदेश):** महोदय, मैंने वर्ष 2018-19, 2019-20 तथा 2020-21 में एटा जनपद मुख्यालय को तेज गति से चलने वाली रेल सेवाओं से जोड़ने का विषय उठाया था, परन्तु मुझे खेद है कि संदर्भित विषय के सम्बन्ध में सकारात्मक दृष्टिकोण नहीं अपनाया जा सका है। एटा जनपद मुख्यालय का तेज गति से चलने वाली रेलगाड़ियों से जुड़ाव नहीं होने के कारण जिले की लगभग 20 लाख जनता को अपनी व्यापारिक व कृषि उत्पाद सम्बन्धी गतिविधियों से वंचित रहना पड़ता है, जिसका जिले के विकास पर प्रतिकूल असर पड़ता है।

महोदय, एटा जनपद मुख्यालय भारत का एकमात्र ऐसा जनपद है, जिसका द्रुत गति से चलने वाली रेलगाड़ियों से जुड़ाव नहीं है। एटा के नागरिकों ने रेल सेवाओं में सुधार के लिए महीनों आन्दोलन चलाये हैं। महोदय, मैं यह भी बताना आवश्यक समझता हूँ कि वर्ष 1965-66 में एटा को, एटा से बरहन तक, रेल लाइन से जोड़ा गया था, तब से केवल पैसेन्जर ट्रेन से ही उसका जुड़ाव चल रहा है।

अतः मैं आज पुनः एटा जनपद को तेज गति से चलने वाली रेलगाड़ियों से आगरा-कानपुर तथा नई दिल्ली की ओर जाने वाली तेज गति की गाड़ियों से जोड़ने की माँग करता हूँ। मुझे विश्वास है कि माननीय रेल मंत्री इस अत्यन्त लोक महत्व के विषय पर आवश्यक कार्रवाई करेंगे।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri Ram Vichar Netam; not present. Shri Md. Nadimul Haque; not present. Dr. Ashok Bajpai.

### Demand to end Government control over the Hindu *mutts* and temples

**डा. अशोक बाजपेयी** (उत्तर प्रदेश): महोदय, देश में हिन्दू धर्म के अलावा अन्य धर्मों के धार्मिक पूजा स्थलों पर सरकार का नियंत्रण नहीं है। धार्मिक संगठनों द्वारा ही उनका संचालन और रख-रखाव किया जाता है, किन्तु हिन्दू धर्म के महत्वपूर्ण मठ-मंदिरों का संचालन सरकारी नियंत्रण में होने के कारण न तो उनका सही रख-रखाव हो पाता है और न ही उनसे होने वाली आय का उपयोग आध्यात्मिक और धार्मिक उत्थान के कामों में ही हो पाता है, जिससे सभी प्रकार की गतिविधियाँ स्थिर हो जाती हैं। हिन्दू मठ-मंदिरों का संचालन सरकारी नियंत्रण से मुक्त करने के सम्बन्ध में धर्मावलम्बियों और धर्माचार्यों द्वारा समय-समय पर पुरजोर माँग की जाती रही है, लेकिन अभी तक देश के प्रतिष्ठित पूजा स्थल, मठ और मन्दिरों को सरकारी नियंत्रण से मुक्त नहीं किया गया। उत्तराखण्ड की जनता की बहुप्रतीक्षित माँग को ध्यान में रखते हुए उत्तराखण्ड सरकार ने वहाँ के धार्मिक स्थलों को सरकारी नियंत्रण से मुक्त करने का निर्णय लिया है। सरकारी नियंत्रण से मुक्त होने के बाद इन स्थलों का बेहतर विकास तथा रख-रखाव होगा। साथ ही आने वाले श्रद्धालुओं के रहने, साफ-सफाई, खान-पान आदि की समुचित व्यवस्था हो सकेगी तथा इन स्थलों से होने वाली आय से जन-कल्याण के कार्य जैसे- शिक्षा, स्वास्थ्य आदि भी किये जा सकेंगे।

अतः मैं आपके माध्यम से इस लोक महत्व के विषय को सदन के संज्ञान में लाते हुए सरकार से माँग करता हूँ कि देश के सभी हिन्दू मठ-मंदिरों को सरकारी नियंत्रण से मुक्त किया जाए।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri K.J. Alphons, are you going to lay it?

SHRI K.J. ALPHONS: Sir, I will present it.

**Demand to review the registration procedure for nurses to bring parity with doctors**

SHRI K.J. ALPHONS (Rajasthan): Sir, as per existing regulations, nurses have to register in every State they intend to practice. This is a time-consuming process. Doctors have to register only with one State Medical Council and this entitles them to practice in any State in India.

As the Government is contemplating to bring in modifications governing the provision for registration by nurses, the legislation proposed may lay down that nurses registered in any State can practice anywhere in India. This is the least the Government can do to make life easier for the best nurses in the world.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I associate myself with the Special Mention made by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the Special Mention made by the hon. Member.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri John Brittas; not present.  
श्री बृजलाल जी, क्या आप lay करेंगे?

**श्री बृजलाल** : नहीं सर, मैं पढ़ना चाहूंगा।

**Demand to establish Kala Namak Rice Export Development Foundation at  
Siddharthnagar in Uttar Pradesh**

**श्री बृजलाल** (उत्तर प्रदेश): उपसभाध्यक्ष जी, मैं आपके माध्यम से काला नमक Export Development Foundation की आवश्यकता पर बोलना चाहता हूँ। महोदय, Green Revolution के हमारे greatest scientist, M.S. Swaminathan जी ने कहा था.....

**उपसभाध्यक्ष (डा. सस्मित पात्रा)** : माननीय बृजलाल जी, आपको जो special mention का text दिया गया है, कृपया वही पढ़ें। यह शायद अलग है।

**श्री बृजलाल**: उपसभाध्यक्ष जी, मैं वही पढ़ रहा हूँ। भारत में Speciality Rice में सबसे अधिक उत्पादन बासमती चावल का होता है। बासमती के विकास के लिये 'Basmati Export Development Foundation' भारत सरकार द्वारा बनाया गया है। पूर्वी उत्तर प्रदेश में Speciality Rice के रूप में केवल काला नमक चावल है। इस चावल के GI Index क्षेत्र में सिद्धार्थनगर, बस्ती, संत कबीरनगर, गोरखपुर, महाराजगंज, देवरिया, कुशीनगर, बहराइच, बलरामपुर, श्रावस्ती

और गोण्डा कुल 11 जिले आते हैं, जिसमें काला नमक का मुख्य केन्द्र सिद्धार्थनगर है। काला नमक चावल बुद्ध काल का है, जिसकी महत्ता को अंग्रेज जमींदारों ने समझा और इसकी खेती कराकर चावल ब्रिटेन भेजा। उत्तर प्रदेश के मुख्यमंत्री श्री योगी आदित्यनाथ जी ने किसानों की आय बढ़ाने के लिये जनपद सिद्धार्थनगर को 'एक जिला, एक उत्पाद' की श्रेणी में रखा है और पहली बार गोरखपुर से 35 मीट्रिक टन काला नमक चावल सिंगापुर को 'बुद्धा राइस' के ब्रांड नाम से निर्यात किया गया। काला नमक चावल शुगर-फ्री चावल है, क्योंकि इसका Glycemic Index 49 प्रतिशत है। इस चावल में अन्य चावलों से तीन गुना आयरन, चार गुना जिंक और 11 प्रतिशत प्रोटीन पाया जाता है। बासमती चावल पकने के बाद टंडा हो जाये तो कड़ा हो जाता है, किन्तु काला नमक चावल टंडा होने के बाद भी मुलायम रहता है। अतः मैं केन्द्र सरकार से 'Basmati Export Development Foundation' की तरह पूर्वी उत्तर प्रदेश के लिये 'Kala Namak Export Development Foundation' बनाये जाने का अनुरोध करता हूँ, जिसका मुख्यालय सिद्धार्थनगर में बनाया जाए। इससे पूर्वी उत्तर प्रदेश के काला नमक क्षेत्र के 11 जिलों में किसानों की आय दोगुनी से अधिक बढ़ायी जा सकेगी।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The House stands adjourned to meet at 1100 hours on Monday, the 13<sup>th</sup> December, 2021.

*The House then adjourned at seven minutes past five of the clock till eleven of the clock on Monday, the 13<sup>th</sup> December, 2021.*

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PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF  
BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)